

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE BENCH), CHENNAI**

IN

ORIGINAL APPLICATION NO. 93 OF 2025 (SZ)

IN THE MATTER OF:

Pyaranagar Welfare and Development
Association

APPLICANT(S)

Versus

Greater Hyderabad Municipal Corporation & Ors

RESPONDENT(S)

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Place: Chennai

Counsel for Respondent No. 11

Date: 19.06.2025

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**SHORT REPLY FILED ON BEHALF OF THE RESPONDENT No. 11:
CENTRAL POLLUTION CONTROL BOARD (CPCB)**

1. That, Hon'ble NGT (SZ) vide order dated 02.05.2025 in the case of Original Application No. 93 of 2025 (SZ), has directed all the respondents to file replies/reports and Central Pollution Control Board (hereinafter referred as CPCB) is Respondent No. 11 in the instant matter. Thereby, the reply is made in this instant Original Application (hereinafter referred as 'OA') in succeeding paragraphs.
2. That, at the outset, the Answering Respondent deny all claims, contentions, allegations and averments against answering respondent CPCB in the above OA contrary to anything stated or submitted in this reply. Nothing in the OA may be deemed to have been accepted or admitted by the Answering Respondent for want of a specific denial or on the ground of non-traverse, save any averments which has been expressly admitted hereinafter



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3. That, CPCB is constituted under Section 3 of the Water (Prevention and Control of Pollution) Act, 1974. It performs the functions under the Water (Prevention and Control of Pollution) Act 1974, the Air (Prevention and Control of Pollution) Act 1981, and the Environment (Protection) Act, 1986.

REPLY

1. That, it is humbly submitted that the subject matter is primarily related with the allegations of construction of an integrated Municipal Solid Waste Processing Facility inside the Nallavally Reserve Forest in Pyranagar Village without conducting an Environmental Impact Assessment, without holding public meetings/conducting stakeholder consultation and not following the due process of law. Further, it is alleged that Nallavally forest is close to various lakes and small water bodies.
2. That, it is humbly submitted that Ministry of Environment, Forest and Climate Change (MoEF&CC), the Government of India notified the Solid Waste Management Rules, 2016 on 8th April, 2016 (hereinafter referred to as SWM Rules, 2016). The duties, roles & responsibilities of various authorities/stakeholders have been stipulated in the said rules for proper & scientific management of solid waste. These Rules shall apply to every Urban Local Body, outgrowths in Urban Agglomerations, Census Towns as declared by the Registrar General and Census Commissioner of India, Notified Areas, Notified Industrial Townships, areas under the control of Indian Railways, Airports, Airbases, Ports and Harbours, Defence Establishments, Special Economic Zones, State and Central Government Organizations, Places of Pilgrims, Religious and Historical importance as may be notified by respective State Governments from time to time and to every domestic,



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institutional, commercial and any other non-residential solid waste generator situated in the areas except industrial waste, hazardous waste, hazardous chemicals, bio medical wastes, e-waste, lead acid batteries and radio-active waste, that are covered under separate rules framed under the Environment (Protection) Act, 1986. A copy of SWM Rules is annexed as **Annexure I**.

3. That, it is humbly submitted that the relevant provisions of the Rules for effective management of SWM Rules, 2016 are as follows:

(a) That, as per Rule 11(f) of the Solid Waste Management Rules, 2016, the State Urban Department is responsible for identification and allocation of suitable land to local bodies for setting up of waste processing and disposal facility.

(b) That, as per Rule 12 the District Magistrate or District Collector or as the case may be shall facilitate identification and allocation of suitable land as per Clause (f) of rule 11 for setting up of Solid waste processing and disposal facility to local authorities in his district in close coordination with Secretary-in-charge of State UDD.

(c) As per Rule 13 of the Solid Waste Management Rules, 2016, the Secretary-in-charge of Village Panchayats or Rural Development Department in the State and Union territory shall have the same duties as the Secretary-in-charge, Urban Development in the States and Union territories, for the areas which are covered under these Rules and are under their jurisdictions

(d) As per Rule 15 of the Solid Waste Management Rules, 2016 the responsibility of Management of Municipal Solid Waste as well procurement of relevant permissions including authorization lies with the local authorities and village Panchayats of census towns and urban agglomerations.



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(e) As per Rule 16 of the Solid Waste Management Rules, 2016, it is humbly submitted that the responsibility of enforcement of provisions including issue of authorization and monitoring of air and water quality around solid waste treatment facilities lies with the concerned State Pollution Control Board/ Pollution Control Committee.

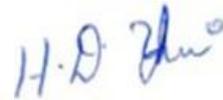
(f) As per Rule, 19 of SWM Rules, 2016, the department -in Charge of the allocation of land assignment shall be responsible for providing suitable land for setting up of the solid waste processing and treatment facilities and notify such sites by the State / UT.

(g) That, as per Schedule I(A) (vii) of the SWM Rules, the landfill site shall be 100 meter away from river, 200 meter from a pond, 200 meter from Highways, Habitations, Public Parks and water supply wells and 20 km away from Airports or Airbase. However, in a special case, landfill site may be set up within a distance of 10 and 20 km away from the Airport / Airbase after obtaining no objection certificate from the civil aviation authority / Air force as the case may be. The Landfill site shall not be permitted within the flood plains as recorded for the last 100 years, zone of coastal regulation, wetland, Critical habitat areas, sensitive eco-fragile areas.

(h) That, as per Schedule I(A) (viii) of the SWM Rules 2016, the sites for landfill and processing and disposal of solid waste shall be incorporated in the Town Planning Department's land-use plans.

(i) That, as per Rule 3(7) of the SWM Rules, 2016, "buffer zone" means zone of no development to be maintained around solid waste processing and disposal facility, exceeding 5 TPD of installed capacity. This will be maintained within total and area allotted for the solid waste processing and disposal facility.



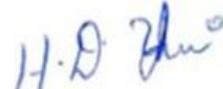

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(j) That as per Rule 14(h) of the SWM Rules 2016, CPCB shall publish guidelines for maintaining buffer zone restricting any residential, commercial or any other construction activity from the outer boundary of the waste processing and disposal facilities for different sizes of facilities handling more than five tons per day of solid waste. It is further submitted that CPCB has prepared the said Guidelines and same is enclosed at **Annexure II** of this reply.

(k) That, as per Schedule I(A) (ix) of the SWM Rules 2016, a buffer zone of no development shall be maintained around solid waste processing and disposal facility, exceeding five Tonnes per day of installed capacity. This will be maintained within the total area of the solid waste processing and disposal facility. The buffer zone shall be prescribed on case to case basis by the local body in consultation with concerned State Pollution Control Board.

4. That, it is humbly submitted that in pursuant to the provisions of the Environment Impact Assessment Notification, 2006, all Projects as per Category A in the Schedule shall require Environmental Clearance from MoEFCC and all Projects as per Category B in the Schedule shall require Environmental Clearance from State Environment Impact Assessment Authority.
5. That, the answering respondent herein craves leave of the Hon'ble Tribunal to file additional reply, if any required, in future.
6. That, in light of the above submissions, it is respectfully submitted that this Answering Respondent No. 11, i.e. CPCB, shall abide by any order(s) or direction(s) passed by this Hon'ble Tribunal in the instant OA.




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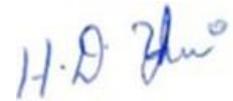
AFFIDAVIT

I, H. D. Varalaxmi, D/o Shri H.S. Devaiah, Hindu, aged about 55 years and having office at the Regional Directorate - Chennai, Central Pollution Control Board, 40-E, 2nd Floor, BSNL Building, TVK Industrial Estate, CIPET Road, Chennai - 600 032, do hereby solemnly affirm and sincerely state as follows:

1. That I, the deponent is well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That the accompanying short reply may be read as part and parcel of the present affidavit as I am competent to swear this affidavit.
3. That the accompanying short reply has been drafted and filed under my instructions and authority the contents thereof are true and correct on the basis of the record maintained during ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.



COUNSEL FOR RESPONDENT NO.11



DEPONENT

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VERIFICATION

It is verified that the contents of this above Reply Affidavit is correct and true on the basis of the record of the cases as maintained in the day to day affairs of the CPCB. Nothing has been concealed therefrom or mis-stated.

Signed and verified at Chennai on this the 19th day of June, 2025.



H.D. Varalaxmi

DEPONENT

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पयावरण, वन और जलवायु प रवतनन म ालय

अधिसचना

नई द ली, 8 अ लै, 2016

का.आ. 1357(अ). ठोस अपिश ट बंधन िनयम, 2015 का प भारत सरकार के पयावरण, वन और जलवायु प+रवतन% म,ंालय क- अधिसचना स.ं सा.का.िन.451 (अ) तारीख 3 जनु, 2015 को भारत के राजप, भाग II, खडं-3, उप खडं (i) ढ उसी तारीख को कािशत कए गए थ,े िजसम6 उनसे भािवत होने वाले सभंािवत <यि=य> से नगरीय ठोस अपिश ट (बंधन और हथालन) िनयम 2000 को अध?ातं करते @ए उAत अधिसचना के Bारा ठोस अपिश ट बंधन िनयम, 2015 के काशन क- तारीख से साठ दन> क- अविध क- समािC से पू%आएपे और सझाव आमिं,त कए थाे

उ= राजप, क- ितयां जनता को तारीख 3 जनु, 2015 को उपलHध कराई गा थ;

िनधा+% रत अविध के भीतर उ= ाKप िनयम> पर ाLत आपिमय> तथा +टLपिणय> पर केNO सरकार Bारा सप्यक Kप से िवचार कया गया था;

पयावरण (सरंEण) अधिनयम, 1986 (1986 का 29) क- धारा 3, 6 और 25 Bारा दM शि=य> का योग करते @ए और नगरीय ठोस अपिशQ (बंधन और हथालन) िनयम, 2000, उन बात> के िसवाय अध?ातं करते @ए िजNह6 ऐसे अध?मण> से पहले कया गया है या कए जाने का लोप कया गया है, केNOीय सरकार ठोस अपिश ट> का बंधन करने के िलए िनपनिलिखत िनयम बनाती है अथा%त् :

1. सिंं त नाम और ारभ.

(1) इन िनयम> का सिंELत नाम ठोस अपिश ट बंधन िनयम, 2016 हौ

(2) ये राजप, ढइनके काशन क- तारीख से वUृत ह>गे ।

2. लागू होना- ये नियम उनके शहरी स्थानीय निकाय, शहरी क्षेत्रों के विस्तार, भारत के महारिजवार और जनगणना आयुक्त द्वारा यथा घोषित जनगणना नगर, अधिसूचित क्षेत्र, अधिसूचित औद्योगिक नगरी, भारतीय रेल के अधीन क्षेत्र,

विमानपत्तन, वायुयान बसे, बदरगाह और हारबर, रक्षा स्थापना, विशेष आर्थिक जोन, राज्य और केन्द्रीय सरकार के संगठन, समय-समय पर मश: राज्य सरकार द्वारा यथा अधिसूचित क्षेत्रों के विकास तथा ऐतिहासिक महत्व के स्थान और

जिसमें औद्योगिक अपशिष्ट, पारसकंटमय अपशिष्ट, पारसकंटमय रसायन, जैविक अपशिष्ट, ई-अपशिष्ट, सीस-अपशिष्ट और रेडियोसक्रिय अपशिष्ट पर्यावरण (संरक्षण) अधिनियम, 1986 के अधीन अलग से बनाए गए नियम के अधीन

आते हैं के सिवाय उनके घरेलू, सांस्थानिक, वाणिज्यिक और किसी भी अन्य गैर-आवासीय ठोस अपशिष्ट जिन पर लागू होंगे:-

3. परभाषा- (1) इन नियमों में जब तक कि संदर्भ से अन्यथा अपिष्ट न हो, (1) "वातजीवी कपोतीकरण" से आसीजन के विमानता मजैविक पदार्थों का सभूम जैविक-विघटन अंतर्विलित कोई नियमित या अभि ते है:

2. "अवायजीवी उपचारण" से आसीजन के अभाव में जैविक पदार्थों का सभूम जैविक-विघटन अंतर्विलित कोई नियमित या अभि ते है:
3. "अधिकार" से यथास्थित, राज्य दूषण नियंत्रण बोर्ड या दूषण नियंत्रण समित द्वारा किसी सुविधा के चालक या शहरी स्थानीय अधिकरण या ठोस अपशिष्ट के संकरण और निपटान के उपरदायी किसी अन्य अभिकरण को दी गई अनुा अभि ते है:
4. "जैविक पसे अपघटन अपशिष्ट" से कोई ऐसी काबलिक सामग्री अभि ते है जिसे सभूम जीव द्वारा सरलतर +टकाऊ सिपमण मनिपनीकृत कया जा सकता है:
5. "जैविक मिथनीकरण" से ऐसी या अभि ते है जिसमें मिथने से भरपूर जैव गैसे का उपपादन करने के लिए सभूमजीवी या द्वारा कृत्रिम पदार्थों का इंजाइमी अपघटन को अपरहाय बनाता है:
6. "ग्रांड वामी" से कोई व्यक्ति या कंपनी अभि ते है जो किसी रिजर्वीकृत ग्रांड लवेल के अधीन कोई वाणिज्यिक विषय करता है:
7. "मयवत पर + " से ऐसा विकास रिहत परसे अभि ते है जिसमें 5 टीपीडी से अधिक क-संस्थापित मता वाली ठोस अपशिष्ट संकरण तथा निपटान सुविधा के चार ओर अनरुिष्ट कया जाएगा। इसे ठोस अपशिष्ट के संकरण तथा निपटान संबंधी सुविधा के लिए आवंरत कुल क्षेत्रों के भीतर अनरुिष्ट कया जाएगा;
8. "भारी मांसा म, अपशिष्ट उपादक" से अभि ते है और इसके अंतर्गत औसतन 100 क.दा. ति दन क- दर से अधिक अपशिष्ट उपादक करते हैं तथा इनसे केन्द्रीय सरकार के विभाग अथवा उपम, राज्य सरकार के विभाग या उपम, स्थानीय निकाय, सावजनिक या इवटे सांटर क- कंपिनय, अस्पताल, नासग होम, स्कूल, कॉलेज, विविधालय, अन्य शैिक संस्था, छावास, होटल, वाणिज्यिक स्थापना, बाजार, पजू थल, विडयम और खले परसर द्वारा अधिकृत भवन भी है:
9. "उप-विध" से स्थानीय निकाय, जनगणना शहर और अधिसूचित क्षेत्रों टाउनिशप द्वारा, अपने अधिकारता वाले क्षेत्रों

इस नियम को भावी दृष्टि से कार्यात्मक बनाने के लिए, अधिसूचित
नियामक ढांचा अभिहित है।

10. "जनगणना नगर" से भारत के महारिजवार और जनगणना आयुत बारा यथा परभाषित शहरी एके अभिहित है।

11. "/वलनशील अपिशिट" से लाविटक, का ठ लगदी आ द जसै Aलोरोनीकृत सामदी को छोड़कर गै-जवैअव?मणीय, गै-पनुच%?णीय, गै-पनु:उपभोज्य, गै-प+रसकंटमय ठोस अपिश ट अभि ते है िजनका 1500 कलो कैलोरी ित क.दा. से न्यूनतम कैलो+र फक मान हो;
12. "क पो टीकरण" से जैवक पदाथ% का sbूमजीवी अपघटन अतंव%िलत क- एक ऐसी िनयित ?या अभि ते है;
13. "ठकदार" से ऐसा <यिAत या फ% अभि ते है जो कोई सवो करने के िलए या सवो दाता ाधिकारी के िलए क%करने के िलए सामदी या म दान करने क- सिंवदा करता है या करती है;
14. "सह स ंकरण" से ाकृतिक खिनज ससंाधन> और औZोगिक ?या[म जीवाकम ।धन> को ितVथापित करने या UNह6 अनपु+ूरत, दोन> को करने के िलए कपची सामदी के Kप म या ऊजा% के qोत के Kप म 1500 कलो कैलोरी से अधिक कैलो+र फक म ूय वाले गै-जवै अव?मणीय और गै-पु%णीय ठोस अपिश ट का उपयोग अभि ते है;
15. "िवक,,, 23त स करण" से जवै अव?मणीय अपिश ट के सVंकरण को अधिकतम करने के िलए िबखरी @ई सिुवधा[क- Vथापना और उUपादन के qोत से िनकटतम पु%ण योय सामिदय> क- ित ािC करना अभि ते है ता क सVंकरण या िनपटान के िलए अपिश ट का न्यूनतम प+रवहन करना पड़े;
16. "िनपटान" से भजूल, सतही जल, प+रवशी वायु के सदंपूण तथा पशाु या पिद्य> के अक%को रोकने के िलए अनसुची 1 म यथा िविनऽद ट भूम पर सVंकरण के उपरातं अविश ट ठोस अपिश ट और िनि ?य गली का कूड़ा, करकट और सतही नाले क- गाद का अंतिम तथा सरुित िनपटान अभि ते है;
17. "घरलू प रसकटमय अपिशिट" से घरेलू Vतर पर उUपनन स?ंामक अपिश ट> जसैे पके @ए के तम, क-टनाशी के िडमबे, सीएफएल ब ब, uबू लाइट6, अविध समालT औषधियां, टूटे @ई पारा वाले थ%ीटर, याुत बटै+रया,ं याुत सडूया.ं तथा िसवज और सदंिषत प+wयां आ द अभि ते ह
18. "5ार-5ार स6हण" से घर>, दकान>, वाणिज्यक ित ठान>, काया%लय>, सVंथागत या कसी अन्य गै आवासीय प+रसर> से Bार तक जाकर ठोस अपिश ट का सदंहण करना और िजसके अतंग%त कसी आवासीय सोसायटी, ब@मिंजले भवन या अपाट%म6ट, बड़े आवासीय, वाणिज्यक या सVंथागत कॉPLलAैस या प+रसर> म भतूल पर वशे Bार या कसी अभिहत Vथल से ठोस अपिश ट का सदंहण करना भी अभि ते है;
19. "शक अपिशिट" से जवै-निपनीकरण अपिश ट और िनि ?य गली का कूड़ा-करकट से िभनन अपिश ट अभि ते है और िजसके अतंग%त पु%णीय अपिश ट, गै पनुच%?णीय अपिश ट, दाx अपिश ट और vवाVyकर नपै कन और डायपर आ द अपिश ट भी है;
20. " पण थल" से िजसका vवाVyकर भूमभरण के िलए िसzांत> को पालन कए िबना ठोस अपिश ट के िनपटान के िलए शहरी Vथानीय िनकाय Bारा उपयोग क- गई कोई भूम अभि ते है;
21. "िव ता रत उ.पादक दािय.व" से पकैेजग उUपाद> के जीवन काल के अंत तक पया%वरण क- टिQ से अनकुूल बधन के िलए, पकैेजग उUपाद> जसैे लाविटक, +टन, काचं और कॉकगटेडे बास> इया द के कसी उUपादक के उउतरदाियUव अभि ते है;
22. "सिवधा" से ऐसा कोई Vथापन अभि ते है िजसम6 ठोस अपिश ट बधं ?याएं अथा%त् पथूरण पनु: ािC, भडंरण, सदंहण, पनुच%?ण, सVंकरण, उपचार या सरुित िनपटान कया जाता है;

23. "जमानःनः ा" से इन िनयम> तथा/अथवा उपविधय> के िनदशे > के अनुपालन के िलए उपविधय> के अधीन अपिश ट जिन,> या अपिश ट सवंकरण के चालक> और िनपटान सिवधा[पर लगाए गए जमुा%ना अभि ते हैः
24. " प" से इन िनयम> से उपाबz Kप अभि ते हैः
25. " ह तन" के अतंग%त ठोस अपिश ट> क- छंटाई, पृथारण, सामदी क- पनुः ािC, सदंहण, गौण भडंरण, काटना, ग~ा बनाना, दलन, लदाई, उतराई, प+रवहन, सवंकरण तथा िनपटान से सबंिंधत सभी ?याकलाप भी हू
26. "िनि\$;य" से ऐसा अपिश ट अभि ते है जो जवै अपघटनीय, पनुःच?णीय या दाx नहJ है, गली क- सफाई तथा सतही नालिय> से िनकाली गई धलू तथा गाद भी हू
27. "भ मीकरण" से उपच तापमान पर अपिश ट सामिदय> को तापीय Kप से िनपनीकृत करने के िलए ठोस अपिश ट का जलाना या दहन अंिंलत इंजीिनियरीकृत ?या अभि ते हैः
28. "अनौपचा रक अपिशट स6ाहक" के अतंग%त <यिQ, संगम ऐसे या अपिश ट <यापारी सिपमिलत है जो पनुच%?णीय सामिदय> क- छंटाई, िव?य और खरीद से अतंव%िलत हैः
29. "िनि ािलतक" से ऐसा 0व अभि ते है जो ठोस अपिश ट के मा यम से या अन्य मा यम से +रसता है िजसम6 उसम6 घली @ई या िनलिंबत सामदी का सउव हैः
30. " थानीय िनकाय" से अभि ते इन िनयम> के योजन के िलए और िजसके अतंग%त पयि नसपल कॉरपोरेशन्, नगर िनगम, पयि नसपल क िसल, नगरपालिका, नगरपालिका प+रषद, पयि नसपल बे% नगर पचंायत, और टाउन पचंायत, जनगणना नगर, अधिसूचत Eे और भारत के िविभन्न राज्य> और सघं राज्य Eे> म् औZोिगिक नगरी चाहे उसका कोई भी नाम से पकारा जाए, भी हैः
31. "साम6ी पनुु ि सिवधा (एमआरएफ)" से ऐसी सिवधा अभि ते है जहां गरै कंपोटीय ठोस अपिश ट को Vथानीय िनकाय या िनयम 2 ढवणत कोई अन्य अिवतउव या इसम6 से कसी के Bारा ािधकृत कोई <यि= या अभिकरण जो अपिश ट को सवंकरण या िनपटान के िलए उसे प+रदान या दनेे के पू%इस योजन के िलए Vथानीय िनकाय या िनयम 2 ढवणत अिवतउव Bारा िनयोिजत अपिश ट चनुने वालेे अनौपचा+रक पनुच%?णकता% या कोई अन्य िनयोिजत काय%बल को ािधकृत अनौपचा+रक सAेटर Bारा अपिश ट के िविभन्न सघंटक> से पथAकरण, छंटाई या पनुच%?ण योय क- पनुु ि सिवधा हैः
32. "अजिवक िन नीकरण योटय अपिशट" से कोई ऐसा अपिश ट अभि ते है िजसका सबूम जीव Bारा सरलतर Vथायी यौिगिक ढिनिपनीकरण नहJ कया जा सकता हैः
33. "सिवधा का चालक" से ऐसा <यिAत या अिवतउव अभि ते है जो ऐसे ठोस अपिश ट के हवतन के िलए सिवधा का Vवामी है या चालित करता है िजसके अतंग%त Vथानीय िनकाय और Vथानीय िनकाय Bारा िनयAुत कोई अन्य अिवतउव या अभिकरण भी हैः
34. " ाथिमक स6हण" से पथAकृत ठोस अपिश ट को उसके उउपादन के त्त िजसके अतंग%त घर, दकुान,6 वम% य और कोई अन्य गरै आवासीय प+रसर भी हू से या कसी सदंहण {बदु या शहरी Vथानीय िनकाय Bारा िव\न द ट कसी अन्य अवVथान से संगंहीत करना, उठाना या हटाना अभि ते हैः
35. " स करण" से कोई वटैािनिक ?या िजसके Bारा ठोस अपिश ट को पनुः उपयोग, पनुः च ?त या नए उउपाद> ढप+रवतत करने के योजन के िलए हथालित करना अभि ते हैः

36. "पनच;..... ण" से पथृAकृत ठोस अपिश ट को अजवै िनपनीकृत नए पदाथ% या उउपाद या नए उउपाद> का उउपादन करने के िलए कपची सामद्री के Kप ढ प+रवतत करने क- ?या अभि ते है िजसम6 मलू उउपाद> को समKप कया जा सकेगा या नहJ कया जा सकेगा;
37. "पनDवकास" से जहां िवZमान भवन और अNय अवसरंचनाएं जीण%शीण% हो गई हू वहां उसी Vथल पर पुरानी आवासीय या वाणिज्यक भवन> का पनुनमा%ण अभि ते है;
38. "कचरा Eय.पfn Gधन (आरडीएफ)" से ठोस अपिश ट, जैसे LलािVटक, का ठ, लगुदी या काब%िनक अपिश ट, Aलोरीनीकृत पदाथ से िभNन ठोस अपिश ट को सखुकर कतरन, निर% िकरण और सहंनन Bारा ग+ुटका या रोएं के कप ढउपा दत बाx अपिश ट भाजी से <यउुपन।धन अभि ते है;
39. "अविश\$ट ठोस अपिश\$ट" से और उसके अतंग%त ऐसी ठोस अपिश ट सVंकरण सिवधा, जो पुन% ण या अित+रात सVंकरण के िलए उपयAुत नहJ है, से ालत अपिश ट और अVवीकृत भी अभि ते है;
40. " वा Hयकर भिमभरण" से अविश ट ठोस अपिश ट के अितम और सरुिEt िनपटान और भजूल, सतही जल या Eणभंगरु वायु धलू, हवा से उड़ा @आ कूड़ाकरकट, दगु ध, अिन प+रसकंट, पशाु का खतरा, पिय> का खतरा, नाशकजीव, कृतकनाशी, dीनहाउस गसै उरुण%, सतत जवै दषूणकारी तUव ाव य अिवथरता तथा अपरदन के दषूण के ित सरंEाUमक उपाय> सहित कि पत सिवधा ढभूम पर िनि ?य अपिश ट अभि ते है;
41. " वा Hयकर अपिशा" से योग कए गए डायपर, vवाVyयकार तौिलए या नपै कन, टPैपोन, कNडोम, इनकंटीन6स शीट और कोई अNय समKप अपिशQ से िमलकर बना अपिशQ अभि ते है;
42. "अनसची" से इन िनयम> से उपाबZ अनसुची अभि ते है;
43. "गौण भडारण" से सVंकरण या िनपटान सिवधा को अपिशQ के आगे प+रवहन के िलए गौण भडारण िडपो या एमआरएफ या आधान> पर सदंहण के पkचात ठोस अपिशQ का अVथायी सदंषूक अभि ते है;
44. "पथककरण" से ठोस अपिशQ के िविभ संघटक> अथा%त जैवक िनपनीकरण अपिश ट िजसके अतंग%त कृषि और द्रुधपालन अपिश ट अजैवक िनपनीकरण अपिश ट िजसके अतंग%त पनु:च?णयोत्य अपिश ट, गरै पनु:च?णयोत्य दाx योत्य अपिKQ, vवाVyयकर अपिश ट और गरै च?ण योत्य कूड़ाकरकट अपिश ट, घरेलू प+रसकंटमय अपिशQ तथा सिंनमा%ण और िव बंस अपिशQ भी है, क- छंटाई और पथक भडारण अभि ते है;
45. "सवा दाता" से जल, मलवहन, िवZतु, टलीफोन, सड़क, जल िनकास आ द अभि ते हू
46. "ठोस अपिशा" से ठोस या अ% ठोस घरेलू अपिशQ अभि ते है और इसके अतंग%त Vथानीय ाधिकरण और िनयम 2 ढ वणत अNय अिवतUव के अधीन E,े ढ उउपNन vवाVyयकर अपिशQ, वाणिज्यक अपिशQ, साVंथािनक अपिशQ, खानपान और बाजार अपिशQ तथा अNय गरै-आवासीय अपिशQ, गली क- सफाई, सतह नालिय> से हटाई गई या एकित गाद, उZान कृषि अपिशQ, कृषि और डयेरी अपिश ट, औZोगिक अपिश ट को छोड़कर उपचा+रत जवै िच कउसक अपिश ट और ई-अपिश ट, बटैरी अपिश ट, रेडियो स ?य अपिश ट भी अभि ते है;
47. "छंटाई करना" से िमिफत अपिश ट से पनु:च?णयोत्य िविभNन संघटक> और वग जैसे कागज, LलािVटक, गाUता, धातु, कांच आ द को समिचत पनु:च?ण सिवधा ढपथक करना अभि ते है;
48. "ि थरीकरण" से जैव िनपनीकरण अपिशQ को जवैय अपZटन को Vथायी अवVथा ढ प+रवतत करना अभि ते है जहां वह िनEालन या अKिचकर सगुधं उउप नहJ करता है और कृषि भूम, भूकटाव िनय,ण तथा

भूमि उपचार के
लिए उपयुक्त है।

49. "मागिःिः वःता" से कसी गली, लने, पा % पथ, पदल पथ, खडजंा, साव%जिनक उZान या कसी अNय सावजि% नक Vथान या ाइवटे E,े, अVथायी Kप से िन\मत सरंचना या Vथान से Vथान घमूकर साधारण जनता को दिनक उपयोग के ववतु, माल, सौदा, खाZ मद या वाणिणयक ववतु के िव?य करने या उNह6 एक Vथान से दूसरे Vथान तक Vथानात+रत करने मू लगे <यि= अभि ते हू िजसके अतंग%त फेरीवाला, पकैर, आबादकर तथा ऐसी सभी अNय समानाथ पद जो Vथानीय या िविनऽदQ E,े मू हो सकते हू भी है और "माग% िव?य" शाहद> को उनके ाकरणक Kप भदे> और सजातीय पद> का अ%तदनकुूल कया जाएगा;
50. "बNशीश फOस" से Vथानीय ाधिकरण या राज्य सरकार Bारा ाधिकृत कोई राज्य अभिकरण Bारा कोई फ-स या स%मू मू य अभि ते है जो ठोस अपिश ट सVंकरण सिवधा के dाही या चालक या भूमभरण पर ठोस अपिश ट के िनपटान के िलए अवधा+रत सदंाउत है;
51. "अतरण थल" से सदंंह E,े> से ठोस अपिश ट ालत करने को सिजत सिवधा और अपिशQ सVंकरण और, या िनपटान सिवधा को आपछा दत यान> या आधान> मूबड़ी मा,ा मूप+रवहन अभि ते है;
52. "प रवहन" से ठोस अपिश ट चाहे वह या तो उपचा+रत आंशक उपचा+रत या अनपुचा+रत को एक Vथान से दूसरे Vथान पर कसी पया%वरणीय Kप से यि= याAुत रीति मू िविश ट Kप से अभिहत और आपछा दत प+रवहन णाली जसैे दगु%ध, कूड़ा कचरा और घृणत दशा को रोकने के िलए वहन अभि ते है;
53. "उपचार" से कसी अपिश ट के भौतिक, रसायिनक या जैवक लएण> या सघंटन मू Kपांतरण क- अभिहत पZित, तकनीक या ?या अभि ते है िजससे उसके आयतन और िएितकारक एमता को कम करता है;
54. "उपयोपता फOस" से ठोस अपिश ट सदंंहण, प+रवहन सVंकरण और िनपटान सवो| को उपलभध कराने क- कुल या आंशक लागत को ालत करने मू अपिश ट जिनत पर Vथानीय िनकाय और िनयम 2 मू वणत कसी अिवतुव Bारा अधरोपित फ-स अभि ते है;
55. "किम क पो ट बनाना" से केचु का योग करते @ए कपपोVट मू सप+ंरव\तत करने क- जवै िनपनीकरण ?या अभि ते है;
56. "अपिशट जिन+" से और इसके अतंग%त सिपमिलत स,े रेल तथा रEा Vथापना[सहित Uयके ि= या ि=य> का समहू या Uयक आवासीय प+रसर तथा गरै आवासीय Vथापनाएं भी है, जो ठोस अपिश ट उउपNन करते हू अभि ते है;
57. "अपिशट कO ;मबरता" से ऐसा ाथिमकता ?म अभि ते है िजसके अनसुार ठोस अपिश ट का बधंन िनवारण, कटौती, पनुःउपयोग, पु%ण, पनुः ािC और िनपटान पर बल दकेर कया जाना चाहिए िजसम6 िनवारण को स%धक ाथिमकता और भूभरण मू िनपटान को Nयनूतम वरीयता का िवक प होगा;
58. "अपिश। चननेेे वाला" से ऐसा ि= या ि=य> का समहू अभि ते है जो अपिशQ उउपादन के ाोत से पनुः उपयोजनीय तथा पनुच%ण योय ठोस अपिशQ के सदंंहण और साथ ही पु% क> को उनक- आजीविका अजत करने के िलए सीधे या उनके म यव\तय> के मा यम से िव?य के िलए गिलय>, िडहब>, सVंकरण तथा अपिशQ िनपटान सिवधा[से अपिशQ को उठाने मू औपचा+रक Kप से लगे @ए है;
- (2) इसम6 य=ु िजिन शाहद> और पद> का अ%प+रभाषित नह। कया गया है, परंतु जो पया%वरण (सरंएण) अधिनयम 1986, जल (दषूण िनवारण और िनय,ंण) अधिनयम, 1974 जल (दषूण िनवारण और िनय,ंण) उपकर अधिनयम 1977 तथा वायु (दषूण िनवारण और िनय,ंण) अधिनयम, 1981 मूप+रभाषित है, के अ%ह>गे जो सबंिंधत अधिनयम> मूह।

4. अपिशट उपनकताS:S:क कतEE य. Uके अपिश ट उउपनकता%

(क) उनके Bारा उउपन कए गए अपिश ट को पथकृत और तीन पथक शाखा[अण% जवै िनपनीकरणयोऱय, गैरे िनपनजीकरणयोऱय और घरेलू प+रसकंटमय अपिश ट के तीन अलग-अलग िडहब> ढु भडंा+रत करेगा और समय-समय पर Vथानीय ाधिकरण> Bारा िनदशे या अधिसूचना के अनुसार पथक कए गए अपिशQ> को ाधिकृत अपिश ट चनुने वाल> या

अपिशQ सदंहकता% को स पेगा;

(ख) योग कए गए VवाVयकर अपिश ट जसैे डायपर> और VवाVयकर पडै> आ द इन उउपाद> के िनमा%ता[या gांड Vवामिय> Bारा उपलभ करई गई थलै ढु या Vथानीय ाधिका+रय> Bारा यथा िनिदि शत उपयAुत लपटेन सामदी ढुशुक

अपिश ट या अजैवक िनपनीकरण अपिश ट के िलए बनाए गए िडहबे ढुउसे डालगो;

(ग) सिंनमा%ण और िव वसं अपिश ट को पथक Kप से अपने ही प+रसर ढुभडंा+रत करेगा, जब कभी वह उउपन होता हो, और उसे सिंनमा%ण और िव वसं अपिश ट िनयम, 2016 के अनुसार िनपटान करेगा; और

(घ) अपने प+रसर से उउपन कृषि उZान अपिश ट और उZान अपिश ट को अपने ही प+रसर ढुपथक Kप से भडंा+रत करेगा और समय समय पर Vथानीय िनकाय Bारा िनदशोनसुर इसका िनपटान करेगा;

(2) कोई अपिश ट जिन, उसके Bारा उउपन अपिश ट को गली, खलुे साव%जिनक Vथान>, नाली या जलाशय> ढु न ढुकेगा, न जलाएगा और न गाड़गो;

(3) सभी अपिश ट उउपनकता% ऐसी उपयोAता फ-स का सदाय करगे जो ठोस अपिश ट बधन के िलए Vथानीय िनकाय> क- उपविधय> ढुविनऽद ट कया जाए;

(4) कोई <यिAत अिदम Kप से कम से कम तीन कण% दवस ढुVथानीय िनकाय को सूचित कए िबना कसी गैरे अनुुिलत वाले Vथान पर एक सौ <यि=य> से अधिक का ऐसा कोई आयोजन या समारोह आयोजित नह) करेगा । ऐसा

<यिAत या ऐसे आयोजन का आयोजक ढुोत पर अपिश ट के पथककरण क- <यवVथा करेगा और पथकृत अपिश ट को Vथानीय िनकाय Bारा अभिहत अपिश ट चनुने वाले को या अपिश ट सदंहण अभिकरण को स पेगा;

(5) Uके म%वि?ेता अपने ढुलाप के दौरान उउपन अपिश ट जसैेक खाZ अपिश ट योय (िडVपोजबेल) लटे>, कप>, िडहब>, रैपर>, ना+रयल के िछलको, शषे बचे भोजन, सिभजय>, फल> आ द के िलए उपयAुत पा, रखगो और ऐसे अपिश ट को Vथानीय ाधिकरण Bारा यथा अधिसूचित अपिश ट भडंारण िडपो या पा, या वाहन ढुडालगो;

(6) इन िनयम> के अधिसूचित होने क- तारीख से एक ढुसे अंदर सभी आवास क याण और बाजार सघं Vथानीय ाधिकरण क- भागीदारी ढु इन िनयम> ढु यथा िविहत जिन,> Bारा अपिश ट को ढुोत पर पथक करन,े पथक कए गए अपिश ट को अलग-अलग पा,> ढु सदंहण करने ढु सहायता और ढुणीय सामदी को ाधिकृत अपिश ट उठाने वाल> अथवा ाधिकृत पनुच%क> को स पना सिनि त करगे। जवै-अव?मणीय अपिश ट का जहां तक सभंव होगा प+रसर के अंदर

ससंाधित, उपचा+रत और कंपोVट करके अथवा बायोिमथानशन के ज+रए िनपटान कया जाएगा। शषे अपिश ट Vथानीय ाधिकरण Bारा यथा िनिदि शत अपिश ट सदंहकता% या अभिकरण को दया जाएगा;

(7) इन िनयम> के अधिसूचित होने क- तारीख से एक ढुके अंदर 5,000 ढु मीटर से अधिक E,ेफल वाले सभी गटे लगे समदाय और सVंधान Vथानीय ाधिकरण क- भागीदारी ढु इन िनयम> ढु यथा िविहत जिन,> Bारा अपिश ट को ढुोत पर ही पथक करना, पथक कए गए अपिश ट को अलग-अलग पा,> ढु सदंहण करने ढु सहायता करना तथा ढु क> को स पना

सिनि त करगे। जवै अव?मणीय अपिश ट का जहां तक सभंव होगा प+रसर के अंदर ससंाधित, उपचा+रत और कंपोVट करके अथवा बायोिमथानशन के ज+रए िनपटान कया जाएगा। शषे अपिश ट Vथानीय ाधिकरण Bारा यथा िनिदि शत अपिश ट सदंहकता% या अभिकरण को स प दया जाएगा;

(8) इन िनयम> के अधिसूचित होने क- तारीख से एक ढुके अंदर सभी होटल और रेVटोर6ट Vथानीय

ाधिकरण क- भागीदारी ढ इन िनयम> ढ यथा िविहत जिन,> Bारा अपिश ट को ढोत पर पथक करना, पथक कए गए अपिश ट को अलग- अलग पा,> ढसदंह करने ढसहायता करना तथा पनुच%?णीय सामदी को ाधिकृत अपिश ट उठाने वाल> अथवा ाधिकृत

पनुच%?क> को स पना सिुनि त कर6ग।े जवै-अव?मणीय अपिश ट का जहां तक सभंव होगा प+रसर के अंदर ससंािधित उपचा+रत और कंपोVट करके अथवा बायोिमथानशन के ज+रए िनपटान कया जाएगा। शषे अपिश ट Vथानीय ािधकरणBारा यथा िनिदि शत अपिश ट सदंहकता% या अभकरण को दया जाएगा।

5. पम्न रण, वन और जलवायु प स्मम म+ालय क कतE::E:: य.- (1) पया%वरण, वन और जलवायु प+रवत%न म,ंालय दशे म् इन िनयम> के अनपालन क- मॉनीटरी के िलए उउतरदायी होगा। यह सिचव, पया%वरण, वन और जलवायु प+रवत%न म,ंालय क- अयEता के अधीन केNOीय मॉनीटरी सिमित का गठन करेगा, िजसम6 िनपनिलिखत अधिकारी शािमल ह>गे जो सयंAुत सिचव या सलाहकार क- पिं= से िनपन के नह ह>गे अथा%त्:

- (1) शहरी िवकास म,ंालय
- (2) दामीण िवकास म,ंालय
- (3) रसायन एवं उव%रक म,ंालय
- (4) कृषि म,ंालय
- (5) क्ठोीय दषूण िनय,ंण बेड%
- (6) तीन राज्य दषूण िनय,ंण बेड% दषूण िनय,ंण सिमित, च?ाण?ुम Bारा
- (7) तीन राज्य सरकार> के शहरी िवकास िवभाग, च?ाण?ुम Bारा
- (8) दो राज्य सरकार> के दामीण िवकास िवभाग, च?ाण?ुम Bारा
- (9) तीन शहरी Vथानीय िनकाय, च?ाण?ुम Bारा
- (10) दो जनगणना स्क स) शहर, च?ाण?ुम Bारा
- (11) एफआईसीसीआई, सीआईआई
- (12) दो िवषय िवशषेc

2. इस केNOीय मानीटरी सिमित क- बठैक इन िनयम> के अनपालन का मॉनीटर करने और पनुवलोकन करने के िलए एक क्ठ म् कम से कम एक बार होगी। पया%वरण, वन और जलवायु प+रवत%न म,ंालय दो िवशषेc> को, य द आवक्यक हो, सहयोिजत कर सकेगा। सिमित का उयके तीन क्ठमनवीकरण कया जाएगा।

6. शहरी िवकास म+ालय क कतE::E:: य.- (1) शहरी िवकास म,ंालय राज्य सरकार> तथा सघं राज्य E,े के शासन> के साथ िनपनिलिखत के िलए समनवय करेगा, -

(क) ठोस अपिश ट बंधन <यवहार> को सधुरने के िलए राज्य> तथा Vथानीय िनकाय> Bारा कए गए उपाय> तथा म,ंालय और बाx अभकरण> Bारा िवउत पोषित ठोस अपिश ट बंधन प+रयोजना[के िन पादन का क्ठम कम से कम एक

बार आविधक पनुवलोकन करेगा तथा सधुराउमक उपाय करने पर सलाह दगो;

(ख) इन िनयम> क- अधिसचूना क- तारीख से छह मास के भीतर पणधा+रय> के साथ परामश% से ठोस अपिश ट बंधन पर रा Wीय नीित तथा रणनीित तयैर करना, िजसके अंत% अपिश ट से ऊजा% क- नीित भी है;

(ग) रा Wीय ठोस अपिश ट बंधन नीित और रा Wीय शहरी Vपछता नीित पर आधा+रत ठोस बंध के सबंधं म् राज्य नीित और रणनीित को तयैर करने म् राज्य> तथा सघं राज्य E,े> का माग%दशन% करना और उनह6 सकुर बनाना;

(घ) ठोस अपिश ट बंधं सAेटर म् अनसुधंान और िवकास को ोउसाहन दनो तथा राज्य> और Vथानीय िनकाय> के िलए सचूना का सार करना;

(ड.) Vथानीय िनकाय> और अनय पणधा+रय> को िशEण दनो और उनका Eमता िनमा%ण करना; और

(च) समय सीमा और मानक को सकुकर बनाने के लिए ठोस अपिश ट बंधन पर राज्य, सघ राज्य E,े और Vथानीय िनकाय को तकनीक- माग%दश िसzांत तथा प+रयोजना िवउत दान करना;

7. उवःरःरक िवभाग, रसायन और उरु क म+ालय क कतE::E: य.- (1) उवर%क िवभाग समिचत ?यािविध के मा यम से, -

(क) नगर कपोVट के बाजार िवकास ढसहायता उपलभध कराएगा; और

(ख) कंपिनय को िवपणन के लिए इस सीमा तक उपलभध कराना क उरु क कंपिनय Bारा 3 से 4 षै : 6 से 7 थलै के अनपात ढरासायिनक उव%रक के साथ कपोVट के सह िवपणन का सव%धन सिनि त हो।

8. कृषि म+ालय, भारत सरकार क कतE::E: य :- कृषि म+ालय समिचत त,ं के मा यम से:-

(क) कंपोVट के िविनमाण% एवं िब? के लिए उव%रक िनय,ंण आदशे को लचीलापन दान करेगा; (ख) कृषि भूम पर कंपोVट के उपयोग को बढ़ावा दगो;

(ग) Vथानीय ाधिकार+रय या उनक- ाधिकृत एज6िसय Bारा उउपा दत कंपोVट क- गणुता जाचं के लिए योगशालाएं Vथापित करेगा;

(घ) कंपोVट क- गणुता बनाए रखने और कृषि भूम पर कंपोVट का उपयोग करते समय कंपोVट क- तलुना ढरासायिनक उव%रक के उपयोग के अनपात के लिए समिचत माग%दश%क िसzांत जारी करेगा।

9. िवात म+ालय क कतE::E: य.- िवzतु म+ालय समिचत त,ं के मा यम से :- (क) ठोस अपिश ट पर आधा+रत अपिश ट से उरु%पदौ करने वाले सयं,ं से उउपा दत िवzतु के लिए ट+ेरफ या भार िनधा+% रत करेगा;

(ख) ऐसे अपिश ट से उउपNन िवzतु क- खरीद को िवतरण कंपिनय Bारा उरु%सयं,ं के लिए अिनवाय% बनाएगा।

10. नवीन और नवीकरणीय ऊजाः Vोत म+ालय क कतE::E: य.- नवीन और नवीकरणीय ऊरु%qोत म+ालय समिचत त,ं के मा यम से :-

(क) अपिश ट से ऊजा% पदौ करने वाले सयं,ं के लिए अवसरचना सजृन को सिुवधाजनक बनाएगा;

और (ख) ऐसे अपिश ट से ऊरु%पदौ करने वाले सयं,ं के लिए समिचत सिमसडी या ोउसाहन दान करेगा।

11. रा/यW और सघ रा/य +W म, शहरी िवकास क भारी सिचव क कतE::E: य.-

(1) राज्य या सघ राज्य E,े ढसिचव, राज्य शहरी िवकास िवभाग पयुनिसपल शासन के आयAुत या िनदशेक या Vथानीय िनकाय के िनदशेक के मा यम से िनपनिलिखत सिनि त करेगा :

(क) इन िनयम से ससुगंत अपिश ट बंधन के E,े ढ अपिश ट चनुने वाल के ितिनिधय, Vवयं सहायता समहू और समान समहू सहित पणधा+रय के परामश% से राज्य या सघ राज्य E,े के लिए राज्य नीित और ठोस अपिश ट बंधन रणनीित तयौर करना जो इन िनयम क- अधिसचूना क- तारीख से एक क- अविध के भीतर शहरी िवकास म+ालय को रा Wीय ठोस अपिश ट बंधन नीित और रा Wीय शहरी ववपछता नीित से समKप होगी;

(ख) ठोस अपिश ट बंधन के संबंध ढ राज्य नीित और रणनीित तयौर करते समय भूमभरण ढ जाने वाले अपिश ट का Nयनीकरण को सिुनिकचत करने तथा राज्य नीित और ठोस अपिश ट बंध रणनीित ढमानव ववाVyय और पया%वरण पर ठोस

अपिश ट के भाव को Nयनीकृत करने के लिए ठोस अपिश ट के िविभNन सघंटक के अपिश ट ढ कमी, पनुःउपयोग, पनुच%ण, वसली और अनकुूलतम उपयोग पर बल दगो;

(ग) राज्य नीितय और रणनीितय ढ कूड़ा चनुने वाल एवं अपिश ट सदंहकता% और पनुच%ण उZोग के अनौपचा+रक सAेटर Bारा अपिश ट को कम करने ढ िनभाई गई महउवपणू% भूमका को Vवीकार कया जाना और अपिश ट बंधन णाली ढ अपिश ट चनुने वाल या अनौपचा+रक अपिश ट सदंहकता% के एक-करण के बारे ढ िववतत माग%दश%क िसzांत उपलभध कराना;

(घ) सभी Vथानीय ाधिकरण Bारा इन िनयम के उपबंध के ?यानवयन को सिुनिकचत करना;

(ड.) राज्य के शहरी योजना विभाग को यह सिनि त करने के लिए निदेश दना क उन शहर> को छोड़कर जो साझा अपिश ट सवंकरण सुविधा या शहर> के एक समूह के लिए ऐंीय वपछता भूमिभरण के सदव्य है। राज्य या सघं राज्य ऐंे म्पयके शहर क- मावटर लान म्ठोस अपिश ट सवंकरण और निपटान सुविधाएं वथापित करने के लिए ावधान है।

(च) ठोस अपिश ट के लिए सवंकरण और निपटान सुविधाएं वथापित करने के लिए एक क्के के अंदर वथानीय निकाय> के वावते उपयAुत भूमि क- पहचान और आवटन सिनि त करना और उनह6 महानगर एवं िजला योजना समितय> या नगर एवं

दाम योजना विभाग के मा यम से राज्य/शहर> क- मावटर योजना (भूमि उपयोग क- योजना) म्शािमल करना;

(छ) राज्य और वथानीय निकाय> के शहरी योजना विभाग को यह सिनि त करने के लिए निदेश दना क 200 से अधिक आवास वाले या 5,000 वक् मीटर से अधिक ऐंेफल के लॉट वाली दपु हाउसग या वाणिणायक, सावंथानिक या अन्य गरै- आवासीय प+रसर के लिए विकास योजना म्ठोस अपिश ट के पथAकरण, भडंरण, विक6 0त सवंकरण के लिए एक अलग

वथल िचिनहत कया जाता है।

(ज) विशषे आथक जोन, औZोिगक सपंदा, औZोिगक फ्फके के विकासक> को निदेश दना क लॉट के कुल ऐंेफल का कम से कम 5 ितशत लॉट या शडै वसली या फ्फण सुविधा के लिए आरिEt कर6;

(झ) लागत भागीदारी आधार पर ऐंेीय सुविधा से 50 क. मी. (या अधिक) क- दरूी के अन्तम् आने वाले शहर> और नगर> के समूह के साझा ऐंेीय ववाव्यकर भूमिभरण क- वथापना को सकुर बनाना और ऐसे ववाव्यकर भूमिकरण> के वृुतक बधन को सिनिकचत करना;

(ञ) ठोस अपिश ट के बधन म् शहरी वथानीय निकाय> के एमता निमम् तथा णोत पर अपिश ट के पथAकरण एवं प+रवहन या ससंकरण क- <यवथा करना;

(ट) राज्य दषूण नियंण बोडके के साथ परामशके करके 5 टन ित दन से अधिक के ठोस अपिश ट सवंकरण और निपटान सुविधा के लिए बफर जोन अधिसूचत करना; और

(ठ) अपिश ट चनुने वाल> और अपिश ट के <यापा+रय> के पजंीकरण के संबंध म्एक योजना शकु करना ।

12. िजला मिज XT या िजला कलपटर या उपायपत क क.त.ऐ.ऐ. य.- यथा िवथित, िजला मिजव्वेट या िजला कलAटर या उपायAुत,

(क) इन नियम> क- अधिसचूना क- तारीख से एक क्के के भीतर राज्य शहरी विकास विभाग के भारी सिचव के निकट समनवय से अपने िजले म् वथानीय निकाय> को ठोस अपिश ट सवंकरण तथा निपटान सुविधा क- वथापना करने के लिए

नियम 11 के खडं (च) के अनुसार उपयAुत भूमि क- पहचान तथा आबटन को सकुर बनाएगा;

(ख) अपिश ट के पथAकरण, सवंकरण, उपचार और निपटान पर एक ितमाही म् कम से कम तीन मास म् एक बार वथानीय निकाय> के अनपालन का पनुवलोकन करेगा और निदेशक या नगरपालिका शासन के आयAुत या वथानीय निकाय> के निदेशक और राज्य शहरी विकास के भारी सिचव के साथ परामशके करके उपचारात्मक उपाय करेगा ।

13. रा/य और सघ रा/य + म्, 6ाम पचंंायत या 6ामीण विकास विभाग क भारी सिचव क क.त.ऐ.ऐ. य.- (1) उन ऐंे> के लिए जो इन नियम> के अधीन आते ह् और उनके अधिकार ऐंे म् राज्य और सघं राज्य ऐंे म्दाम पचंंायत या शहरी विकास विभाग के भारी सिचव के कतकेय वह ह्गे जो राज्य या सघं राज्य ऐंे म्शहरी विकास के भारी सिचव के ह्।

14. कफ्तीय दषूण नियंण बोडके क क.त.ऐ.ऐ. य.- केनोीय दषूण नियंण बोडके -

(क) इन नियम> के काया%नवन के लिए राज्य दषूण नियंण बोड और दषूण नियंण समितय> के साथ समनवय करेगा और वथानीय निकाय> बारा िविहत मानक> का पालन करेगा;

(ख) सभी ठोस अपिश ट सवंकरण और निपटान सुविधा क- बाबत भजूल, प+रवशी वायु विन दषूण, निंालन के

िलए मानक िनि त करेगा;

(ग) ठोस अपिश ट सवकरण सिवधा या उपचार ौडोिंग कय> के िलए िविहत पया%वरणीय मानक> और सिननयम> का पनुव्लोकन करना और जब कभी भी अपिएत हो, उनको अटन करना;

(घ) ठोस अपिश ट सवकरण सिवधा या उपचार ौडोिंग कय> के िलए िविहत पया%वरणीय मानक> के काया%नवयन को ढूँढ कम से कम एक बार राज्य दषूण िनय,ंण बोड / दषूण िनय,ंण सिमितय> के मा यम से पनुव्लोकन और उनके Bारा

मॉनीटर कए गए आकंड़> का सकंलन करना;

(ड.) ठोस अपिश ट के सवकरण, पुष्ण और उपचार के िलए कसी नई ौडोिंगक- के योग पर राज्य दषूण िनय,ंण बोड या दषूण िनय,ंण सिमितय> के वताव> का पनुव्लोकन करना और छः माह के अंदर उनके िलए िन पादन मानक, उष्णमानदंडं िविहत करना;

(च) वथानीय िनकाय> Bारा इन िनयम> के काया%नवयन को राज्य दषूण िनय,ंण बोड या दषूण िनय,ंण सिमितय> के मा यम से मॉनीटर करना;

(छ) राज्य दषूण िनय,ंण बोड और सिमितय> से ालत +रपोट के आधार पर इन िनयम> के काया%नवयन पर वाषक +रपोट% तयौर करना और उसे पया%वरण, वन और जलवायु प+रवत%न म,ंालय को वतु करना तथा यह +रपोट% लोक अधिकार Eे ढूँढ रखी जाएगी;

(ज) ित दन 5 टन से अधिक ठोस अपिश ट का बधन करने वाली सिवधा के िविभनन आकार> के िलए अपिश ट सवकरण और िनपटान सिवधा क- बाहरी सीमा से कसी आवासीय, वाणिज्यक या कसी अन्य सिनमा%ण संबंधी ?याकलाप को ितबंधित करने वाले बफर जोन को बनाए रखने के िलए माग%दशक% िसडांत> को कािशत करना;

(झ) इन िनयम> के ावधान> का अनपुलन करने के िलए ठोस अपिश ट के शहरी वथानीय िनकाय> के सभ%बनाने के िलए सवकरण और िनपटान के पया%वरणीय पहलाु पर समय-समय पर माग%दशक% िसडांत कािशत करना; और (ञ) अपिश ट के अंतरराज्यीय संचलन पर राज्य> या सघं राज्य Eे> को माग%दशक%न दान करना ।

15. थानीय िनकायW, और जनगणना नगरW कO 6ाम पचायतW तथा शहरी समहूW क कतE::: य और उतरदािय.व.- (1) वथानीय िनकाय और पचायत6 :-

(क) राज्य नीति और रणनीति क- अधिसूचना क- तारीख से छह मास के भीतर ठोस अपिश ट बधन पर राज्य नीति और रणनीति के अनसुर ठोस अपिशट् बधं योजना तयौर करना और उसक- एक ित राज्य सरकार या सघं राज्य शासन Bारा

राज्य सरकार या सघं राज्य शासन Bारा ाधिकृत अभिकरण से उसे अनमुो दत कराना;

(ख) मिलन बिवतय> तथा अनौपचा+रक बसावट>, वाणिज्यक, सवथागत और अन्य गैर आवासीय प+रसर> सिहत सभी घर> से पथृकृत ठोस अपिश ट का Bार-Bार के सदंहण क- <यवथा करना। ब@ मिंजल> भवन>, बड़े वाणिज्यक प+रसर>, मॉल>, आवासीय प+रसर> इया द से अपिश ट का सदंहण वशे Bार या कसी अन्य अभिहत वथान कया जा सकता है;

(ग) कूड़ा चनुने वाल>/अनौपचा+रक अपिश ट सदंहकता% के सगंठन> को मानयता दान करने क- णाली वथापित करना और Bार-Bार जाकर अपिश ट सदंह करने सिहत ठोस अपिश ट के बधन ढूँढक- भागीदारी को सकुर बनाने के िलए इन

ाधिकृत चनुने वाल> और अपिश ट सदंहणकता% के एक-करण के िलए एक णाली वथापित करना;

(घ) वयं सहायता समहू बनाने को सकुर बनाना, पहचान प, उपलभध कराना और तदपुरातं घर-घर जाकर अपिश ट सदंह करने सिहत ठोस अपिश ट बधन ढूँढक-करण को ोउसाहन दना;

(ड.) इन िनयम> क- अधिसूचना क- तारीख से एक ढूँढ के भीतर इन िनयम> के उपबधं को समािव ट करते @ए उपविधयां बनाना और समय पर काया%नवयन सिनिकचत करना;

(च) उपयोक्ता फ-स, जो समिचित समझी जाए, समय-समय पर विहित करना और वयं या अधिकृत अभिकरण के मायम से ठोस अपिश ट उपादनकता से फ-स का संह करना;

(छ) अपिश ट उपादनकता को निदेश दने क कूड़ा करकट न फैलाएं अथवा कागज, पानी क- बोटल, पये पदाथ के केन, टवेा पास, फल के छिलके, रैपर आ द या सड़क खुले निक वथान, नाल अपिश ट निकाय पर न जलाए या कुंड न फ के या उनका निपटान न करे तथा इन नियम के अधीन विहित कए गए अनसुरा षोत अपिश ट को अलग-अलग करे और पथक कए गए अपिश ट को वथानीय निकाय द्वारा अधिकृत अपिश ट चनुने वाल या अधिकृत अपिश ट संहकता को स प

क

(ज) पनुचणीय सामिदय छंटाई करने के लिए पयाल वथान के साथ सामदी वसली सुविधाएं या गौण भंडारण सुविधाएं वथापित करना ता क अनौपचारिक या अधिकृत अपिश ट चनुने वाले और अपिश ट संह करने वाले अपिश ट से पनुचणीय सामिदय को अलग करे या उपादन के षोत से या सामदी वसली सुविधा से कागज, लाविटक, धातु

शीशा, कपड़ा आ द जसै पथक कए गए पनुचणीय अपिश ट को संह करने के लिए अपिश ट चनुने वाल और पनुचणीय को सलुभ म उपलभ कराना; जवै निपनीकरण अपिश ट के भंडारण के लिए डिहबे हरे रंग से मूत हगे, जो पनुचणीय के अपिश ट के भंडारण के लिए सफेद रंग से मूत हगे और अन्य अपिश ट के भंडारण के लिए काले रंग से मूत हगे

(झ) घरेलू प+रसकंटमय अपिश ट के लिए अपिश ट निपेण क ओ क- वथापना करना और अपिश ट उपादनकता को निदेश दने क घरेलू प+रसकंटमय अपिश ट निपेण प+रसकंटमय अपिश ट निपटान सुविधा उसके सरुित निपटान के लिए इसे करे। ऐसी सुविधा क- वथापना कसी शहर या नगर इस ढंग से क- जाएगी क एक क- वथापना बीस कलोमीटर

एफल या उसके भाग के लिए हो जाए और इन कूड़े घरेलू प+रसकंटमय अपिश ट ालत करने के समय अधिसूचित होगा;

(ञ) प+रसकंटमय अपिश ट निपटान सुविधा तक घरेलू प+रसकंटमय अपिश ट का सरुित भंडारण और प+रवहन सिनि त करना या जो राय दषूण निय, ंण बेड दषूण निय, ंण सिमित द्वारा निदेश कया जाए;

(ट) गली के सफाई ंारय को निदेश दने क गली क- सफाई से संहित पड़े के पउत को न जलाएं तथा उनह अलग से भंडारण करे और वथानीय निकाय द्वारा अधिकृत अपिश ट संहकता या अभिकरण को स प;

(ठ) अपिश ट चनुने वाल और अपिश ट संहकता को ठोस अपिश ट बंधन का शिषण दने;

(ड) दन- ित दन आधार पर बाजार से सिमजय, फल, फूल, मासं, कुआकुट पालन और मछली बाजार से अपिश ट संह करना और वाव्यकर विथित सिनि त करने के लिए बाजार से उचित वथान पर या बाजार के आस-पास विकेनीकृत कंपोवट लांट या जवै मिथनीकरण लांट क- वथापना को षोसाहन दने;

(ढ) जनस ंया के घनपव, वाणिज्यक याकलाप और वथानीय विथित पर निभर करते ए दिनक या वकैि पक दवस या सलाह कूदो बार सड़क, माग, गिलय और उप-गिलय क- सफाई के अपिश ट को पथक कप से संह करना;

(ण) सड़क क- सफाई के कूड़े और सतही नालिय से निकाली गई गाद को िजन मामल से इन अपिश ट का सीधा संह करने के लिए प+रवहन वाहन सुविधाजनक यवहाय नह है, अथाई कप से भंडारण करने के लिए आपछा दत गौण भंडारण सुविधा

वथापित करना। इस कार संह कए गए अपिश ट का संह और निपटान वथानीय निकाय द्वारा यथा निधा+ रत नियमित अंतराल पर कया जाएगा;

(त) बागवानी, उान और बगीच के अपिश ट को पथक कप से संह करना और जहां तक सभव हो उसका सवकरण पाक और बगीच करे;

(थ) पथक कए गए जवै िनपनीकरणीय अपिश ट का प+रवहन सVंकरण सिवधा[जसैे कंपोVट Lलांट, जवै िमथिनकरण सयं,ं या ऐसी कोई सिवधा तक करना। ऐसै अपिश ट के Vथल पर सVंकरण को अधमानयता दी जानी चाहिए;

(द) ?मवत सVंकरण सिवधा या सामदी पनु: ािलत सिवधा या िBतीयक भडंरण सिवधा को गरै जवै िनपनीकरणीय अपिश ट को प+रवहन करना;

(ध) निम्न और िव वंस अपिश ट का प+रवहन समय-समय पर यथासंशोधित निम्न और िव वंस अपिश ट बधन िनयम, 2016 के उपबधं के अनसुर करना;

(न) समदुय सिवधा के आस-पास दगु ध के िनय,ंण और VवाVyय REक िVथितय के अनरुण के अ यधीन समदुय Vतर पर घरलू कंपो{Vटग, बायोगसै उUपादन, अपिश ट के िवक6 Oत सVंकरण मसमदुय को अतंवलित करना;

(प) दो वष के भीतर रासायिनक खाद के उपयोग को चरणबड Kप से समालत करना और Vथानीय िनकाय > Bारा अनरुिEत सभी उZान>, बगीच > म् कपोVट का योग करना और जहां कहJ सभव हो इसके अधिका+रता के अधीन अNy Vथान> पर भी ऐसा करना अनौपचा+रक अपिश ट पनुच%?ण E,े Bारा क- जाने वाली पुम्ण पहल > को ोUसाहन उपलभ कराय जा सकते ह्

(फ) उपयAुत ौZोिंगक- िजसके अतंग%त िनपनिलिखत ौZोिंग कयां भी ह् को अंगीकृत करते @ए और समय-समय पर शहरी िवकास म,ंालय Bारा समय-समय पर जारी मम् श िसZातं और केNOीय दषूण िनय,ंण बोड% Bारा जारी

दशानदेश > का पालन करते @ए ठोस अपिश ट के िविभन अवयव > के उचित उपयोग के िलए वयं या िनजी Eे के सहभागी या कसी अभिकरण के मा यम से ठोस अपिश ट सVंकरण सिवधा और सबंिंधत अवसरंचना के सिम्ण, चालन और अनरुण को सकूर बनाना: प+रवहन लागत और पया%वर्णीय आघात को Nyनूतम करने के िलए िवकेNOीयकृत सVंकरण को अधिमानयता दनो जसै-

(क) जवैमिथिनकरण, सबूम जैवक कंपो{Vटग, वम कंपो{Vटग, अनारोिबक डार्इजेशन या जवै िनपनकरणीय- अपिश ट > के जवै िVथरीकरण के िलए कोई अNy समिचत सVंकरण;

(ख) अपिश ट के दहनशील भाग के िलए अविश ट जिनत ।धन सहित अपिश ट से ऊजा% ?याएं या अपिश ट आधा+रत िवZु ललाटं या सीमट6 भ+wय > को फ-ड Vटक के Kप म्आपूत;

(ब) इन िनयम > के अधीन िविहत रीित से अवशषे अपिश ट > के िनपटान के िलए अनसुची-1 के अनसुर VवाVyयकर भरण Vथल > और आनषुिंगक अवसरंचना का निम्न, चालन और अनरुण वयं या कसी अNy अभिकरण के मा यम से करना;

(भ) वाषक बजट म् पजूी िनवशे के साथ-साथ ठोस अपिश ट बधन सवा के चालन और अनरुण के िलए िनिधय > का पया%Lत उपबधं करना और यह सिनिकचत करना क Vथानीय िनकाय के ववैेकक कृUय > के िलए िनिधयां ठोस अपिश ट बधन तथा इन िनयम > के अनसुर Vथानीय िनकाय के अNy बा यकारी कृUय > के िलए आवक्यक िनिधय > क- अपEेा पूम् करने के पकचात् क- आब+ंटत क- जाE;ं

(म) Kप-1 म् अपिश ट सVंकरण, शोधन या िनVतारण सिवधा Vथािपत करने के िलए ाधिकार अनुदुपत करने के िलए आवदेन करना िजसके अतंग%त यथािVथित राय दषूण िनय,ंण बोड% या दषूण िनय,ंण सिमित से VवाVyयकर भरण Vथल सहित ित दन 5 मी+Wक टन से अधिक अपिश ट हो;

(य) ाधिकार क- िविधमानयता समालत होने से कम से कम साठ दन पूम् ाधिकार के नवीकरण के िलए आवदेन करना; (यक) उउतरवत क%के 30 अ लै या उसके पूम् आयAुत या िनदेशक, नगरपालिका शासन को या ाधिकृत अधिकारी को

Kप-4 म्वाषक +रपोट% तयार और Vतुत करना;

(यख) वाषक +रपोट% Uयके क%के 31 मई तक शहरी िवकास िवभाग के भारी सिचव या दाम पचंायत या दामीण िवकास िवभाग और सबंिंधत राय दषूण िनय,ंण बोड% या दषूण िनय,ंण सिमित को भजी जाएगी;

(यग) का\मक > िजसके अतंग%त सिंवदा का\मक > और पय%वEेक > भी ह,ै को पथूक कए गए अपिश ट के Bार-Bार से सदंरण के िलए और सVंकरण या िनपटान सिवधा को ाथिमक और िBतीयक प+रवहन के दौरान अिमित अपिश ट के सबंधं म् िशEण;

(यघ) यह सिनिकचत करना क सिवधा का चालक <यिAतगत सरुEा उपकरण अम् वद, दीलत जकैट, हाथ के दVतान,े बरसाती, समिचत जते और माVक ठोस अपिश ट के हVतन म् लगे सभी का\मक > को उपलभ कराय और काय%बल Bारा इनका उपयोग सिनिकचत कया जाE;

(यड.) कसी दुप हाउसग सोसाइटी या माक ट कापलAैस क- िनमाण योजना के अनमोदन से पूम् सिनिकचत करने क- भवन योजना म् पथूक कए गए अपिश ट > के सदंरण, पथूकरण और भडंरण के िलए अपिश ट सदंरण केNO Vथािपत कया जाना सिनि त कया जाE;

(यच) कचरा फैलाने वाले या इन िनयम> के उपबंध> का अनुपालन करने म् असफल रहने वाले <यि=य> के िलए Vथल ही जमु%ना लगाने के िलए उपविध बनाना और मापदंड िविहृत करना तथा बनाई गई उपविधय> के अनुसार Vथल पर ही जमु%ना लगाने क- शिAतयां उचित अधिका+रय> या Vथानीय िनकाय> को Uयायोिजत करना; और (यछ) सचूना, िशEण और सचंर अभयान के मा यम से लोक जाग कता का सजून करना और िनपनिलिखत के संबंध म् अपिश ट उउपNन करने वाल> को जानकारी देने;

- i. कचरा न फैलाना;
- ii. कम अपिश ट उतप् Nन करना;
- iii. सभंव सीमा तक अपिश ट का पनु:उपयोग;
- iv. अपिश ट का जवै िनपनीकरणीय, गरै-जवै िनपनीकरणीय (पनुच%?ण योरय तथा दहनयोरय), VवाVyयकर अपिश ट और घरेलू प+रसकंटमय अपिश ट के Kप म् qोत पर पथुAकरण;
- v. घरेलू कंपो{Vटग, व\मन कंपो{Vटग, बायोगसै उउपादन या समदुय Vतरीय कंपो{Vटग/बायोगसै उउपादन का <यवहार करना;
- vi. उपयोग @ए साधन अपिश ट को gांडं Vवािमय> Bारा उपलभ करारए गए पाउच> या Vथानीय िनकाय Bारा िविहृत उपयAुत लपटेने वाली सामदी म् लपटेना और इसे गरै जवै िनपनीकरणीय अपिश ट के िलए रखे गए िडभब> म् डालना;
- vii. V,ोत पर पथुAकृत अपिश ट> का अलग-अलग िडभब> म् भंडंरण करना;
- viii. अपिश ट चनुने वाल>, अपिश ट सदंाहक>, पनु:च?णकता% या अपिश ट सदंंहण अभकरण> को पथुAकृत अपिश ट स पना; और
- ix. अपिश ट एक, करने वाल> या Vथानीय िनकाय> या Vथानीय िनकाय Bारा ािधिकृत कसी ANय <यिAत को ठोस अपिश ट बंधन के िलए मािसक उपयोAता फ-स या भार का सदंाय करना।

(यज) VवाVyयकर Vथल क- Vथापना और चालन के िलए िनयम 23 म् यथािविनसद ट समय सीमा के समालत होने के तरुंत पकचात् िमित अपिश ट से भरण Vथल को भरना या एक, करना बंद कया जाए;

(यझ) अपिश ट सवंकरण सिवधा[से केवल अ योजनीय, गरै-पनुच%?णयोरय, गरै-जवै िनपनीकरणीय, गरै-दहनशील और गरै-स ?य अपिश ट और पू% सवंकरण अपिश ट> तथा अविश ट> को ही VवाVyयकर भरण Vथल पर जाने देने क- अनमुित दी जाए और VवाVyयकर भरण Vथल> Bारा अनसुची 1 म् दी गई िविश टय> का अनुपालन कया जाएगा। तथापि, अविश ट> का यथासभंव पुन% ण या पनु योग कए जाने के यास कए जाने चािहए ता क भरण Vथल तक शानूय अपिश ट जाने के अपिEत लबय क- ािC हो सके;

(यञ) सभी पराने खुलुे मलबा Vथल> तथा िवZमान चालनरत मलबा Vथल> के जवै-खनन तथा जवै-उपचार क- सभंा<यता के िलए जाचं और िवकलषेण करना और जहां कह) <यवहाय% हो Vथल> के जवै-खनन या जवै-उपचार हते आवक्यक कार%वाई करना;

(यट) मलबा Vथल के जवै-खनन और जवै-उपचार क- सभंा<यता न होने क- िVथित म् पया%वरण को होने वाली Eित को रोकने के िलए इसे भरण Vथल कैपग मानक> के अनुसार व्ैािनिक Kप से आपछा दत जाएगा।

16. रा/य दषण िनय+ण बोड::: या दषण िनय+ण सिमित क कत::E::Eय.- (1) राय दषूण िनय,ंण बोड% या दषूण िनय,ंण सिमित Bारा -

(क) अपनी-अपनी अधिका+रता म् Vथानीय िनकाय> के मा यम से राय म् इन िनयम> का वत%न कया जाएगा तथा सबंिंधत नगरपालिका शासन िनदशालय या राय शहरी िवकास िवभाग के भारी सिचव के िनकट समानवय से व% म् कम से कम दो बार इन िनयम> के ?यानवयन क- समीEा क- जाएगी;

(ख) अपिश ट सवकरण और िनवतारण Vथल> के िलए अनसुची I और अनसुची II के अधीन यथा िवन् द ट पयावरणीय मानक> को मॉनीटर करना तथा शकका पालन करना;

(ग) Vथानीय िनकाय या Vथानीय िनकाय Bारा ाधिकृत कसी अन्य अभिकरण से Kप 1 म् आवदेन क- ािलट के पकचात् Vताव का परीण करना और ऐसी जाचं करना जो उचित समझा जाए;

(घ) ाधिकार के Vताव क- जाचं करते समय, सबिंधत अधिनियमितय> के अधीन सहमित क- अपेा और अन्य अभिकरण> जैसे राय शहरी िवकास िवभाग, नगर और ढाम योजना िवभाग, िजला योजना सिमित या महानगरीय एे योजना सिमित, जसौ लागू हो, िवमानपुतन या एयरबसे ाधिकरण, भूजल बेरेलवे, िवतु िवतरण कंपिनया,ं राजमागं िवभाग और अन्य सबिंधत अभिकरण> के िवचार> को यान म् रखा जाएगा और उनह6 अपने िवचार, य द कोई ह>, दने के िलए चार सलताह का समय दया जाएगा;

(ड.) Vथानीय िनकाय या कसी सिवधा चालक या Vथानीय ाधिकरण Bारा ाधिकृत कसी अन्य अभिकरण को Kप 2 म् साठ दन क- अविध के भीतर ाधिकार जारी करना िजसम6 यथाआवक्यक अन्य शत सहित अनसुची 1 और 2 म् यथाविन् द ट अनपुलन मापदंडं और पयावरण मानक अधिकिथत ह>;

(च) ऐसे ाधिकार क- िविधमानयता सहमितय> क- िविधमानयता के साथ समकालिक होगी;

(छ) य द Vथानीय ाधिकरण या सिवधा चालक सिवधा का चालन िविहत शत के अनुसार करने म् असफल रहता है तो राय दषूण िनय,ंण बोड% Bारा खडं (क) के अधीन जारी उाट ाधिकार को िनलिंबत या र कया जा सकेगा;

परंतु यथाविथित, Vथानीय िनकाय या चालक को सचूना दए िबना ऐसा कोई ाधिकार िनलिंबत या र नह कया जाएगा; और

(ज) नवीकरण के िलए आवदेन क- ािलट पर, पुके आवदेन को गणुगणु के आधार पर परीेा करने के पकचात् और इस शक के अधीन रहते @ए क सिवधा के चालन म् िनयम> के सभी उपबंधं, ाधिकार, सहमित या पयावरण अनापिउत म्

िविनसद ट मानक> या शत को पूकर दया है अगले पाचं वष के िलए ाधिकार का नवीकरण करेगा;

(2) राय दषूण िनय,ंण बोड% या दषूण िनय,ंण सिमित आवदेक को सनुे जाने का यिुातयुात अवसर दने के पकचात् और िलिखत म् कारण> को लखेब करने के पकचात् ाधिकार अनदुउत करने या नवीकरण करने से इंकार कर सकेगा।

(3) नई ोडौिग कय> के मामले म् जहां यथाविथित, केNOीय दषूण िनय,ंण बेरेल राय दषूण िनय,ंण बेरेल या दषूण िनय,ंण सिमित Bारा कोई मानक िविहत नह कया गया है, मानक िविनसद ट करने के िलए केNOीय दषूण िनय,ंण बोड% से िनवदेन करेगा।

(4) यथाविथित, राय दषूण िनय,ंण बोड% या दषूण िनय,ंण सिमित जब कभी उचित समझा जाए कनुु क् म् कम से कम एक बार, यथाअभिहत या अधिकिथत मानक> तथा यथाअनुमो दत उपचार ोडौिगक- तथा ाधिकार म् िनसद ट शत और इन िनयम> के अधीन अनसुची-1 और अनसुची-2 म् िविनसद ट मानक> का अनपुलन मॉनीटर करेगा।

(5) राय दषूण िनय,ंण बेरेल या दषूण िनय,ंण सिमित प+रसकंटमय अपिश ट भडंारण सिवधा म् अपिश ट उउपादक> Bारा एकित घरेलू प+रसकंटमय अपिश ट के सरुिेट हवतन और िनवतारण के िलए Vथानीय िनकाय> को िनदशे दगो।

(6) राय दषूण िनय,ंण बेरेल या दषूण िनय,ंण सिमित Bारा अपिश ट के अंतर राय चालन को िविनयिमत कया जाएगा।

17. िनपतानयोत्प उपादW तथा वा मयकर नप2कनW और डायपरW क िविनमात:त: ाS या &ाड वामियW क कतE::E: य.- (1) िनपतान योय उउपाद> जैसे +टन, काचं, ललािवटक पकैेजग इया द के सभी िनमा%ता या ऐसे उउपाद> को बाजार म् लाने वाले ग्रांड Vवामी अपिश ट बधन णाली क- Vथापना के िलए Vथानीय िनकाय> को आवक्यक िवुतीय सहायता उपलभध कराएंगे।

(2) गैर जवै-निपनीकरणीय पकैेजग सामदी म् अपने उउपाद> क- िब?- या िवपणन करने वाले ऐसे सभी ग्रांड Vवामी उनके उउपाद के कारण उतप् नन @ए पकैेजग अपिश ट को वापस दहण करने के िलए णाली क- <यवथा करेगा।

(3) Vवाव्यकर नपै कन> तथा डायपर> के िविनमात% ाा या ग्रांड Vवामिय> या िवपणन कंपिनय> Bारा अपने उउपाद> म् सभी पुणु णयोय सामिदय> के योग क- सभंा<यता का पता लगाएंगे या अपने Vवाव्यकर उउपाद> के पकैेट के साथ पुके नपै कन या डायपर के िनवतारण के िलए एक पाउच या रैपर उपलभध कराएंगे।

(4) ऐसे सभी विनिर्माता, ग्राहक व वाणिज्य या विपणन कंपनियों द्वारा अपने उत्पादों को लपटने और उनका निर्यात करने के संबंध में मूल्यों को जानकारी दी जाएगी।

18. कचरा EY.पन Gधन से सौ 2क.मी. क अदर अवि थत औोिगक इकाईयW और ठोस अपिश\$T आधा रत ऊजाःः सय+W क कतE:~E: य.-।धन का योग करने वाली और ठोस अपिश T आधा+रत कचरा <यUुपन।धन सयं,ं से सौ क.मी. के भीतर अविVथत सभी औZोिगक इकाइयां इस कार उउपNन कचरा <यUुपन।धन Bारा अपनी।धन अपEेा के कम से कम 5 ितशत का ितVथापन करने के िलए इन िनयम> क- अधिसूचना क- तारीख से छह मास के भीतर <यवVथा कर6गा।

19. ठोस अपिश\$T स करण और शोधन सिवधा कO थापना क िलए मानदड.- (1) भूम समनदुशेन क% आबटन विभाग ठोस अपिश T सVंकरण और शोधन सिवधा क- Vथापना के िलए उपयAुत भूम उपलभध कराने और राज्य सरकार या सघं राज्य E,े शासन से ऐसे Vथल> को अधिसूचित करने के िलए उउतरदायी ह>गा।

(2) सिवधा का चालक समय-समय पर इस संबंधं ढकेNOीय दषूण िनय,ंण बेड% Bारा जारी तकनीक- माग%दश िसZातं> और शहरी िवकास म,ंालय Bारा तयौर कए गए ठोस अपिश T बधन संबंधी मनैअुल के अनसुार सिवधा का िडजाइन करेगा और इसक- Vथापना करेगा।

(3) सिवधा के चालक Bारा राज्य दषूण िनय,ंण बोड% या दषूण िनय,ंण सिमित से आवक्यक अनमुोदन ालत कया जाएगा।

(4) राज्य दषूण िनय,ंण बोड% या दषूण िनय,ंण सिमित Bारा ठोस अपिश T सVंकरण और शोधन सिवधा के चालन के पया%वरण मानक> क- मॉनीटरी क- जाएगी।

(5) सिवधा के चालक का उउतरदाियUव समय-समय पर केNOीय दषूण िनय,ंण बोड% Bारा जारी माग%दश िसZातं> और समय-समय पर शहरी िवकास म,ंालय Bारा कािशत नगरीय ठोस अपिश T बधन संबंधी मनैअुल के अनसुार ठोस अपिश T सVंकरण और शोधन सिवधा के पया%वरण के टिQ से अनकुूल चालन क- होगी।

(6) ठोस अपिश T सVंकरण और शोधन सिवधा के चालक Bारा राज्य दषूण िनय,ंण बेड% दषूण िनय,ंण सिमित और Vथानीय ाधिकरण को Uयके क%30 अ लै तक Kप 3 ढवा\षक +रपोट% Vतुत करेगा।

20. प्क्त िय +W म,ु, ठोस अपिश\$T बधन क मानदड और कO जाने वाली कारःवःवाईया.- प्क्त िय E,े> ढ Vथानीय ाधिकरण> के कत%<य और दाियUव िनपनिलिखत अित+रात खं > के सिहत िनयम 15 ढरि लिखत के समान ह>गे :

(क) पव%त पर भरण Vथल के सिंनमा%ण से बचना होगा। सVंकरण सिवधा से अविश T अपिश T और िनि ?य अपिश T का सठंहण करने के िलए एक उपयAुत िनकटतम अवVथान पर एक अंतरण Vथान Vथापित कया जाएगा। सव्ाVयकर भरण

क- Vथापना करने के िलए 25 कलोमीटर के भीतर पहाड़ी के नीचे समतल भूम E,े ढ योरय भूम का पहचान क- जाएगी। अंतरण Vथान से अविश T अपिश T का िनपटान इस ववाVयकर भरण Vथल पर कया जाएगा।

(ख) ऐसी भूम उपलभध न होने पर क- दशा ढ िनि ?य और अविश T अपिश T के िलए E,ेीय ववाVयकर भरण Vथल Vथापित करने के यास कए जाएंगे।

(ग) Vथानीय िनकाय उपविध बनाएगा और नाग+रक> को गिलय> ढ अपिश T ढ कने से ितिषZ करने तथा पय%टक> को गिलय> ढ या पहाडिय> से नीचे न ढ कने कसी अपिश T जसैे कागज, पानी क- बोतल, शराब क- बोतल, सॉ T {क के केन, टWेा पकै, अNय कोई Lलािवटक या कागज अपिश T के Vथान पर सभी पय%टक Vथल> पर Vथानीय िनकाय Bारा रखे गए कूडदोन ढपकने के िनदश दने।

(घ) Vथानीय िनकाय Bारा, पव%तीय E,े> का मण करने वाले सभी पय%टक> को उपविधय> के अधीन ठोस अपिश T बधन के उपबधं को नगर ढ वशे {बदु के साथ-साथ होटल> तथा अितिथ गह> इUया द के मा यम से,े जहां वे ठहरते ह और पय%टन Vथल> पर उपयुत िवत्ापन बोड% लगाकर, <यवVथा करेगा।

(ड.) Vथानीय िनकाय ठोस अपिश T बधन सवेाएं सवंहनीय बनाने को वशे Bार पर पय%टक से ठोस बधन भार उदगहीत कर सकेगा ।

(च) भूम समनदुशेन का भारी िवभाग िवकेNOीकृत अपिश T सVंकरण सिवधा क- Vथापना के िलए पव%त> पर उपयAुत Vथल क- पहचान और आबटन करेगा। Vथानीय िनकाय Bारा ऐसी सिवधाएं Vथापित क- जाएगी। पव%तीय Vथान का अनकुूलतम उपयोग करने के िलए सीढ़ी उZान णाली को अपनाया जा सकेगा।

21. अपिश। सैे उजाःः स करण क िलए मानदड - (1) 1500 क./कैल./ क.dा. या अधिक के कैलो+र फक मान रखने वाले गरै पनुःच?ण अपिशQ> को भरण Vथल> ढ िनVता+रत नह) कया जाएगा और उनका उपयोग या तो केवल <यUुपNन।धन

अवशेष के मायम से या अवशेष <युपानन।धन तयोर करने के िलए फ-ड Vटॉक के KP ढदकेर या ऊजा% का उउपादन करने के िलए ही कया जाएगा।

(2) उपच कैलो+र फक अपिश ट> का उपयोग सीमट6 या ताप िवटु सयं,ं> ढसह- सVंकरण के िलए कया जाएगा।

(3) Vथानीय िनकाय या सिवधा का चालक या उनके Bारा नामिनऽदQ अभकरण जो पांच टन ित दन से अधिक सVंकरण ढमता वाली सिवधा के अपिश ट के ऊजा% सयं,ं क- Vथापना करना चाहते ह>, वे यथािवथित, राय दषूण िनय,ं क बोड% या दषूण िनय,ं ण सिमित को ाधिकार के िलए प-1 ढआवदेन Vततु कर6गाे

(4) अपिश ट से ऊजा% सिवधा क- Vथापना करने के िलए ऐसे आवदेन> क- ािC पर राय दषूण िनय,ं ण बोड% या दषूण िनय,ं ण सिमित उसका परीEण करेगा और साठ दन> के अंदर अनमुित दान करेगा।

22. 2;याFवयन कO समय-सीमा - इन िनयम> के ?यानवयन के िलए आवकयक अवसरंचना यथािवथित, Vथानीय िनकाय> और अनय सबंिंधत ाधिकरण> Bारा UयE तथा Vवयं या िनयोिजत अभकरण> Bारा िन िलिखत िविनऽदQ समय- सीमा ढसृजत क- जाएगंी :

सं.	2;याकलाप	िनयमW कO अधिसचूना कO तारीख सेेेेेेेे समय- सीमा
(1)	ठोस अपिशQ सVंकरण सिवधा को Vथािपत करने के िलए उपयAुत Vथल> क- पहचान करना	1 वष%
(2)	0.5 करोड़ जनस ंया से कम के Vथानीय िनकाय> के योरय उपयAुत समहू के िलए साझा E,ेीय ववाVyयकर भरण सिवधा को Vथािपत करने के िलए और 0.5 करोड़ या अधिक क- जनस ंया वाले सभी Vथानीय ाधिकरण> Bारा साझा E,ेीय ववाVyयकर भरण Vथल सिवधा[या एकल भरण सिवधा[क- Vथापना करने के िलए उपयAुत Vथल> क- पहचान।	1 वष%
(3)	ठोस अपिशQ सVंकरण सिवधा और ववाVyयकर भरण Vथल सिवधा[के िलए उपयAुत Vथल> का उपापन।	2 वष%
(4)	जवै िनपनीकरणीय, पनु:च?ण योरय, दहन योरय, ववाVyयकर अपिश ट, घरेलू प+रसकंटमय तथा िनि ?य ठोस अपिशQ> का णोत पर पृथारण के िलए चलन के िलए अपिशQ उउपाननकता% को बा य करना ।	2 वष%
(5)	पृथAकृत अपिशQ घर-घर से एक, करके और सVंकरण या िनपटान सिवधा[का प+रवहन आपछा दत वाहन> ढसुनि त करना।	2 वष%
(6)	सौेनमा%ण तथा िव वंस अपिशQ> का अलग-अलग भडंारण, सdंहण और प+रवहन सिुनि त करना।	2 वष%
(7)	100000 से अधिक जनस ंया वाले सभी Vथानीय िनकाय> Bारा ठोस अपिशQ सVंकरण सिवधा[क- Vथापना करना।	2 वष%
(8)	100000 से कम जनस या वाले Vथानीय िनकाय> और नगर> Bारा ठोस अपिशQ सVंकरण सिवधा[क- Vथापना करना।	3 वष%
(9)	इन िनयम> के अधीन यथा अनकुात सVंकरण सिवधा[से केवल ऐसे अविश ट अपिश ट> के साथ-साथ अशोिधत िनि ?य अपिश ट के िनपटान के	3 वष%

	लिए 0.5 करोड़ या उससे अधिक क- जनसंख्या वाले सभी वधानीय निकायों द्वारा या के लिए सिपमिलत या एकल भरण क- वथापना।	
(10)	इन नियमों के अधीन अनुसूचित अपिशट के निपटान के लिए 0.5 करोड़ से कम के अधीन सभी वधानीय निकायों और जनसंख्या नगरों द्वारा सिपमिलत या ऐसी भरण वथल क- वथापना।	3%
(11)	पराने या पररुयत कूड़ा वथल का जैविक उपचार करना या UNह6 ढकना।	5%

23. रा/य तृतीय सलाहकार निकाय.- (1) संबंधित राज्य सरकार या संघ राज्य क्षेत्रों शासन के वधानीय निकायों का उनके विभाग भारी इन नियमों के अधिसूचना क- तारीख से छह मास के भीतर एक राज्य तृतीय सलाहकार समित का गठन करेगा जिसमें निम्नलिखित सदस्य शामिल होंगे:-

क्र.सं.	पदनाम	सदस्य
(1)	(2)	(3)
1.	राज्य के शहरी विकास विभाग/वधानीय वशासन विभाग के सचिव	अथवा, पदने
2.	राज्य सरकार के पंचायत या ग्रामीण विकास विभाग का संयुक्त सचिव से अनुसूचित का एक प्रतिनिधि	सदस्य, पदने
3.	राज्य सरकार के राजस्व विभाग का एक प्रतिनिधि	सदस्य, पदने
4.	पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार का एक प्रतिनिधि	सदस्य, पदने
5.	शहरी विकास मंत्रालय, भारत सरकार का एक प्रतिनिधि	सदस्य, पदने
6.	ग्रामीण विकास मंत्रालय, भारत सरकार का एक प्रतिनिधि	सदस्य, पदने
7.	राज्यीय दूषण नियंत्रण बोर्ड का एक प्रतिनिधि	सदस्य, पदने
8.	राज्य दूषण नियंत्रण बोर्ड या दूषण नियंत्रण समिति का एक प्रतिनिधि	सदस्य, पदने
9.	भारतीय जैविक-संवर्धन या राष्ट्रीय जैविक-संवर्धन का एक प्रतिनिधि	सदस्य, पदने
10.	राज्य का मुख्य नगर नियोजक	सदस्य
11.	वधानीय निकायों के चयन द्वारा तीन प्रतिनिधि,	सदस्य
12.	जनगणना नगर/शहरी समुदाय के दो प्रतिनिधि	सदस्य
13.	अपिशट चुने वाले/अनुपचारक पत्रिका या ठोस अपिशट बंधन के लिए काम करने वाले विद्यार्थी सरकारी संगठन या सिविल सोसायटी का एक प्रतिनिधि	सदस्य

14.	राज्य या केन्द्रीय स्तर पर उद्योगों का निवेश करने वाले नििकाय का एक निितिनिध	सदस्य
15.	अपिश ट प्रणाली उद्योग का एक निितिनिध	सदस्य
16.	दो विषय विशेष	सदस्य
17.	राज्य सरकार के राजस्व विभाग, कृषि विभाग और मि विभाग का सहयोजित एक निितिनिध	सदस्य

(2) इन नियमों के अन्वय से संबंधित सभी विषयों, ठोस अपिश बंध संबंधी राज्य क- नीति तथा काय-नीति क- समीक्षा करने और इन नियमों के अन्वय और समुचित अन्वय के लिए आवश्यक उपाय करने के लिए राज्य सरकार को सलाह देने के लिए राज्य स्तरीय सलाहकार नििकाय अके छह माह तक से कम एक बैठक करेगी।

(3) समीक्षा अर्पण क- तियां आवश्यक कारवाई हते राज्य दूषण नियंत्रण बोर्ड दूषण नियंत्रण समित को अधिषत क- जाएगी।

24. वादक अर्पण:- (1) सिवधा के चालक द्वारा अके 30 अ लै को या इससे अरु प 111 म् वथानीय नििकाय को वादक अर्पण अतु क- जाएगी।

(2) वथानीय नगरीय नििकाय प 111 म् अपनी वादक अर्पण राज्य दूषण नियंत्रण बोर्ड या दूषण समित और संबंधित राज्य या अघं राज्य अके के शहरी विकास विभाग के भारी सिचव या मन्ोपालितन नगर क- दशा म् नगर पालिका शासन के निदेशक या नगरपालिका शासन के आयु या राज्य के अन्व सभी वथानीय नििकाय के मामले म् राज्य के वथानीय नििकाय भारी अधिकारी को अके 30 जून या उससे पहले अधिषत करेगी।

(3) यथाविधित, अके राज्य दूषण नियंत्रण बोर्ड या दूषण नियंत्रण समित, इन नियमों के अन्वय और अनपालन न करने वाले वथानीय नििकाय पर क- गई कारवाई क- समेकत वादक अर्पण प 111 तयैर करेगी और

अके 31 जलाई तक केोीय दूषण नियंत्रण बोर्ड और शहरी विकास मन्ालय को अतु करेगी।

(4) केोीय दूषण नियंत्रण बोर्ड दशे म् वथानीय नििकाय द्वारा इन नियमों के अन्वय पर एक समेकत समीक्षा अर्पण तयैर क- जाएगी और शहरी विकास मन्ालय और पयावरण, वन और जलवायु अरवतन मन्ालय को अपनी

सिफाअरश के साथ अके 31 अगत से पहले अधिषत क- जाएगी।

(5) पयावरण, वन और जलवायु अरवतन मन्ालय द्वारा केन्द्रीय निगरानी समित क- बैठक के दौरान वादक अर्पण का अनुवलोकन कया जाएगा।

25. दधःटना क अर्पण:- दना - कसी ठोस अपिश संकरण या सिवधा क या भाव भूमि अथल पर कोई दधुटना होने क- दशा म्, तब सिवधा का भारी अधिकारी प 111 म् घटना क- अर्पण वथानीय नििकाय को भजेगी। वथानीय नििकाय द्वारा समीक्षा क- जाएगी और सिवधा के भारी अधिकारी को अनदुशे, य द कोई हो, जारी कया जाएगा।

अनसूची I

[नियम 15 (ब), (य), 16(1)(ख)(ड.), 16(4) दखल]

वालयकरण थल क िलए िवशु

क. थल चयन क िलए मानदड. -

- (i) भूमि िवभाण के कर्ण आबटन ढिविभाग Bारा ठोस अपिश ट सवकरण और शोधन सिवधा क- वथापना करने के िलए उपयुत थल उपलभ करारा जाणा और ँसे थल को अधिसूचत कया जाणा।
- (ii) भूमि भरण थल योजनाबड, तथा िवभाण योजना के साथ-साथ चरणबड रीति से बढी योजना के उचित लखेन के साथ अभिकि पत और िवकिसत कए जाणगे। कसी िवमान भूमि भरण थल से लगी ँई कोई नई भूमि भरण सिवधा तयार कए जाने क- दशा ढिविमान भूमि भरण थल क- बढी योजना, ँसे नए भूमि भरण थल के वताव का भाग होगी।
- (iii) भरण थल का चयन आसपास क- अपिश ट सवकरण सिवधा का योग करने के िलए कया जाणा। अनयथा अपिश ट सवकरण सिवधा क- योजना भरण थल के अभिन भाग के कप ढबनाई जाणी।
- (iv) भूमि भरण थल शहरी िवकास मंालय, भारत सरकार और केनोीय दषूण िनयंण बोड के मागदश िसंतां के अनसुार वथापित कए जाणगे।
- (v) िवमान भूमि भरण थल, जो पाच वष से अधिक से उपयोग ढह इस अनसूची ढ दए गए िविनदश के अनसुरण ढउ त कए जाणगे।
- (vi) भूमि भरण थल कम से कम 20-25 वष तक चलने के िलए पयाक कप से बडे हगे तथा जल जमाव और दकुपयोग को रोकने के िलए चरणबड रीति से "भूमि भरण सले" िवकिसत कए जाणगे।
- (vii) भूमि भरण थल नदी से 100 मीटर, तालाब से 200 मीटर, राजमाग, आवास थल, सावजिनक उडान और जल आपूत कुं से 200 मीटर तथा िवमानपमन या हवाई अ से 20 कमी क- दस्ती पर हगे। तथापि, िवशषे मामले ढ भूमि भरण थल को नागर िवमान ाधिकरण/वायु सनो, जसौ भी मामला हो, से अनापिम माण प, ाक करने के बाद िवमानपमन/हवाईअ से 10 और 20 कमी क- दस्ती के अंदर वथापित कया जा सकता है। तटीय िविनयम जोन, नमभूमि, महवपणू आवासीय एे, सवदेनशील पार-भगरु एे और गत 100 वष से यथा ढबाढ के मदन के अंदर भूमि भरण थल के िलए अनमुित नह दी जाणी।
- (viii) भरण थल और ठोस अपिश ट के शोधन तथा िनवतारण के िलए थल को नगर आयोजना िवभाग क- भूमि उपयोग योजना ढशािमल कया जाणा।
- (ix) पाच टन ति दन से अधिक क- सवथापित ढमता वाली ठोस अपिश ट सवकरण तथा िनवतारण सिवधा के आसपास गरै िवकास का बफर जोन बनाए रखा जाणा। इसका अनरुण ठोस अपिश ट सवकरण तथा िनवतारण सिवधा के कुल एे के अंदर कया जाणा। बफर जोन का िवभाण वथानीय ाधिकरण Bारा सबंधित राय दषूण िनयंण बोड के परामश से मामला दर मामला आधार पर कया जाणा।
- (x) जवै-चि कपसीय अपिश Q का िनपतान समय-समय पर यथा सशंधित जवै-चि कपसीय अपिश Q बधन िनयम, 2016 के अनसुार कया जाणा। पारसकंटमय अपिश Q का बधन समय-समय पर यथासशंधित पारसकंटमय और अनय अपिश Q (बधन और सीमा-पारीय सचलन) िनयम, 2016 के अनसुार कया जाणा।

ई-अपिशQ> का

बधन समय-समय पर यथासंशोधित ई-अपिशQ (बधन) िनयम, 2016 के अनसुर कया जाएगा।

- (xi) अपिश ट सVंकरण का काय% न हो पाने और आपातकाल या ाकृतिक आपदा के दौरान अपिशQ को रखने के िलए Uयके भरण Vथल पर ठोस अपिश ट के िलए अVथाई भडंरण सिवधा Vथापित क-

जाएगी। **ख.** वा Hयकर भरण थलW पर **सिवधाS क िवकास क िलए मानदड .-**

- (i) भूम भरण Vथल पर चार-दीवारी या बाड़ होगी और अंदर आने वाले वाहन> क- िनगरानी करने,े अनिधकृत <यि=य> तथा आवारा पशु के वशे को रोकने के िलए उचित उपय=ु दरवाजा लगाया जाएगा।
- (ii) वाहन> और अन्य मशीनरी का म=ु संचलन सिनि त करने के िलए प@चं और/आतं+रक सड़क6 ठोस या पा- बनाई जाएगी ता क वाहनीय संचलन के कारण धलू कण> को उड़ने से रोका जा सके।
- (iii) भूम भरण Vथल पर भूम भरण के िलए लाए जाने वाले अपिशQ क- मॉनीटरी करने के िलए अपिशQ िनरीEण सिवधा, अभिलखे रखने के िलए क्क% य सिवधा तथा दषूण मॉनीटरी उपVकर सहित उपVकर और मशीनरी रखने के िलए आफ्य Vथल ह>गाे सिवधा का चालक अपिशQ ािC, सVंकरण और िनपटान का लखो-जोखा रखगो।
- (iv) भूम भरण Vथल पर लाए जाने वाले अपिशQ क- मा,ा को मापने के िलए क्क% ाटं,ा, अि सरुEा उपVकर और अन्य सिवधाएं,ं जो भी अपिEत ह>, जसैे ावधान कए जाएंगे।
- (v) पयेजल और VवाVyय सिवधा (अिधमानत: क्क% ार> के िलए धोन/े नहाने क- सिवधा) जसैे उपयोिगता और सहज भूम भरण चालन>, जब राि, के समय कए जाते ह् के िलए काश Vवथा का ावधान होगा।
- (vi) भूम भरण Vथल> पर का\मक> के VवाVyय क- जाचं सहित सरुEा ावधान कए जाएंगे।
- (vii) प+रवहन वाहन> क- पा कग और सफाई या धलुई के िलए ावधान कए जाएंगे। इस कार उउपNन मल जल का शोधन िविनसदQ मानक> को परू करने के िलए कया जाएगा।

ग. भिम भरण चालनW और भिम भरण पणः होनेे पर उनको बद करनेे क बिश्श W क िलए मानदड.-

- (i) अपिशQ का उ घनUव ाC करने के िलए भूम भरण कए जाने वाले अपिशQ को भारी कPपाEटर> का योग करते @ए पतली परत> ढ सहंत कया जाएगा। अधिक क्क% वाले E,े>, जहां भारी कPपाEटर> का योग नह कया जा सकता, ढवकैि पक उपाय अपनाए जाएंगे।
- (ii) अपिशQ> को तUकाल या Uयके क्क% दवस के अंत ढ कम से कम 10 समी िमwी, अ ?य मलबे या िनमा%ण सामdी से उस समय तक ढक दया जाएगा जब तक क कPपो\VTग या पनुच%?ण या ऊऊ% पनु िC के िलए अपिशQ सVंकरण सिवधाएं Vथापित न कर दी जाए।ं
- (iii) मानसनु ऋतु के आरंभ होने से पूरूभूम भरण Vथल पर मानसनु के दौरान पानी के +रसाव को रोकने के िलए उचित सहंन और णीकरण के साथ 40-65 समी मोटी िमwी का म यवत आवरण िबछा दया जाएगा। भूम भरण Vथल के भावी E,े से पानी के बहाव को िवपिथत करने के िलए उचित िनकास नालिय> का िनमा%ण कया जाएगा।
- (iv) भूम भरण Vथल के परू हो जाने के प ात उसके +रसाव और अपरदन को Nयनूतम करने के िलए अंतम आवरण िडजाइन कया जाएगा। अंतम आवरण िन िलिखत िविनदश > के अनुसार होगा, अक्क% -

(क) अंतम आवरण ढ1x10⁻⁷ समी/सकेंड से कम के पारगPयता गणाकं सहित 60 समी क- िचकनी

मिमी या शोधित मिमी से य=० अवरोधक मिमी क- परत होगी।

(ख) अवरोधक िमwी क- परत के ऊपर 15 समी क- एक िनकास परत होगी।

(ग) िनकास परत के ऊपर कृतिजनय पादप> क- वृz ढसहायता करने और अपरदन को कम करने के िलए 45 समी क- एक वनVपितक परत होगी।

घ. दषण िनवारण क मानदड.- भूम भरण चालन> से ढू ण समVया[को रोकने के ?म ढिन िलिखत ावधान कए जाएगी, अथाः

- (i) तफूान जल नाले को इस तरीके से िडजाइन और िन\मत कया जाए क सतही जल बहाव, भूम भरण Vथल से िवपिथत हो जाए और ठोस अपिशQ Vथान> से िनEालक, सतही जल बहाव ढ िमित न हो। िनEालक उउपिम को कम करने और सतही जल के दषूण को रोकने तथा बाढ़ और दलदली िVथितय> से बचने के िलए भी तफूान जल वाह नालिय> के िवपथन का ावधान कया जाएगा।
- (ii) अपिशQ िनपटान Eे के आधार और दीवार> पर गरै-पारगपय लाइ(नग णाली का िनमा%ण। ऐसी अपिशQ सVंकरण सिवधा[के अविशQ अथवा िमित अपिशQ या खतरनाक सामिदय> (जसै क ऐरोसोल, हलीच, पालिश, बटैरी, अपिशQ तले, प6ट उउपाद और क-टनाशक) के सदंषूण वाले अपिशQ को भरने के िलए य=ु होने वाले भरण Vथल> के िलए नयनूतम लाइनर िविनदश , एक ऐसा िमf अवरोधक होगा जो 1.5 िममी मोटी उ घनUव वाली पॉलीईथाइलीन (एचडीपीई) िजयो-मPेगने या िजयो-(सथ+ेटक लाइनर या उसके समत ुय होगा तथा िमwी (िचकनी अथवा शोिधत िमwी) के 90 समी के ऊपर होगी तथा इसका पारगपयता गणांक 1×10^{-7} समी/सकेंड से अधिक नह) होगा। जल सारणी का अधिकतम Vतर, भूम भरण Vथल> के िनचले भाग पर उपलभ करई गई िचकनी अथवा शोिधत िमwी के अवरोधक परत के आधार से कम से कम दो मीटर नीचे होगा।
- (iii) िनEालक> के सदंहण और शोधन सिहत इनके बधन के िलए ावधान कए जाएगी । शोिधत िनEालक, अनसुची-II ढ िनसदQ मानक> को पकचात् पनुच%?त या उपयोग ढ लाए जाएंगे। अनयथा इन्ह6 मलिनयस%लाइन ढ िवम=ु कर दया जाएगा। कसी भी हाल ढ िनEालक को खलुे वातावरण ढ िवम=ु नह) कया जाएगा।
- (iv) भूम भरण Eे से बहने वाले जल को कसी नाल,े धारा, नदी, झील या तालाब ढ वशे करने से रोकने क- वVथा क- जाएगी। जल बहाव के िनEालक या ठोस अपिशQ के साथ िमित होने के मामले ढ समVत िमित जल को सबंिंधत ािधिकरण Bारा शोिधत कया जाएगा।

ड. जल गणवaा मॉनीटरी क िलए मानदड.-

- (i) कसी भूम भरण Vथल को Vथािपत करने से ढू% Eे ढ भूम जल गणुवMा के मलूाधार आकंडे एकित कए जाएगी और उNह6 भिव य ढ सदंभ% के िलए +रकाड% ढ रखा जाएगा। भूम भरण Vथल क- प+रिध के 50 मीटर के अंदर भूम जल गणुवMा को ढू% ढ िविभ ऋु अथा%त dी म, मानसनू और मानसनू.प अविध के दौरान आविधक Kप से मॉनीटर कया जाएगा ता क यह सिुनि त हो सके क भ- जल, Vवीकाय% सीमा से अधिक सदंिषत न हो।
- (ii) कसी भी योजन (पये जल और {सचाई सिहत) के िलए भूम भरण Vथल> ढ और उनके आस-पास भूम जल के उपयोग पर उसक- गणुवMा को सिुनि त करने के बाद िवचार कया जाएगा। मॉनीटरी योजन के िलए पयेजल गणुवMा हते िन िलिखत िविनदश लागू ह>गे, अम% :-

सं.	परामीटर	आईएस 10500:2012, स करण 2.2 (2003-09) वाछनीय सीमा (मि०/ली., पीएच को छोड़कर)
(1)	(2)	(3)
(1)	आसि नक	0.01
(2)	कैडिमियम	0.01
(3)	क्रोमियम (Cr ⁶⁺ के Kप म्)	0.05
(4)	तांबा	0.05
(5)	साइनाइड	0.05
(6)	सीसा	0.05
(7)	पारा	0.001
(8)	निकल	-
(9)	नाइट्रेट, एनओ ₃ के Kप म्	45.0
(10)	पीएच (pH)	6.5-8.5
(11)	लोहा	0.3
(12)	कुल कठोरता (सीएसीओ ₃ के Kप म्)	300.0
(13)	अलुमिना	250
(14)	डिलीन ठोस	500
(15)	फेनोलिक यौगिक (सी ₆ एच ₅ ओएच के Kप म्)	0.001
(16)	जलता	5.0
(17)	स फेट (एसओ ₄ के Kप म्)	200

च. प खशी वायु गणना को मानीटरी क िलए मानदड. -

- (i) भूमि भरण वथल पर दगु ध को कम करन,े गसै > को अपवथलीय फैलने से रोकन,े पनुवाि% सत भूमि भरण वथल सतह पर उगाई गई वनवपित को बचाने के िलए गसै सदं हण णाली सिहत भूमि भरण गसै िनय,ंण णाली सवंधापित क- जाएगी। भूमि भरण गसै पनु िC को बढ़ाने के िलए गसै सदं हण कु के साथ आच्छादन णालिय > ढिजयो मपेने के योग पर िवचार कया जाएगा।

- (ii) भूमि भरण Vथल पर िनकलने वाली मीथने गसै का साINON, िन िवVफोटक सीमा (एलईएल) के 25 ितशत से अधिक नहJ होगा।
- (iii) कसी भूमि भरण Vथल पर सदंरण सुिवधा से ाC भूमि भरण गसै का उपयोग वहाय%ता के अनसुर या तो सीधे तापीय अनुुयोग> या िवZतु उUपादन ढ कया जाएगा। अनयथा, भूमि भरण गसै को जला (दीC) दया जाएगा और सीधे वायमुडंल ढया अवधै Kप से िनकासी के िलए नहJ छोड़ा जाएगा। य द इसका उपयोग या दीC सभंन हो तो िनि ?य िनकास क- अनमुित दी जाएगी।
- (iv) भूमि भरण Vथल पर और इसके आसपास प+रवशी वायु गणुवMा के िनयिमत Kप से मॉनीटरी क- जाएगी। प+रवशी वायु गणुवUता औZोिगक E,े के िलए केNOीय दषूण िनय,ंण बोड% Bारा िविहत मानक> के अनसुर होगी।

छ. भिम भरण थल पर पौधरोपण क िलए मानदड.- तयौर Vथल के ऊपर िन िलिखत िविनदश > के अनसुर वनVपितक आवरण बनाया जाएगा, अथा%त् :

- (क) Vथानीय Kप से अगंीकृत अखाZ बारहमासी पौध>, जो सखूे तथा अUयिधक तापमान के ितरोधी हू को उगाया जाएगा;
- (ख) पौधे ऐसे जाित के ह>गे क उनक- जड़6 30 समी से अधिक गहरी न ह>। यह श% भूमि भरण Vथल के िVथर होने तक लागू रहगी;
- (ग) चयिनत पौध> ढनयनूतम पोषक वृZ के साथ नयनू-पोषक िमwी ढपनपने क- Eमता होगी; (घ) िमwी के अपरदन को कम करने के िलए पया%C घनUव ढपौधरोपण कया जाएगा;
- (ड.) राण्य दषूण िनय,ंण बोड या दषूण िनय,ंण सिमितय> के परामश% से भूमि भरण Vथल क- सीमा के चार> ओर ह+रत E,े िवकिसत कए जाएंगे।

ज. भिम भरण थल पर पba.वत* दखरख क िलए मानदड. (1) भूमि भरण Vथल क- बदंी-प दखरेख कम से कम पOंह वष के िलए क- जाएगी और दीघ%कालिक मॉनीटरी या दखरेख योजना िन िलिखत से य=ु होगी, अथा% :-

- (क) सबसे ऊपरी परत क- अखडंता और भािवता को बनाए रखना, मरPमत करते रहना तथा सबसे ऊपरी परत को अपरदन या अनय कार के नकुसान के जारी रहने और बहने को रोकना;
- (ख) अपEेानसुर िनEालक सदंरण णाली क- मॉनीटरी करना; (ग) भरण Vथल ढऔर इसके आसपास भ- जल क- मॉनीटरी करना;
- (घ) मानक> के अनकुप भूमि भरण गसै सदंरण णाली का अनरुEण और चालन करना।

(2) पOंह ढक- बदंी-प मॉनीटरी के बाद बदं पड़े भूमि भरण Vथल> के उपयोग पर मानव बVती या अनयथा योग कए जाने के बारे ढयह सिुनि त करने के बाद ही िवचार कया जाएगा क गसैय उस्र% और िनEालक गणुवMा िव षेण, िविनसदQ मानक> के अनपालन ढहऔर मटा िVथरता सिुनि त क- गई है।

झ. पहाड़ी +W क िलए िवशष ावधानW हतुु मानदड - पहाड़> पर बसे नगर> और शहर> म् वथानीय ािधकरण Bारा सबंिंधत राय बोड% या दषूण िनय,ंण सिमित के अनमुदन से ठोस अपिशQ के अंतम िनपटान के िलए िवकिसत क- गई वथान-िविशQ पzितयां अपनाई जाएंगी। नगरपालिका ािधकरण जवैअव?मणीय जैवक अपिशQ को उपयोगी बनाने के िलए सVंकरण सिवधाएं वथािपत करेगा। गरै-जवैअव?मणीय पनुच%ण योय सामितय> का भ डारण कया जाएगा और

इन्हें पनुच%?ण के लिए आविधक Kप से भजो जाएगा। अ ?य और गरै-जवैअव?मणीय अपिशQ का उपयोग, सड़क6 बनाने या पहाड़ पर उपय=ु E,े> क- भराई करने के लिए कया जाएगा। पहाड़ी E,े> म् पया%C भूम ाC करने म् आ रही क+ठनाईय> के कारण सड़क पर िबछाने या भराई के लिए उपय=ु न पाए गए अपिशQ का िनपटान मदैनी E,े> म् E,ेीय भरण Vथल> म् कया जाएगा।

ज. पराने मलबा थलW को बद और बहाल करना - ठोस अपिश ट के मलबा Vथल िजNह>ने अपनी Eमता परूनी कर ली है या नए और उपयुAत Kप से िडजाइन कए गए भरण Vथल> क- Vथापना के बाद िजनम6 अित+RAत अपिश ट नह। डाले जाते क्कUNह6 बंद कर दया जाना चािहए और िनपनिलिखत िवक प> क- जाचं करने के बाद बहाली क- जानी चािहए :

- (i) जवै खनन और अपिश ट सVंकरण Bारा अपिश ट को कम करना िजसके बाद नए भरण Vथल> या नीचे (ii) के अनुसार आपछादन म्अविश ट> को रखा जाएगा।
- (ii) दीन हाऊस गसै> के सदंहण और चमकान/उपयोग म्सम्भ%बनाने के लिए ठोस अपिश ट आवरण या िजयो मपेगने से सवंधत ठोस अपिश ट आवरण से आपछा दत कया जाना।
- (iii) ऊपर (ii) के अनुसार अित+RAत उपाय> (जलोढ़ और ANय खरुदरी दानदार िम+wय> म् जसै सदैूषत भूजल को िनकालने और शोधित करने के लिए कट-ऑफ वॉल और िन कष%ण कुा म्आपछादन।
- (iv) वीकाय% Vतर तक पया%वरणीय भाव को कम करने के लिए उपयAुत कोई ANय पZित।

अनसचूी II

[िनयम 16(1), (ख), (ड.),16(4) दख],.

ठोस अपिश क संकरण और शोधन क मानक

क. खाद क मानक.- अपिश ट सVंकरण सिवधा म्जवै अव?मणीय अपिश ट के सVंकरण हते ौZोिंग कय> म्से एक के Kप म्कंपोVटग शािमल होगा। कंपोVट सयं,ं से होने वाले दषूण को रोकने के उ केय से िनमन्िलिखत का पालन

कया जाएगा अम्भ% :

- (क) Vथल पर प@चने वाले जैविक अपिशQ का आगे के सVंकरण से पू% समिचत रखरखाव कया जाएगा। जहां तक सभंव हो, अपिशQ भ डारण E,े ढका @आ होना चािहए। य द ऐसा भ डारण खलुे म् कया गया हो तो िनEालक शोधन और िनपटान सिवधा तक प@चने वाले पिं=बZ नाल> म् िनEालक और सतही जल बहाव को एकित करने क- सिवधा के साथ अपारगपय आधार उपलभ कराराया जाना चािहए;
- (ख) गंध, मिAखय>, कृतक>, पEी के खतरे और आग के जोिखम क- बाधा को कम करने के लिए आवक्यक सावधानियां बरती जाएंगी;
- (ग) सयं,ं के गूकेडाउन या रखरखाव के मामले म् अपिशQ अंत्त%ी को बंद कर दया जाएगा और अपिशQ को अवथाई सVंकरण Vथल या अवथायी भूम भरण Vथल> क- दशा म् िवपिथत करने क- वVथा क- जाएगी, िजनका सयं,ं के ठीक-ठाक हो जाने पर पनु: सVंकरण कया जाएगा;
- (घ) सVंकरण सिवधा से ?या पू%और ?या-प अविशQ> को िनयिमत आधार पर हटा दया जाएगा और Vथल पर इक~ा नह। होने दया जाएगा। पुम्भ% ण योत्य सामदी, उपय=ु िव?ेता के मा यम से भजी जाएगी। गरै- पनुच%?ण योत्य उ तापजनक अशं> को पथक कया जाएगा और सीम6ट सयं,ं> म् या िवZतु सयं,ं> को आरडीएफ उUपादन, सह- सVंकरण के लिए भजो जाएगा। भूम भरण Vथल> म्केवल सभी ?या के अविशQ भजेे जाएंगे।

- (ड.) अपारगपय आधार के साथ {वतो E,े उपलभध कराया जाएगा। ऐसा आधार बजरी या ठोस िचकनी िमवी, 50 समी मोटी, िजसका पारगपयता गणुकं 10-7 समी/सकेंड से कम हो, का बनाया जाएगा। आधार म्क1 से 2 ितशत ढाल होगी और िनEालक या सतही बहाव का सतंहण करने के िलए इसक- चार> तरफ नालिय> का घरो होगा।
- (च) प+रवशी वायु गणुवमा क- िनयिमत Kप से मॉनीटरी क- जाएगी। सVंकरण सयं,ं क- बाहरी दीवार पर या नीचे क- हवा क- दशा म्गधं क- समVया क- भी िनयिमत Kप से जाचं क- जाएगी।
- (छ) नमी बनाए रखने के िलए खाद सयं,ं म्निEालक को पनु:प+रचालित कया जाएगा।
- (ज) अंतिम उउपाद खाद, समय-समय पर अधिसूचित उव%रक िनय,ंण आदशे के अतंग%त िविनसदQ मानक> के अनसुर होगा।
- (झ) खाद का सरुिEत अनुयोग सिनि त करने हतुे खाद गणुवमा के िलए िन िलिखत िविनदश > को परूा कया जाएगा, अम्% ः:-

परामीटर	जैविक खाद (एफसीओ 2009)	फॉ फट सपेंद जिवक खाद (एफसीओ 2013)
(1)	(2)	(3)
आसिनिक (िमदा/ कदा)	10.00	10.00
कैडिमयम (िमदा/ कदा)	5.00	5.00
?ोमियम (िमदा/ कदा)	50.00	50.00
ताबंा (िमदा/ कदा)	300.00	300.00
सीसा (िमदा/ कदा)	100.00	100.00
पारा (िमदा/ कदा)	0.15	0.15
िनकल (िमदा/ कदा)	50.00	50.00
जVता (िमदा/ कदा)	1000.00	1000.00
सी/एन अनपात	<20	20:1 से कम
पीएच (pH)	6.5-7.5	(1:5 घोल) अधिकतम 6.7
नमी, भार का ितशत, अधिकतम	15.0-25.0	25.0
थोक घनUव (दाम/समी ³)	<1.0	1.6 से कम
कुल जिवक काब%न, भार Bारा ितशत, Nयनूतम	12.0	7.9
कुल नाइWोजन (एन के Kप म्क, भार Bारा ितशत, Nयनूतम	0.8	0.4

कुल फॉस्फेट (पी2ओ5 के Kप ऋ, भार Bारा ितशत, Nयनूतम	0.4	10.4
कुल पोटिशियम (के2ओ के Kप ऋ, भार Bारा ितशत, Nयनूतम	0.4	-
रंग	गहरे भरूे से काले तक	-
गंध	बदबू क- अनपुंथित	-
कण आकार	कम से कम 90% सामदी, 4.0 िममी आईएस छलनी से होकर गजुरनी चािहए	कम से कम 90% सामदी, 4.0 िममी आईएस छलनी से होकर गजुरनी चािहए
वाहकUV (डीएसएम-1 के Kप ऋ, से कम	4.0	8.2

*उपरो= किथत सकंेNOण सीमा[से अधिक वाली खाद (अंतिम उउपाद) का उपयोग खाZ फसल> के िलए नहइ कया जाएगा। तथापि, इसका उपयोग खाZ फसल> को उगाने से िभ योजन> के िलए कया जा सकता है।

ख. शोिधत िन ालकW क िलए मानक. - शोिधत िनEालक> के िनपटान ऋ िन िलिखत मानक> का पालन कया जाएगा, अथ% :-

ः.स.ं ं.ं.ं	मापदंडं	मानक (िनपटान का तरीका)		
		अशुीय सतही जल	सज्ज िनक सीवर	भिम िनपटान
(1)	(2)	(3)	(4)	(5)
1.	िनलिंबत ठोस, िमदा/ली, अधिकतम	100	600	200
2.	िवलीन ठोस (अजैवक), िमदा/ली, अधिकतम	2100	2100	2100
3.	पीएच (ph) मान	5.5 से 9.0	5.5 से 9.0	5.5 से 9.0
4.	अमोिनकल नाइWोजन (एन के Kप ऋ िमदा/ली., अधिकतम	50	50	--
5.	कुल के डाल नाइWोजन (एन के Kप ऋ िमदा/ली, अधिकतम	100	--	--

6.	जवै रासायिनक ऑAसीजन मागं (27 ⁰ से.े पर 3 दन) अधिकतम (मिदाली)	30	350	100
7.	रासायिनक ऑAसीजन मागं, मिदाली, अधिकतम	250	--	--
8.	आसिनक (एस के Kप म्, मिदाली, अधिकतम	0.2	0.2	0.2
9.	पारा (एचजी के Kप म6), मिदाली, अधिकतम	0.01	0.01	--
10.	सीसा (पीबी के Kप म्, मिदाली, अधिकतम	0.1	1.0	--
11.	कैडिमयम (सीडी के Kप म्, मिदाली, अधिकतम	2.0	1.0	--
12.	कुल ?ोमियम (सीआर के Kप म्, मिदाली, अधिकतम	2.0	2.0	--
13.	ताबं (सीयू के Kप म्, मिदाली, अधिकतम	3.0	3.0	--
14.	जVता ((जडेएन के Kप म्, मिदाली, अधिकतम	5.0	15	--
15.	निकल (एनआई के Kप म6), मिदाली, अधिकतम	3.0	3.0	--
16.	साइनाइड (सीएन के Kप म्, मिदाली, अधिकतम	0.2	2.0	0.2
17.	Alोराइड (सीएल के Kप म्, मिदाली, अधिकतम	1000	1000	600
18.	लोराइड (एफ के Kप म्, मिदाली, अधिकतम	2.0	1.5	--
19.	फेनोलिक यौगिक (सी.एच. ओएच के Kप म्, मिदाली, अधिकतम	1.0	5.0	--

नोट : आतं+रक सतही जल-निकाय> म्शोधित निनEालक> को बहाते समय, बहाए जाने वाले निनEालक> क-मा,ा और ाC करने वाले जल निकाय म्उपलभध मिमित जल क- मा,ा पर उचित Kप से यान दया जाएगा ।

ग. भ मीकरण क मानक : ठोस अपिश ट शोधन/निनपटान सिवधा म्भVमक>/ताप ौZोिंग कय> से होने वाले उउसज%न म् निनपनिलिखत मानक> का अनपुलन कया जाएगा, अथा%त् :

मानदंड	उत्तम मानक	
(1)	(2)	(3)
विवेक-कण	50 मिटा/एनएम ³	मानक का आधे घंटे के औसत मान से है
एचसीएल	50 मिटा/एनएम ³	मानक का आधे घंटे के औसत मान से है
एसओ2	200 मिटा/एनएम ³	मानक का आधे घंटे के औसत मान से है
सीओ	100 मिटा/एनएम ³	मानक का आधे घंटे के औसत मान से है
	50 मिटा/एनएम ³	मानक का आधे घंटे के औसत मान से है
कल जिवक कण	20 मिटा/एनएम ³	मानक का आधे घंटे के औसत मान से है
एचएफ	4 मिटा/एनएम ³	मानक का आधे घंटे के औसत मान से है
एनओएक्स (एनओ2 क प म, ge एनओ और एनओ2)	400 मिटा/एनएम ³	मानक का आधे घंटे के औसत मान से है
कल डाइऑक्साइड और हयसन	0.1 एनजी टीईएयू/एनएम ³	मानक का आधे घंटे के नमूने से है। कृपया कुल विषात समतुल्यता ाC करने के लिए विषात समतुल्यता मान > हतु 17 संबंधित सम कारी वतु के दशांश > का संभल 6।
सीडी+टीएच+उनक यौगिक	0.05 एमजी/एनएम ³	मानक का आधे घंटे के औसत मान से है।
एचजी और इसक यौगिक	0.05 एमजी/एनएम ³	मानक का आधे घंटे के औसत मान से है।
एसबी+एस+पीबी+सीआर+ सीओ+सीय+एनएम+एनआई+वी+ उनक यौगिक	0.5 एमजी/एनएम ³	मानक का आधे घंटे के औसत मान से है।
नोट : सभी मान > ऋशु क आधार पर 11% ऑक्सीजन तक शिउ क- गई है।		

ट पणी :

- (क) उपरोक्त सीमा को ाC करने के लिए भवमीकरण यं के साथ उपयुक्त कार के डिजाइन कए गए दषूण नियंण उपकरण संधापित या पनुसंयोजित कए जाएंगे।
- (ख) भवमीकृत कए जाने वाले अपिशक को कसी अलोरीनयुक्त क-टाणनाशक के साथ रासायनिक तरीके से शोधित नह कया जाएगा।

- (ग) अलोरिनय=ु ललािVटक के भVमीकरण को दो वष के अंदर ?मबZ KP से समालत कया जाएगा।
- (घ) य द भVमीकरण राख ढ िवषाAत धातु क- साOंता समय-समय पर यथासशंोिधत प+रसकंटमय अपिशQ (बधंन, हथालन और सीमा-पारीय सचंलन) िनयम, 2008 ढ यथाि विनसदQ सीमा[से अधिक हो तो ऐसे राख को प+रसकंटमय अपिश ट शोधन, भडंरण और िनपटान सिुवधा को भजे जाएगा।
- (ड.) भVमीकरण-य,ं ढ इ धन के KP ढ केवल एलडीओ, एलएसएचएस, डीजल, बायोमास, कोयला, एलएनजी, सीएनजी, आरडीएफ और बायोगसै जसैे िन स फर इधन का ही योग कया जाएगा।
- (च) अधोवायु गसै ढसीओ2 सकंेNOण 7% से अधिक नहJ होगा।
- (छ) ि वन चपैबर भVमीकरण-य,ं> ढ सभी सिुवधाएं इस कार से िडजाइन क- जाएंगी क िBतीय ज्वलन चपैबर ढ 950° से. के Nयनूतम तापमान को ाIC करने के िलए और 2 (दो) सकेंड से अधिक के िBतीय ज्वलन चपैबर ढगसै रह सके।
- (ज) भVमीकरण सयं,ं (दहन चपैबर) ऐसे तापमान, अवधारण समय और िवEोभ के साथ प+रचािलत कए जाएंगे ता क लावा और तलहटी राख> ढकुल जैवक काब%न (टीओसी) तUव को 3% से कम कया जा सके या ज्वलन पर उनक- Eित सखूे वजन के 5% से कम हो।
- (झ) Vथल> से िनकलने वाली गधं का बधंन केNOीय दषूण िनय,ंण बोड% Bारा समय-समय पर जारी माग%दश िसZांत> के साथ कया जाएगा।

प -I

[िनयम 15 (म), 16(1)(ग), 21(3) दख],

ठोस अपिश क स ंकरण/पनच;ण/शोधन और िनपटान क िलए

ठोस अपिश। बधंन िनयमW क अंगत्त ाधिकार ा> करनेे क िलए आवदेन

सवो ढ

.....के

सदVय सिचव

राय दषूण िनय,ंण बेड% दषूण िनय,ंण सिमित

महोदय,

मा/हम ठोस अपिशQ के सVंकरण, पुण, शोधन और िनपटान के िलए ठोस अपिशQ िनयम, 2016 के अतंग%त ाधिकार के िलए एतददारा आवदेन करता ँकरते ह

1.	उनके/सिुवधा के चालक Bारा िनय=ु Vथानीय िनकाय/अिभकरण का नाम	
2.	प.ाचार का पता दरूभाष सं. फैAस सं.	

	ई-मले	
3.	नोडल अधिकारी और पदनाम (सVंकरण/शोधन या िनपटान सिवधा के चालन के िलिए उMRदायी Vथानीय िनकाय या अभकरण Bारा ाधिकृत अधिकारी)	
4.	सिवधा क- Vथापना करने और चालन के िलिए अपिएत ाधिकार (कृपया िनशान लगाएं)	i. अपिशQ सVंकरण ii. पनुच%?ण iii. शोधन iv. भूम भरण Vथल पर िनपटान
5.	इन दVतावजे> क- ितियां सलं कर6	i. Vथल Vवीकृति (Vथानीय ाधिकरण) ii. पया%वरणीय Vवीकृति का माण iii. Vथापना के िलिए अनमुति iv. नगरपालिका ाधिकरण और चालन अभकरण के बीच करार v. प+रयोजना ढ िनवशे और अपिएत आय
6.	ठोस अपिशा का स ंंकरण/पनच;ण/शोधन i. िति दन सVंक+रत अपिशQ क- कुल मा,ा क) पनुच%?त कए जाने वाले अपिशQ क- मा,ा ख) शोधित कए जाने वाले अपिशQ क- मा,ा ग) भूमभरण Vथल ढ िनपटाए जाने वाले अपिशQ क- मा,ा ii. सVंक+रत अपिशQ के िलिए उपयोिगता काय%?म (उUपाद उपयोग) iii. िनपटान के िलिए काय-श्रुति (Hयौरा सलं कर6) क) िनEालक क- मा,ा ख) िनEालक के िलिए शोधन ौZोिगक- iv. पया%वरणीय दषूण के िनवारण और िनय,ंण के िलिए कए जाने वाले उपाय v. सयं,ं ढ काय%रत क%र क- सरुEा के	

	<p>िलिए कए जाने वाले उपाय vi. ठोस अपिशQ सVंकरण/पनुच%?ण/शोधन/</p>	
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	निपटान सिवधा संबंधी हयौरा (सलं कया जाए)	
7.	ठोस अपिशा का निपटान अभितात Vथल> क- स ंया ित दन निपटाए जाने वाले अपिशQ क- माा Vथल चयन के िलिए अपनाई गई काय-श्वzित या मानद ड का हयौरा (सलं कर6) चालन के अतंग%त विवमान Vथल का हयौरा भूमि भरण क- काय-श्वzित और चालनाUक हयौरा पया%वरणीय दषूण को रोकने के िलिए कए गए उपाय	
8.	कोई अन्य सचूना	

हवताER :.....

पदनाम

तारीख :

Vथान :

jप-II

[िनयम 16(1)(ड.) दख]।

ाधिकार जारी करने के िलिए

प+

फाइल सं. :

दनाकं :

ाधिकार

स. : सवो म6,

सदंभ% : आपका आवदेन सं

दनाकं

राज्य दूषण नियं, ंण बेड% दूषण नियं, ंण सिमित Bारा Vताव का परीएण करने के पकचात को
विजनका शासिनक कार्यालय महै पर अपिश ट सVंकरण/पनुच? ंण/शोधन/ िनपटान सिवधा Vथापित
और

चालित करने के िलए ाधिकृत कया जाता है।

यह ाधिकार ठोस अपिश ट के सVंकरण, पुण, शोधन और िनपटान के िलए सिवधा के चालन हतुे दान
कया जाता है।

यह ाधिकार नीचे ि लिखत िनबंधन एवं शत और इन िनयम> ढअनयथा यथािनऱद ट ऐसी शत और इन िनयम> के
अतंग%त अनसुिचय> I और II ढिविन्धा+% रत मानक> के अ यधीन है।

राज्य दूषण नियं, ंण बेड%सघं राज्य E,े दूषण नियं, ंण सिमित Bारा कसी भी समय,
ाधिकार के अतंग%त लागू कसी शको र कया जा सकता है और इसक- िलिखत सचूना दी जाएगी।

ठोस अपिश ट बंधन िनयम, 2016 के उपबंध का उ लघन होने पर पया%वरण (सरंएण) अधिनयम, 1986 (1986 का
29) के दडंामक उपबंध लागू हंगे।

दनाकं :

(सदVय सिचव)

Vथान :

राज्य दूषण नियं, ंण बेड%सघं राज्य

E,े

दूषण नियं, ंण

सिमित (हVताER और

पदनाम)

जप-III

[िनयम 19(6), 24(1) दख]।

सिवधा क चालक ऱारा थानीय िनकाय को ततुु 2कए जानेे क िलए वाDषक रपोटः का
प+

1.	शहर/नगर का नाम	
2.	जनस ंया	
3.	E,ेफल ब% कलो मीटर ढ	
4.	सथ्ानीय िनकाय का नाम और पता दरूभाष सं. फैAस ई-मले :	
5.	सिवधा के चालक का नाम और पता	

6.	सिवधा के भारी अधिकारी का नाम दरूभाष स.ं फैAस ई-मले :	
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7.	शहर/नगर ऋप+रवार> क- स ंया शहर ऋगरै आवासीय प+रसर> क- स ंया शहर/नगर ऋचनुव/ शासिनक वाड क- स ंया	
8.	ठोस अपेश ट क- मा,ा	
	ित दन Vथानीय िनकाय के E,े ऋउपनन ठोस अपेश ट क- अनमुािनत मा,ा मी+Wक टन ऋ	/टीपीडी
	ित दन सदंिहत ठोस अपेश ट क- मा,ा	/टीपीडी
	ित दन सदंिहत ित <ये= अपेश ट	/दा./ दन
	ससंकृत ठोस अपेश ट क- मा,ा	/टीपीडी
	भरण Vथल पर िनपटान कए गए ठोस अपेश ट क- मा,ा	/टीपीडी
9.	ठोस अपेश ट बधन सवा क- िVथित	
	ाोत पर अपेश ट का पथृकरण और भडंरण	हा/ंनह
	Aया घरेलू/ूवाोणैयक/सVंथागत िबन> ऋाोत पर ठोस अपेश ट का भडंरण कया जाता है, य द हां	%
	घरेलू िबन> ऋाोत पर अपेश ट के भडंरण क- घरेलू रीित क- ितशतता	%
	वाोणैयक/सVंथागत िबन> ऋाोत पर अपेश ट का गरे आवासीय प+रसर> ऋभडंरण करने क- ितशतता	%
	गिलय> ऋघर> के ठोस अपेश ट का िनपटान करने या पकने क- ितशतता	%
	गिलय> ऋ गरे आवासीय प+रसर> के ठोस अपेश ट का िनपटान करने या पकने क- ितशतता	%
	Aया ठोस अपेश ट को ाोत पर पथृकृत Vकप ऋभडंा+रत कया जाता है	हा/ंनह
	य द हा,ं तो ाोत पर अपेश ट का पथृकरण करने वाले प+रसर> क- ितशतता	%
	ठोस अपेश ट का घर-घर जाकर सदंरण	
	Aया शहर/नगर ऋठोस अपेश ट का घर-घर जाकर सदंरण कया जाता है	हा/ंनह
	य द हा,ं तो अपेश ट के घर-घर जाकर सदंरण कए जाने ऋशािमल वाड क- स ंया	
	शािमल कए गए घर> क- स ंया	
	शािमल कए गए वाोणैयक सVंथापना, होटल>, रेVतरा, शिेक सVंथा/काया%लय इया द सहित गरे आवासीय प+रसर> क- स ंया	
	िनपन के मा यम से घर-घर जाकर सदंरण कए जाने ऋशािमल आवासीय और गरे आवासीय प+रसर> क- ितशतता : मोटरकृत वाहन कंटेनरकृत ितपिहया साइ कल/हडा क% अनय साधन	

		%										
		%										
		%										
य द नह, तो सदंरण मअपनाई गई ाथिमक पडित												
गिलय> मझाडू लगाया जाना												
शहर मसडक>, गिलय>, लने>, बाइलने> क- लपबाई िजनक- सफाई कए जाने क- आवक्यकता है		क.मी.										
गली मझाडू लगाए जाने क- बारंबारता और लाभािनवत जनस ंया क- ितशतता	<table border="1"> <thead> <tr> <th>बारंबारता</th> <th>रोजाना</th> <th>एकांतर दवस पर</th> <th>सत्ताह म दो बार</th> <th>कभी-कभी</th> </tr> </thead> <tbody> <tr> <td>लाभािनवत जनस ंया क- ितशतता</td> <td></td> <td></td> <td></td> <td></td> </tr> </tbody> </table>	बारंबारता	रोजाना	एकांतर दवस पर	सत्ताह म दो बार	कभी-कभी	लाभािनवत जनस ंया क- ितशतता					
बारंबारता	रोजाना	एकांतर दवस पर	सत्ताह म दो बार	कभी-कभी								
लाभािनवत जनस ंया क- ितशतता												
यAुत साधन हाथ से झाडू लगाया जाना यािं,क KP से झाडू लगाया जाना		% %										
Aया सफाई कम%चा+रय> Bारा लबंी लल वाले झाडू का योग कया जाता है		हा/ंनही										
Aया Uयके सफाई कम%चारी को अपिश ट का सदंरण करने के िलए लल काट%/ितपिहया साइ कल दी जाती है		हा/ंनही										
Aया लल काट%/ितपिहया साइ कल मकंटेनेर लगा है		हा/ंनही										
Aया सदंरण का साधन योग कए गए सदंरण/अपिश ट भडंरण के कंटेनेर> समकालिक है												
िBतीयक अपिश ट भडंरण सिवधाएं												
शहर/नगर मअपिश ट भडंरण िडपो क- स ंया और कार खलुे अपिश ट भडंरण Vथल िचनाई कए गए िबन		स ंया एमता घन मीटर म										

<p>सौम6ट कं?-ट िसलडर के िबन ढलाव/ढके @ए कE/Vथान ढके @ए धात/ुLलािVटक के कंटेनेर 1.1 घन मीटर तक के िबन 2 से 5 घन मीटर के िबन 5 घन मीटर से बड़े कंटेनेर िबन रिहत शहर</p>											
<p>िबन/जनस ंया अनपुत</p>											
<p>अपेश ट भंडारण िडपो का ऋ% ार िववरण (सलान कर6) : वड% संं : E,ेफल : जनस ंया : रखे @ए िबन> क- स ंया रखे गए िबन> का कुल आयतन</p>											
<p>अपेश ट भंडारण सिवधा क- कुल भंडारण Eमता घन मीटर ऋ</p>											
<p>अपेश ट भंडारण िडपो ऋ ित दन वाVतिवक Kप से भंडा+रत कुल अपेश ट</p>											
<p>िडपो से अपेश ट के सदंहण क- बारंबारता बताएं साफ कए गए िबन> क- स ंया</p>	<table border="1"> <tr> <td data-bbox="984 1161 1252 1266">बारंबारता</td> <td data-bbox="1252 1161 1430 1266">िबन> क- स ंया</td> </tr> </table>	बारंबारता	िबन> क- स ंया								
बारंबारता	िबन> क- स ंया										
	<table border="1"> <tr> <td data-bbox="984 1266 1252 1318">ित दन</td> <td data-bbox="1252 1266 1430 1318"></td> </tr> <tr> <td data-bbox="984 1318 1252 1371">एकांतर दवस</td> <td data-bbox="1252 1318 1430 1371"></td> </tr> <tr> <td data-bbox="984 1371 1252 1423">सLताह ऋदो बार</td> <td data-bbox="1252 1371 1430 1423"></td> </tr> <tr> <td data-bbox="984 1423 1252 1476">सLताह ऋएक बार</td> <td data-bbox="1252 1423 1430 1476"></td> </tr> <tr> <td data-bbox="984 1476 1252 1528">कभी-कभी</td> <td data-bbox="1252 1476 1430 1528"></td> </tr> </table>	ित दन		एकांतर दवस		सLताह ऋदो बार		सLताह ऋएक बार		कभी-कभी	
ित दन											
एकांतर दवस											
सLताह ऋदो बार											
सLताह ऋएक बार											
कभी-कभी											
<p>Aया भंडारण िडपो ऋपथAकृत अपेश ट को हरे, नीले और काले िबन> ऋभंडार करके रखने क- सिवधा है</p>	<p>हा/ंनहJ (य द हां तो िववरण क हरे िबन> क- स ंया : नीले िबन> क- स ंया : काले िबन> क- स ंया :</p>										
<p>भंडारण िडपो से ठोस अपेश ट उठाने का ऋहाथ से कया जाता है</p>											

	<p>या यािं,क तरीके से ितशत बताएं</p> <p>ठोस अपिश ट को हाथ से उठाए जाने क- ितशतता</p> <p>याि,क तरीके से उठाने क- ितशतता</p>	<p>%</p> <p>%</p>
	य द यािं,क है तो याुत प्ति का Vप ट उ लखे कर6	ंट-एड लोडर/टॉप लोडर
	Aया ठोस अपिश ट को घर-घर से उठाया जाता है और पथकृत Vवकप ढसीधे शोधन सयं, तक भजे जाता है	हां/ंनह (य द हां तो Vप ट उ लखे कर6)
<p>ित दन अपिश ट का प+रवहन</p> <p>योग कए गए वाहन> का कार और संया (कृपया +टक कर6 या जोड़)6</p> <p>पशु गाड़ी</p> <p>WAैटर</p> <p>नॉन टीपग Wक</p> <p>टीपग Wक</p> <p>डपर Lलसे र</p> <p>अविश ट</p> <p>सदंंहक</p> <p>कPपाैटर</p> <p>अNय जसीबी - लोडर</p>		<p>अपिश ट का प+रवहन करने ढलगाए गए फेर> क- संया</p>
	<p>अपिश ट के प+रवहन क- बारंबारता</p>	<p>बारंबारता</p> <p>प+रवहन कए गए अपिश ट का ितशत</p> <p>ित दन</p> <p>एकांतरं दवस पर</p> <p>सLताह ढ दो बार</p> <p>सLताह ढ एक बार</p> <p>कभी-कभी</p>
	Uयके दन प+रवहन कए गए अपिश ट क- मा,ा	/टोपीडी
	ित दन प+रवहन कए गए कुल अपिश ट क- ितशतता	%
	योग क- गई अपिश ट शोधन ोZोिंग कयां	
	Aया ठोस अपिश ट का सVंकरण कया जाता है	हां/नह

	यद हां तो ित दन सVंकरण कए गए अपिश ट क- मा,ा	/टीपीडी
	अपिश ट सVंकरण के िलए Vथनीय िनकाय के पास उपलभध भूम (हAेटेयर म6)	
	अपिश ट सVंकरण के िलए वत%मान ऋ यAुत भूम	
	चालनरत ठोस अपिश ट सVंकरण सिवधाएं	
	िनमा%णाधोन ठोस अपिश ट सVंकरण सिवधाएं	
	शहर/नगर क- सीमा से सVंकरण सिवधा क- दर्सी	
	अपनाई गई ौZोंगि कय> का िववरण	
	कंपोVटग	सVंकरण क- गई कpची सामdी क- मा,ा उपNन कए गए अंतिम उपपाद क- मा,ा बची गई मा,ा भरण Vथल ऋ डाले गए शषे अपिश ट क- मा,ा
	वम कंपोVटग	सVंकरण क- गई कpची सामdी क- मा,ा उपNन कए गए अंतिम उपपाद क- मा,ा बची गई मा,ा भरण Vथल ऋ डाले गए शषे अपिश ट क- मा,ा
	बायो-िमथनेशन	सVंकरण क- गई कpची सामdी क- मा,ा उपNन कए गए अंतिम उपपाद क- मा,ा बची गई मा,ा भरण Vथल ऋ डाले गए शषे अपिश ट क- मा,ा
	आवेश ट जिनत।धन	सVंकरण क- गई कpची सामdी क- मा,ा उपNन कए गए अंतिम उपपाद क- मा,ा बची गई मा,ा भरण Vथल ऋ डाले गए शषे अपिश ट क- मा,ा
	अपिश ट से ऊज% ौZोंगिक- जसे क भ मीकरण, गसीकरण, पाइरोलिसस या कोई अन्य ौZोंगिक- (िववरण क	सVंकरण क- गई कpची सामdी क- मा,ा उपNन कए गए अंतिम उपपाद क- मा,ा बची गई मा,ा भरण Vथल ऋ डाले गए शषे अपिश ट क- मा,ा
	सह- सVंकरण	सVंकरण क- गई कpची सामdी
	सीम6ट सयं,ं को आपूतत दहनशील अपिश ट	

	ठोस अपिश ट आधा+रत िवZतु सयं,ं> को आपूतत दहनशील अपिश ट	
	अनय	मा,ा
	ठोस अपिश ट िनपटान सिवधाएं	
	Vथानीय िनकाय के पास उपलभध मलबा Vथल> क- स ंया	
	Vथानीय िनकाय के पास उपलभध VवाVyयकर भरण Vथल> क- स ंया	
	अपिश ट के िनपटान हतु उपलभध ऐसे Uयके Vथल का E,ेफल	
	अपिश ट के िनपटान के िलए वत%मान ढ यAुत भूम का E,ेफल	
	शहर/नगर से मलबा Vथल/भरण सिवधा क- दस्ती	क.मी.
	िनकटतम वसावट से दस्ती	क.मी.
	जल िनकाय से दस्ती	क.मी.
	राज्य/रा Wीय राजमाग% से दस्ती	क.मी.
	िवमानपUतन से दस्ती	क.मी.
	महवपणू% धा\मक Vथल> या ऐतहािसक Vमारक से दस्ती	क.मी.
	Aया यह बाढ़ सभंािवत E,े ढपड़ता है	हा/ंनहJ
	Aया यह भकूप सभंािवत E,े ढपड़ता है	हा/ंनहJ
	Uयके दन भरण ढडाले गए अपिश ट क- मा,ा	टीपीडी
	Aया भरण Vथल को घरो गया है	हा/ंनहJ
	Aया Vथल पर रोशनी क- सिवधा उपलभध है	हा/ंनहJ
	Aया धम%काटंा सिवधा उपलभध है	हा/ंनहJ
	भरण Vथल पर यAुत वाहन और उपकरण (Vप ट कर6)	उपलभध बलुडोजर, कPPAेटर इUया द
	भरण Vथल पर िनयोिजत जनशिAUा	हा/ंनहJ (य द हां तो िववरण सलंन कर6)
	Aया ढकने का काम दैनिक आधार पर कया जाता है	हा/ंनहJ
	य द नहJ, तो भरण Vथल पर जमा अपिश ट को ढकने क- बारंबारता	
	ढकने के िलए यAुत सामदी	
	Aया ढकने क- पया%Lt सामदी उपलभध है	हा/ंनहJ
	Aया गसै िनकलने क- <यवVथा क- गई है	हा/ंनहJ (य द हा,ं तो तकनीक- डाटा शीट सलंन कर6)
	िनEालन सदंहण का ावधान	हा/ंनहJ (य द हा,ं तो तकनीक- डाटा शीट सलंन कर6)
10.	Aया शहर ढठोस अपिश ट बर्धन पZांतय> ढसधुर लाने के िलए	हा/ंनहJ

	काय%योजना बनाई गई है	(य द हा,ं तो तकनीक- डाटा शीट सलॉन कर6)
11.	<p>िनपन के िलए कौन से पथक ावधान कए गए हू:</p> <p>डयेरी से सबिंधत काय%कलाप :</p> <p>बचूड़खाने के अपिश ट :</p> <p>िनमा%ण एवं िव वसं अपिश ट (िनमा%ण मलबा) :</p>	<p>Vताव>, उठाए गए कदम> के संबंध ऋ िववरण सलॉन कर6</p> <p>हा/ंन</p> <p>हJ</p> <p>हा/ंन</p> <p>हJ</p> <p>हा/ंन</p> <p>हJ</p>
12.	पकच सर्वोिृM योजना का िववरण	योजना सलॉन कर6
13.	कतनी मिलन बिVतय> का िनधा%रण कया गया है और Aया इनम6 ठोस अपिश ट बधन सुिवधाएं उपलभ करारई गई हू:	<p>हा/ंनहJ</p> <p>(य द हा,ं तो िववरण सलॉन कर6)</p>
14.	गलों ऋ झाड़ू लगान,े अपिश ट के िBतीयक भडंारण, प+रवहन, सVंकरण और िनपटान सिहत सदंहण के िलए ठेकेदार/+रयायतदाही क- िनयोिजत जनशि= का िववरण क	
15.	इन िनयम> के ावधान> का अनपुलन करने ऋVथानीय िनकाय Bारा महससू क- जा रही क+ठनाइय> का सEंपे ऋउ लेख कर6	
16.	ठोस अपिश ट से सबोिंधत समVया से िनपटने के िलए कसो अभिनव िवचार का सEंपे ऋउ लेखे कर6 िजसे ANय Vथानीय िनकाय> Bारा अपनाया जा सके	

चालक के हVताER

तारीख:

Vथान:

घरेलू िबन> ढू ढूत पर अपेश ट के भडंरण क- घरेलू रीित क- ितशतता		%			
वाणिज्यक/सवंधागत िबन> ढू ढूत पर अपेश ट का गरे आवासीय प+रसर> ढूभडंरण करने क- ितशतता		%			
गिलय> ढू घर> के ठोस अपेशट का िनपटान करने या ढूकने क- ितशतता		%			
गिलय> ढूगरे आवासीय प+रसर> के ठोस अपेश ट का िनपटान करने या ढूकने क- ितशतता		%			
ठोस अपेश ट का घर-घर जाकर सदंरण					
Aया शहर/नगर ढूठोस अपेश ट का घर-घर जाकर सदंरण कया जाता है		हा/ंनहJ			
य द हा,ं तो अपेश ट के घर-घर जाकर सदंरण कए जाने ढू शािमल वाड क- स ंया					
शािमल कए गए घर> क- स ंया					
शािमल कए गए वाणिज्यक सवंधापना, होटल>, रेवतरा, शिEक सवंधा/काया%लय इUया द सहत गरे आवासीय प+रसर> क- स ंया					
िनपन के मा यम से घर-घर जाकर सदंरण कए जाने ढू शािमल आवासीय और गरे आवासीय प+रसर> क- ितशतता :					
मोटरकृत वाहन		%			
कंटेनरकृत ितपिहया साइ कल/हडा क%		%			
अनय साधन		%			
य द नहJ, तो सदंरण ढूअपनाई गई ाथिमक पडंते					
गिलय> ढूझाडू लगाया जाना					
शहर ढूसडक>, गिलय>, लने>, बाइलने> क- लपबाई िजनक- सफाई कए जाने क- आवक्यकता है		क.मी.			
गली ढूझाडू लगाए जाने क- बारंबारता और लाभांनवत जनस ंया क- ितशतता	बारंबारता	रोजाना	एकांतर दवस पर	सLताह ढू दो बार	कभी-कभी
	लाभांनवत जनस ंया क- ितशतता				
यAुत साधन					%
हाथ से झाडू लगाया जाना					%
यािं,क Kप से झाडू लगाया					%

	जाना	
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	<p>Aया सफाई कम%चा+रय> Bारा लंबी छल वाले झाड़ू का योग कया जाता है</p> <p>Aया Uयके सफाई कम%चारी को अपिश ट का सदंहण करने के लिए छ काट%/ितपिहया साइ कल दी जाती है</p> <p>Aया छ काट%/ितपिहया साइ कल कंटेनेर लगा है</p> <p>Aया सदंहण का साधन योग कए गए सदंहण/अपिश ट भडंरण के कंटेनेर> समकालिक है</p>	<p>हा/ंनही</p> <p>हा/ंनही</p> <p>हा/ंनही</p> <p>हा/ंनही</p>
	<p>िBतीयक अपिश ट भडंरण सुिवधाएं</p>	
	<p>शहर/नगर म्अपिश ट भडंरण िडपो क- स ंया और कार खलुे अपिश ट भडंरण Vथल िचनाई कए गए िबन सीम6ट कं?-ट िसलडर के िबन ढलाव/ढके @ए कE/Vथान ढके @ए धात/ुLलािVटक के कंटेनेर 1.1 घन मीटर तक के िबन 2 से 5 घन मीटर के िबन 5 घन मीटर से बड़े कंटेनेर िबन रिहत शहर</p>	<p>स ंया एमता घन मीटर म्</p>
	<p>िबन/जनस ंया अनुपात</p>	
	<p>अपिश ट भडंरण िडपो का व% ार िववरण (सलान कर6) :</p> <p>वड%सं :</p> <p>Eेफल :</p> <p>जनस ंया :</p> <p>रखे @ए िबन> क- स ंया</p> <p>रखे गए िबन> का कुल आयतन</p>	
	<p>अपिश ट भडंरण सुिवधा क- कुल भडंरण एमता घन मीटर म्</p>	
	<p>अपिश ट भडंरण िडपो म् ित दन वावितेक Kप से भडं+रत कुल अपिश ट</p>	

	डिंपो से अपिश ट के सदंरण क- बारंबारता बताएं साफ कए गए िबन> क- स ंया	बारंबारता	िबन> क- स ंया
		ित दन	
		एकांतर दवस	
		सLताह ढदो बार	
		सLताह ढएक बार	
		कभी-कभी	
	Aया भडंरण डिंपो ढपथककृत अपिश ट को हरे, नीले और काले िबन> ढभडंार करके रखने क- सिवधा है	हा/ंनहJ (य द हां तो िववरण क हरे िबन> क- स ंया : नीले िबन> क- स ंया : काले िबन> क- स ंया :	
	भडंरण डिंपो से ठोस अपिश ट उठाने का क% हाथ से कया जाता है या यािं,क तरीके से ितशत बताएं ठोस अपिश ट को हाथ से उठाए जाने क- ितशतता याि,क तरीके से उठाने क- ितशतता	% %	
	य द यािं,क है तो यAुत पzित का Vप ट उ लखे कर6	ंट-एडं लोडर/टॉप लोडर	
	Aया ठोस अपिश ट को घर-घर से उठाया जाता है और पथककृत VवKप ढसीधे शोधन सयं,ं तक भजो जाता है	हा/ंनहJ (य द हां तो Vप ट उ लखे कर6)	
	ित दन अपिश ट का प+रवहन योग कए गए वाहन> का कार और स ंया	अपिश ट का प+रवहन करने ढ लगाए गए फेर> क- स ंया	

	<p>पशु गाड़ी WAैटर नॉन टीपग Wक टीपग Wक डPपर Lसे र अविश ट सदंंहक कPपAैटर अNय जसीबी - लोडर</p>	
	<p>अपिश ट के प+रवहन क- बारंबारता</p>	<p>बारंबारता प+रवहन कए गए अपिश ट का ितशत</p> <p>ित दन एकांतरं दवस पर सLताह ऋ दो बार सLताह ऋ एक बार कभी-कभी</p>
	<p>Uयके दन प+रवहन कए गए अपिश ट क- मा,ा</p>	<p>/टीपीडी</p>
	<p>ित दन प+रवहन कए गए कुल अपिश ट क- ितशतता</p>	<p>%</p>
	<p>योग क- गई अपिश ट शोधन ोZोंिग कयां</p>	
	<p>Aया ठोस अपिश ट का सVंकरण कया गया है</p>	<p>हा/ंनहJ</p>
	<p>य द हा,ंतो ित दन सVंकरण कए गए अपिश ट क- मा,ा</p>	<p>/टीपीडी</p>
	<p>Aया शोधन का क% Vथानीय िनकाय या कसी अभिकरण के मा यम से कया जाता है</p>	
	<p>अपिश ट सVंकरण के िलए Vथानीय िनकाय के पास उपलभध भूम (हAेटेयर ऋ</p>	
	<p>अपिश ट सVंकरण के िलए वत%मान ऋ यAुत भूम</p>	
	<p>चालनरत ठोस अपिश ट सVंकरण सिवधाएं</p>	
	<p>िनमा%णाधीन ठोस अपिश ट सVंकरण सिवधाएं</p>	
	<p>शहर/नगर क- सीमा से सVंकरण सिवधा क- दस्ी</p>	

	अपनाई गई ोर्ोिंग कय> का िववरण	
	कंपो{वटग	सVंकरण क- गई कpची सामdी क- मा,ा उपNन कए गए अंितम उUपाद क- मा,ा बची गई मा,ा भरण Vथल ढडाले गए शषे अपिश ट क- मा,ा
	वम कंपो{वटग	सVंकरण क- गई कpची सामdी क- मा,ा उपNन कए गए अंितम उUपाद क- मा,ा बची गई मा,ा भरण Vथल ढडाले गए शषे अपिश ट क- मा,ा
	बायो-िमथनेशन	सVंकरण क- गई कpची सामdी क- मा,ा उपNन कए गए अंितम उUपाद क- मा,ा बची गई मा,ा भरण Vथल ढडाले गए शषे अपिश ट क- मा,ा
	अविश ट जिनत धन	सVंकरण क- गई कpची सामdी क- मा,ा उपNन कए गए अंितम उUपाद क- मा,ा बची गई मा,ा भरण Vथल ढडाले गए शषे अपिश ट क- मा,ा
	सह- सVंकरण	सVंकरण क- गई कpची सामdी
	सीम6ट सयं,ं को आपूतत दहनशील अपेश ट	
	ठोस अपेश ट आधा+रत िवटु सयं,ं> को आपूतत दहनशील अपेश ट	
	अNय	मा,ा
	ठोस अपेश ट िनपटान सुिवधाएं	
	Vथानीय िनकाय के पास उपलभध मलबा Vथल> क- स ंया	
	Vथानीय िनकाय के पास उपलभध VवाVyयकर भरण Vथल> क- स ंया	

	अपिश ट के िनपटान हते उपलमध ऐसे Uयके Vथल का Eेफल	
	अपिश ट के िनपटान के िलिए वत%मान ऋ यAुत भूम का Eेफल	
	शहर/नगर से मलबा Vथल/भरण सिवधा क- दर्सी	क.मी.
	िनकटतम वसावट से दर्सी	क.मी.
	जल िनकाय से दर्सी	क.मी.
	राज्य/रा Wीय राजमाग% से दर्सी	क.मी.
	िवमानपUतन से दर्सी	क.मी.
	महUवपणू% धामक Vथल> या ऐतहािसक Vमारक से दर्सी	क.मी.
	Aया यह बाढ़ सभंािवत Eे ऋपड़ता है	हा/ंनहJ
	Aया यह भकूप सभंािवत Eे ऋपड़ता है	हा/ंनहJ
	Uयके दन भरण ऋडाले गए अपिश ट क- माा	टीपीडी
	Aया भरण Vथल को घरो गया है	हा/ंनहJ
	Aया Vथल पर रोशनी क- सिवधा उपलमध है	हा/ंनहJ
	Aया धम%काटंा सिवधा उपलमध है	हा/ंनहJ
	भरण Vथल पर यAुत वाहन और उपकरण (Vप ट कर6)	उपलमध बलुडोजर, कPपAेटर इUया द
	भरण Vथल पर िनयोिजत जनशिAUा	हा/ंनहJ (य द हां तो िववरण सलंन कर6)
	Aया ढकने का काम दिनक आधार पर कया जाता है	हा/ंनहJ
	य द नहJ, तो भरण Vथल पर जमा अपिश ट को ढकने क- बारंबारता	
	ढकने के िलिए यAुत सामदी	
	Aया ढकने क- पया%Lत सामदी उपलमध है	हा/ंनहJ
	Aया गसे िनकलने क- <यवVथा क- गई है	हा/ंनहJ (य द हां तो तकनीक- डाटा शीट सलंन कर6)
	िनEालन सदंंहण का ावधान	हा/ंनहJ (य द हां तो तकनीक- डाटा शीट सलंन कर6)
9.	Aया शहर ऋठोस अपिश ट बधन पZींतय> ऋसधुर लाने के िलिए काय%योजना बनाई गई है	हा/ंनहJ (य द हां तो तकनीक- डाटा शीट सलंन कर6)
10.	िनPन के िलिए कौन से पथक ावधान कए गए हः डयेरी से सबंिंधत काय%कलाप : बचूड़खाने के अपिश ट : िनमा%ण एवं िव वसं अपिश ट (िनमा%ण मलबा) :	Vताव>, उठाए गए कदम> के सबध ऋ िववरण सलंन कर6 हा/ंनहJ

		हा/ंनह। हा/ंनह।
11.	पकच सर्वोत्तम योजना का विवरण	योजना सलाह कर6
12.	कतनी मिलन बिबतय> का निष्पण कया गया है और Aया इनम6 ठोस अपिश ट बधन सिवधाएं उपलभध कराई गई ह्क:	हा/ंनह। (य द हा,ं तो विवरण सलाह कर6)
13.	कृपया विवरण कः गली मझाडू लगान,े अपिश ट के िBतीयक भडंरण, प+रवहन, सVंकरण और िनपटान सिहत सदंरण के िलए Vथानीय िनकाय क- वयं क- जनशि=	
14.	कृपया विवरण कः गली मझाडू लगान,े अपिश ट के िBतीयक भडंरण, प+रवहन, सVंकरण और िनपटान सिहत सदंरण के िलए ठेकेदार/+रयायतदाही क- िनयोिजित जनशि=	
15.	इन िनयम> के ावधान> का अनपुलन करने म्कVथानीय िनकाय Bारा महससू क- जा रही क+ठनाइय> का सEंपे म्कउ लखे कर6	
16.	ठोस अपिश ट से सबींधत समVया से िनपटने के िलए कसी अभनव विचार का सEंपे म्कउ लखे कर6 िजसे ANय Vथानीय िनकाय> Bारा अपनाया जा सके	

म ुय वक्क% ारी

अधिकारी/ नगरपालिका

आयAुत/काय%कारी अधिकारी/

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[िनियम 24(3)

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रा/य दषण िनय+ंण बोड: या दषण िनय+ंण सिमितयW 5ारा कF3ीय दषण िनय+ण बोड: को ततुु कO जानेे वाली वाDषक रपोट: का प+

भाग क

सवो म6,

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केNOीय दषूण िनय,ंण

बेड%प+रवशे भवन, पवू

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1.	राज्य/संघ राज्य E,े का नाम	:	
2.	राज्य दषूण िनयं,ण बेड%का नाम और पता	:	
3.	इन िनयम> के अंत% राज्य/संघ राज्य E,े ढठोस अपेश ट> के बंधन के िलए उउतरदायी Vथानीय िनकाय> क- स ंया	:	
4.	ाC @ए ािधिकार आवदेन> क- स ंया	:	
5.	ठोस अपेशQ बंधन के संबंध ढVथानीय िनकाय Bारा क- गई गित के संबंध ढसाराशं िववरण	:	कृपया अनबुध- I के Kप ढसलंन कर6
6.	अपेशQ सदंहण, पथूरण, प+रवहन और िनपटान के संबंध ढVथानीय िनकाय> Bारा क- गई गित के संबंध ढसाराशं िववरण	:	कृपया अनबुध- II के Kप ढसलंन कर6
7.	अनसुची II के काया%Nवयन के संबंध ढVथानीय िनकाय> Bारा क- गई गित के संबंध ढसाराशं िववरण	:	कृपया अनबुध- III के Kप ढसलंन कर6
तारीख :		अ यE या सदVय सिचव	
Vथान :		राज्य दषूण िनयं,ण बेड% दषूण िनयं,ण सिमित	

भाग ख

नगर/शहर

नगर>/शहर> क- कुल स ंया

शहरी Vथानीय िनकाय> क- कुल स

ंया ढणी-I तथा ढणी-II नगर>/शहर> क-

स ंया

ािधिकार कO ि थित (नाम/सNया)

ाC @ए आवदेन> क- स ंया

दान कए गए ािधिकार> क- स

ंया जाचं के अधीन ािधिकार

ठोस अपेश। उ.पादन कO ि थित

राज्य ढठोस अपेशQ उउपादन (टीपीडी)

सदंिहित

शोिधत

खMे ढडाले गए

ठोस अपेश। िनयम कO अनसुची I का अनपालन (नगरW कO सNया/नाम/ मता)

शहर>/नगर> ढअपछी रीितियां

घर-घर से सदंहण

पथूरण

भंडार
ण

आवृ प+रवहन

ठोस अपिश का संकरण (नगर क संनया/नाम/ मता)

ठोस अपिश संकरण सिवधा क- वथापना :

सं.	कपो/टग	वम -कपो/टग	बायो गसै	आरडीएफ/ग+ुटकाकरण

चालनरत संकरण सिवधा

सं.	कपो/टग	वम -कपो/टग	बायो गसै	आरडीएफ/ग+ुटकाकरण

संस्थापनाधीन/योजनाकत संकरण सिवधा

सं.	कपो/टग	वम -कपो/टग	बायो गसै	आरडीएफ/ग+ुटकाकरण

अपिश से ऊजा संयं+ं : (नगर क संनया/नाम/ मता)

सं.	संयं का वथान	चालन क- िवधित	िवतु उपादन (मगो वाट)	अ यु=

ठोस अपिश का िनपटान (नगर क संनया/नाम/ मता)

अभिनधा+ रत भरण वथल

िनमत भरण वथल

िनमा%णाधीन भरण वथल

चालनरत भरण वथल

िनकशिषत भरण वथल

आपछा दत भरण वथल

ठोस अपिश मलबा थल (नगर क संनया/नाम/ मता)

िवमान मलबा वथल > क- कुल संया

पनु\नमत/आपछा दत भरण वथल

वावयकर भरण वथल प+रवतत मलबा वथल

अपिश संकरण/भरण थल पर िनगरानी

सं.	सिवधा का नाम	प+रवशी वायु	भूजल	िनलन क- गणुवता	कपो/ट क- गणुवता	वीओसी
1.						
2.						
3.						

नगरपालिका 5ारा तयार क गई कायः योजना क ि थित

नगरपालिका क- कुल संया:

वतु क- गई क्शुोजना क- संया:

जप-VI

नियम 25

दख],

दसना का तिवदन

1.	दघुटना क- तारीख और समय	:	
2.	दघुटना के िलए कारक> का अनुम	:	
3.	दघुटना क्शुािमल अपेश ट	:	
4.	मानव वावय और पयावरण पर दघुटना के भाव> का मूयाकन	:	
5.	कए गए आपातकालीन उपाय	:	
6.	दघुटना के भाव> को कम करने के िलए उठाए गए कदम	:	
7.	ऐसी कसी दघुटना क- पनुरावृM को रोकने के िलए उठाए गए कदम	:	
तारीख		हवतार	
वथान		पदनाम	

[फा. सं.18-3/2004-एचएसएमडी]

विवनाथ िसNहा, सयंत सिचव

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 8th April, 2016

S.O. 1357(E).—Whereas the draft of the Solid Waste Management Rules, 2015 were published under the notification of the Government of India in the Ministry of Environment, Forest and Climate Change number G.S.R. 451 (E), dated the 3rd June, 2015 in the Gazette of India, part II, Section 3, sub-section (i) of the same date inviting objections or suggestions from the persons likely to be affected thereby, before the expiry of the period of sixty days from the publication of the said notification on the Solid Waste Management Rules, 2015 in supersession of the Municipal Solid Waste (Management and Handling) Rules, 2000;

And whereas, copies of the said Gazette were made available to the public on the 3rd June, 2015;

And whereas, the objections or comments received within the stipulated period were duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sections 3, 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986) and in supersession of the Municipal Solid Waste (Management and Handling) Rules, 2000, except as respect things done or omitted to be done before such supersession, the Central Government hereby makes the following rules for management of Solid Waste, namely:-

1. **Short title and commencement.-**

- (1) These rules may be called the Solid Waste Management Rules, 2016.
- (2) They shall come into force on the date of their publication in the Official Gazette.

2. **Application.-** These rules shall apply to every urban local body, outgrowths in urban agglomerations, census towns as declared by the Registrar General and Census Commissioner of India, notified areas, notified industrial townships, areas under the control of Indian Railways, airports, airbases, Ports and harbours, defence establishments, special economic zones, State and Central government organisations, places of pilgrims, religious and historical importance as may be notified by respective State government from time to time and to every domestic, institutional, commercial and any other non residential solid waste generator situated in the areas except industrial waste, hazardous waste, hazardous chemicals, bio medical wastes, e-waste, lead acid batteries and radio-active waste, that are covered under separate rules framed under the Environment (Protection) Act, 1986.

3. **Definitions** –(1) In these rules, unless the context otherwise requires,- (1) **“aerobic composting”** means a controlled process involving microbial decomposition of organic matter in the presence of oxygen;

2. **“anaerobic digestion”** means a controlled process involving microbial decomposition of organic matter in absence of oxygen;
3. **“authorisation”** means the permission given by the State Pollution Control Board or Pollution Control Committee, as the case may be, to the operator of a facility or urban local authority, or any other agency responsible for processing and disposal of solid waste;
4. **“biodegradable waste ”** means any organic material that can be degraded by micro-organisms into simpler stable compounds;
5. **“bio-methanation”** means a process which entails enzymatic decomposition of the organic matter by microbial action to produce methane rich biogas;
6. **“brand owner”** means a person or company who sells any commodity under a registered brand label.
7. **“buffer zone”** means zone of no development to be maintained around solid waste processing and disposal facility, exceeding 5 TPD of installed capacity. This will be maintained within total area allotted for the solid waste processing and disposal facility.
8. **“bulk waste generator”** means and includes buildings occupied by the Central government departments or undertakings, State government departments or undertakings, local bodies, public sector undertakings or private companies, hospitals, nursing homes, schools, colleges, universities, other educational institutions, hostels, hotels, commercial establishments, markets, places of worship, stadia and sports complexes having an average waste generation rate exceeding 100kg per day;
9. **“bye-laws”** means regulatory framework notified by local body, census town and notified area townships for facilitating the implementation of these rules effectively in their jurisdiction.
10. **“census town”** means an urban area as defined by the Registrar General and Census Commissioner of India;
11. **“combustible waste”** means non-biodegradable, non-recyclable, non-reusable, non hazardous solid waste having minimum calorific value exceeding 1500 kcal/kg and excluding chlorinated materials like plastic, wood pulp, etc;
12. **“composting”** means a controlled process involving microbial decomposition of organic matter;
13. **“contractor”** means a person or firm that undertakes a contract to provide materials or labour to perform a service or do a job for service providing authority;
14. **“co-processing”** means use of non-biodegradable and non recyclable solid waste having calorific value exceeding 1500k/cal as raw material or as a source of energy or both to replace or supplement the natural mineral resources and fossil fuels in industrial processes;
15. **“decentralised processing”** means establishment of dispersed facilities for maximizing the processing of biodegradable waste and recovery of recyclables closest to the source of generation so as to minimize transportation of waste for processing or disposal;
16. **“disposal”** means the final and safe disposal of post processed residual solid waste and inert street sweepings and silt from surface drains on land as specified in Schedule I to prevent contamination of ground water, surface water, ambient air and attraction of animals or birds;
17. **“domestic hazardous waste”** means discarded paint drums, pesticide cans, CFL bulbs, tube lights, expired medicines, broken mercury thermometers, used batteries, used needles and syringes and contaminated gauge, etc., generated at the household level;

18. **"door to door collection"** means collection of solid waste from the door step of households, shops, commercial establishments , offices , institutional or any other non residential premises and includes collection of such waste from entry gate or a designated location on the ground floor in a housing society , multi storied building or apartments , large residential, commercial or institutional complex or premises;.
19. **"dry waste"** means waste other than bio-degradable waste and inert street sweepings and includes recyclable and non recyclable waste, combustible waste and sanitary napkin and diapers, etc;
20. **"dump sites"** means a land utilised by local body for disposal of solid waste without following the principles of sanitary land filling;
21. **"extended producer responsibility" (EPR)** means responsibility of any producer of packaging products such as plastic, tin, glass and corrugated boxes, etc., for environmentally sound management, till end-of-life of the packaging products;
22. **"facility"** means any establishment wherein the solid waste management processes namely segregation, recovery, storage, collection, recycling, processing, treatment or safe disposal are carried out;
23. **"fine"** means penalty imposed on waste generators or operators of waste processing and disposal facilities under the bye-laws for non-compliance of the directions contained in these rules and/or bye- laws
24. **"Form"** means a Form appended to these rules;
25. **"handling"** includes all activities relating to sorting, segregation, material recovery, collection, secondary storage, shredding, baling, crushing, loading, unloading, transportation, processing and disposal of solid wastes;
26. **"inerts"** means wastes which are not bio-degradable, recyclable or combustible street sweeping or dust and silt removed from the surface drains;
27. **"incineration"** means an engineered process involving burning or combustion of solid waste to thermally degrade waste materials at high temperatures;
28. **"informal waste collector"** includes individuals, associations or waste traders who are involved in sorting, sale and purchase of recyclable materials;
29. **"leachate"** means the liquid that seeps through solid waste or other medium and has extracts of dissolved or suspended material from it;
30. **" local body"** for the purpose of these rules means and includes the municipal corporation, nagar nigam, municipal council, nagarpalika, nagar Palikaparishad, municipal board, nagar panchayat and town panchayat, census towns, notified areas and notified industrial townships with whatever name they are called in different States and union territories in India;
31. **"materials recovery facility" (MRF)** means a facility where non-compostable solid waste can be temporarily stored by the local body or any other entity mentioned in rule 2 or any person or agency authorised by any of them to facilitate segregation, sorting and recovery of recyclables from various components of waste by authorised informal sector of waste pickers, informal recyclers or any other work force engaged by the local body or entity mentioned in rule 2 for the purpose before the waste is delivered or taken up for its processing or disposal;
32. **"non-biodegradable waste"** means any waste that cannot be degraded by micro organisms into simpler stable compounds;
33. **"operator of a facility"** means a person or entity, who owns or operates a facility for handling solid waste which includes the local body and any other entity or agency appointed by the local body;
34. **primary collection"** means collecting, lifting and removal of segregated solid waste from source of its generation including households, shops, offices and any other non-residential premises or from any collection points or any other location specified by the local body;
35. **"processing"** means any scientific process by which segregated solid waste is handled for the purpose of reuse, recycling or transformation into new products;
36. **"recycling"** means the process of transforming segregated non-biodegradable solid waste into new material or product or as raw material for producing new products which may or may not be similar to the original products;
37. **"redevelopment"** means rebuilding of old residential or commercial buildings at the same site, where the existing buildings and other infrastructures have become dilapidated;

38. "**refused derived fuel**"(RDF) means fuel derived from combustible waste fraction of solid waste like plastic, wood, pulp or organic waste, other than chlorinated materials, in the form of pellets or fluff produced by drying, shredding, dehydrating and compacting of solid waste ;
39. "**residual solid waste**" means and includes the waste and rejects from the solid waste processing facilities which are not suitable for recycling or further processing;
40. "**sanitary land filling** " means the final and safe disposal of residual solid waste and inert wastes on land in a facility designed with protective measures against pollution of ground water, surface water and fugitive air dust, wind-blown litter, bad odour, fire hazard, animal menace, bird menace, pests or rodents, greenhouse gas emissions, persistent organic pollutants slope instability and erosion;
41. "**sanitary waste**" means wastes comprising of used diapers, sanitary towels or napkins, tampons, condoms, incontinence sheets and any other similar waste;
42. "**Schedule**" means the Schedule appended to these rules;
43. "**secondary storage**" means the temporary containment of solid waste after collection at secondary waste storage depots or MRFs or bins for onward transportation of the waste to the processing or disposal facility;
44. "**segregation**" means sorting and separate storage of various components of solid waste namely biodegradable wastes including agriculture and dairy waste, non biodegradable wastes including recyclable waste, non-recyclable combustible waste, sanitary waste and non recyclable inert waste, domestic hazardous wastes, and construction and demolition wastes;
45. "**service provider**" means an authority providing public utility services like water, sewerage, electricity, telephone, roads, drainage, etc;
46. "**solid waste**" means and includes solid or semi-solid domestic waste, sanitary waste, commercial waste, institutional waste, catering and market waste and other non residential wastes, street sweepings, silt removed or collected from the surface drains, horticulture waste, agriculture and dairy waste, treated bio-medical waste excluding industrial waste, bio-medical waste and e-waste, battery waste, radio-active waste generated in the area under the local authorities and other entities mentioned in rule 2;
47. "**sorting**" means separating various components and categories of recyclables such as paper, plastic, card-boards, metal, glass, etc., from mixed waste as may be appropriate to facilitate recycling;
48. "**stabilising**" means the biological decomposition of biodegradable wastes to a stable state where it generates no leachate or offensive odours and is fit for application to farm land ,soil erosion control and soil remediation;
49. "**street vendor**" means any person engaged in vending of articles, goods, wares, food items or merchandise of everyday use or offering services to the general public, in a street, lane, side walk, footpath, pavement, public park or any other public place or private area, from a temporary built up structure or by moving from place to place and includes hawker, peddler, squatter and all other synonymous terms which may be local or region specific; and the words "street vending" with their grammatical variations and cognate expressions, shall be construed accordingly;
50. "**tipping fee**" means a fee or support price determined by the local authorities or any state agency authorised by the State government to be paid to the concessionaire or operator of waste processing facility or for disposal of residual solid waste at the landfill;
51. "**transfer station**" means a facility created to receive solid waste from collection areas and transport in bulk in covered vehicles or containers to waste processing and, or, disposal facilities;
52. "**transportation**" means conveyance of solid waste, either treated, partly treated or untreated from a location to another location in an environmentally sound manner through specially designed and covered transport system so as to prevent the foul odour, littering and unsightly conditions;
53. "**treatment**" means the method, technique or process designed to modify physical, chemical or biological characteristics or composition of any waste so as to reduce its volume and potential to cause harm;
54. "**user fee**" means a fee imposed by the local body and any entity mentioned in rule 2 on the waste generator to cover full or part cost of providing solid waste collection, transportation, processing and disposal services.
55. "**vermi composting**" means the process of conversion of bio-degradable waste into compost using earth worms;
56. "**waste generator**" means and includes every person or group of persons, every residential premises and non residential establishments including Indian Railways, defense establishments, which generate solid waste;
57. "**waste hierarchy**" means the priority order in which the solid waste is to should be managed by giving

emphasis to prevention, reduction, reuse, recycling, recovery and disposal, with prevention being the most preferred option and the disposal at the landfill being the least;

58. **“waste picker”** means a person or groups of persons informally engaged in collection and recovery of reusable and recyclable solid waste from the source of waste generation the streets, bins, material recovery facilities, processing and waste disposal facilities for sale to recyclers directly or through intermediaries to earn their livelihood.

(2) Words and expressions used herein but not defined, but defined in the Environment (Protection) Act, 1986, the Water (Prevention and Control of Pollution) Act, 1974, Water (Prevention and Control of Pollution) Cess Act, 1977 and the Air (prevention and Control of Pollution) Act, 1981 shall have the same meaning as assigned to them in the respective Acts.

4 Duties of waste generators.- (1) Every waste generator shall,-

(a) segregate and store the waste generated by them in three separate streams namely bio-degradable, non bio-degradable and domestic hazardous wastes in suitable bins and handover segregated wastes to authorised waste pickers or waste collectors as per the direction or notification by the local authorities from time to time;

(b) wrap securely the used sanitary waste like diapers, sanitary pads etc., in the pouches provided by the manufacturers or brand owners of these products or in a suitable wrapping material as instructed by the local authorities and shall place the same in the bin meant for dry waste or non- bio-degradable waste;

(c) store separately construction and demolition waste, as and when generated, in his own premises and shall dispose off as per the Construction and Demolition Waste Management Rules, 2016; and

(d) store horticulture waste and garden waste generated from his premises separately in his own premises and dispose of as per the directions of the local body from time to time.

(2) No waste generator shall throw, burn or bury the solid waste generated by him, on streets, open public spaces outside his premises or in the drain or water bodies.

(3) All waste generators shall pay such user fee for solid waste management, as specified in the bye-laws of the local bodies.

(4) No person shall organise an event or gathering of more than one hundred persons at any unlicensed place without intimating the local body, at least three working days in advance and such person or the organiser of such event shall ensure segregation of waste at source and handing over of segregated waste to waste collector or agency as specified by the local body.

(5) Every street vendor shall keep suitable containers for storage of waste generated during the course of his activity such as food waste, disposable plates, cups, cans, wrappers, coconut shells, leftover food, vegetables, fruits, etc., and shall deposit such waste at waste storage depot or container or vehicle as notified by the local body.

(6) All resident welfare and market associations shall, within one year from the date of notification of these rules and in partnership with the local body ensure segregation of waste at source by the generators as prescribed in these rules, facilitate collection of segregated waste in separate streams, handover recyclable material to either the authorised waste pickers or the authorised recyclers. The bio-degradable waste shall be processed, treated and disposed off through composting or bio-methanation within the premises as far as possible. The residual waste shall be given to the waste collectors or agency as directed by the local body.

(7) All gated communities and institutions with more than 5,000 sqm area shall, within one year from the date of notification of these rules and in partnership with the local body, ensure segregation of waste at source by the generators as prescribed in these rules, facilitate collection of segregated waste in separate streams, handover recyclable material to either the authorised waste pickers or the authorized recyclers. The bio-degradable waste shall be processed, treated and disposed off through composting or bio-methanation within the premises as far as possible. The residual waste shall be given to the waste collectors or agency as directed by the local body.

(8) All hotels and restaurants shall, within one year from the date of notification of these rules and in partnership with the local body ensure segregation of waste at source as prescribed in these rules, facilitate collection of segregated waste in separate streams, handover recyclable material to either the authorised waste pickers or the authorised recyclers. The bio-degradable waste shall be processed, treated and disposed off through composting or bio-methanation within the premises as far as possible. The residual waste shall be given to the waste collectors or agency as directed by the local body.

5. Duties of Ministry of Environment, Forest and Climate Change.- (1) The Ministry of Environment, Forest and Climate Change shall be responsible for over all monitoring the implementation of these rules in the country. It shall constitute a Central Monitoring Committee under the Chairmanship of Secretary, Ministry of Environment, Forest and Climate Change comprising officer not below the rank of Joint Secretary or Advisor from the following namely,-

- 1) Ministry of Urban Development
- 2) Ministry of Rural Development
- 3) Ministry of Chemicals and Fertilizers
- 4) Ministry of Agriculture
- 5) Central Pollution Control Board
- 6) Three State Pollution Control Boards or Pollution Control Committees by rotation
- 7) Urban Development Departments of three State Governments by rotation
- 8) Rural Development Departments from two State Governments by rotation
- 9) Three Urban Local bodies by rotation
- 10) Two census towns by rotation
- 11) FICCI, CII
- 12) Two subject experts

2. This Central Monitoring Committee shall meet at least once in a year to monitor and review the implementation of these rules. The Ministry of Environment, Forest and Climate Change may co-opt other experts, if needed. The Committee shall be renewed every three years.

6. Duties of Ministry of Urban Development.- (1) The Ministry of Urban Development shall coordinate with State Governments and Union territory Administrations to,-

- (a) take periodic review of the measures taken by the states and local bodies for improving solid waste management practices and execution of solid waste management projects funded by the Ministry and external agencies at least once in a year and give advice on taking corrective measures;
- (b) formulate national policy and strategy on solid waste management including policy on waste to energy in consultation with stakeholders within six months from the date of notification of these rules;
- (c) facilitate States and Union Territories in formulation of state policy and strategy on solid management based on national solid waste management policy and national urban sanitation policy;
- (d) promote research and development in solid waste management sector and disseminate information to States and local bodies;
- (e) undertake training and capacity building of local bodies and other stakeholders;and
- (f) provide technical guidelines and project finance to states, Union territories and local bodies on solid waste management to facilitate meeting timelines and standards.

7. Duties of Department of Fertilisers, Ministry of Chemicals and Fertilisers.- (1) The Department of Fertilisers through appropriate mechanisms shall,-

- (a) provide market development assistance on city compost; and
- (b) ensure promotion of co-marketing of compost with chemical fertilisers in the ratio of 3 to 4 bags: 6 to 7 bags by the fertiliser companies to the extent compost is made available for marketing to the companies.

8. Duties of Ministry of Agriculture, Government of India.- The Ministry of Agriculture through appropriate mechanisms shall,-

- (a) provide flexibility in Fertiliser Control Order for manufacturing and sale of compost;
- (b) propagate utilisation of compost on farm land;
- (c) set up laboratories to test quality of compost produced by local authorities or their authorised agencies; and
- (d) issue suitable guidelines for maintaining the quality of compost and ratio of use of compost vis-a-vis chemical fertilizers while applying compost to farmland.

9. Duties of the Ministry of Power.-The Ministry of Power through appropriate mechanisms shall,-

- (a) decide tariff or charges for the power generated from the waste to energy plants based on solid waste.
- (b) compulsory purchase power generated from such waste to energy plants by distribution company.

10. Duties of Ministry of New and Renewable Energy Sources- The Ministry of New and Renewable Energy Sources through appropriate mechanisms shall,-

- (a) facilitate infrastructure creation for waste to energy plants; and
- (b) provide appropriate subsidy or incentives for such waste to energy plants.

11. Duties of the Secretary-in-charge, Urban Development in the States and Union territories.- (1) The Secretary, Urban Development Department in the State or Union territory through the Commissioner or Director of Municipal Administration or Director of local bodies shall,-

- (a) prepare a state policy and solid waste management strategy for the state or the union territory in consultation with stakeholders including representative of waste pickers, self help group and similar groups working in the field of waste management consistent with these rules, national policy on solid waste management and national urban sanitation policy of the ministry of urban development, in a period not later than one year from the date of notification of these rules;
- (b) while preparing State policy and strategy on solid waste management, lay emphasis on waste reduction, reuse, recycling, recovery and optimum utilisation of various components of solid waste to ensure minimisation of waste going to the landfill and minimise impact of solid waste on human health and environment;
- (c) state policies and strategies should acknowledge the primary role played by the informal sector of waste pickers, waste collectors and recycling industry in reducing waste and provide broad guidelines regarding integration of waste picker or informal waste collectors in the waste management system.
- (d) ensure implementation of provisions of these rules by all local authorities;
- (e) direct the town planning department of the State to ensure that master plan of every city in the State or Union territory provisions for setting up of solid waste processing and disposal facilities except for the cities who are members of common waste processing facility or regional sanitary landfill for a group of cities; and
- (f) ensure identification and allocation of suitable land to the local bodies within one year for setting up of processing and disposal facilities for solid wastes and incorporate them in the master plans (land use plan) of the State or as the case may be, cities through metropolitan and district planning committees or town and country planning department;
- (h) direct the town planning department of the State and local bodies to ensure that a separate space for segregation, storage, decentralised processing of solid waste is demarcated in the development plan for group housing or commercial, institutional or any other non-residential complex exceeding 200 dwelling or having a plot area exceeding 5,000 square meters;
- (i) direct the developers of Special Economic Zone, Industrial Estate, Industrial Park to earmark at least five percent of the total area of the plot or minimum five plots or sheds for recovery and recycling facility.
- (j) facilitate establishment of common regional sanitary land fill for a group of cities and towns falling within a distance of 50 km (or more) from the regional facility on a cost sharing basis and ensure professional management of such sanitary landfills;
- (k) arrange for capacity building of local bodies in managing solid waste, segregation and transportation or processing of such waste at source;
- (l) notify buffer zone for the solid waste processing and disposal facilities of more than five tons per day in consultation with the State Pollution Control Board; and
- (m) start a scheme on registration of waste pickers and waste dealers.

12. Duties of District Magistrate or District Collector or Deputy Commissioner.- The District Magistrate or District Collector or as the case may be , the Deputy Commissioner shall, -

- (a) facilitate identification and allocation of suitable land as per clause (f) of rules 11 for setting up solid waste processing and disposal facilities to local authorities in his district in close coordination with the Secretary-in-charge of State Urban Development Department within one year from the date of notification of these rules;
- (b) review the performance of local bodies, at least once in a quarter on waste segregation, processing, treatment and disposal and take corrective measures in consultation with the Commissioner or Director of Municipal Administration or Director of local bodies and secretary-in-charge of the State Urban Development.

13. Duties of the Secretary-in-charge of Village Panchayats or Rural Development Department in the State and Union territory.- (1) The Secretary-in-charge of Village Panchayats or Rural Development Department in the State and Union territory shall have the same duties as the Secretary-in-charge, Urban Development in the States and Union territories, for the areas which are covered under these rules and are under their jurisdictions.

14. Duties of Central Pollution Control Board.-The Central Pollution Control Board shall, -

- (a) co-ordinate with the State Pollution Control Boards and the Pollution Control Committees for implementation of these rules and adherence to the prescribed standards by local authorities;
- (b) formulate the standards for ground water, ambient air, noise pollution, leachate in respect of all solid waste processing and disposal facilities;
- (c) review environmental standards and norms prescribed for solid waste processing facilities or treatment technologies and update them as and when required;
- (d) review through State Pollution Control Boards or Pollution Control Committees, at least once in a year, the implementation of prescribed environmental standards for solid waste processing facilities or treatment technologies and compile the data monitored by them;
- (e) review the proposals of State Pollution Control Boards or Pollution Control Committees on use of any new technologies for processing, recycling and treatment of solid waste and prescribe performance standards, emission norms for the same within 6 months;
- (f) monitor through State Pollution Control Boards or Pollution Control Committees the implementation of these rules by local bodies;
- (g) prepare an annual report on implementation of these rules on the basis of reports received from State Pollution Control Boards and Committees and submit to the Ministry of Environment, Forest and Climate Change and the report shall also be put in public domain;
- (h) publish guidelines for maintaining buffer zone restricting any residential, commercial or any other construction activity from the outer boundary of the waste processing and disposal facilities for different sizes of facilities handling more than five tons per day of solid waste;
- (i) publish guidelines, from time to time, on environmental aspects of processing and disposal of solid waste to enable local bodies to comply with the provisions of these rules; and
- (j) provide guidance to States or Union territories on inter-state movement of waste.

15. Duties and responsibilities of local authorities and village Panchayats of census towns and urban agglomerations.- The local authorities and Panchayats shall,-

- (a) prepare a solid waste management plan as per state policy and strategy on solid waste management within six months from the date of notification of state policy and strategy and submit a copy to respective departments of State Government or Union territory Administration or agency authorised by the State Government or Union territory Administration;
- (b) arrange for door to door collection of segregated solid waste from all households including slums and informal settlements, commercial, institutional and other non residential premises. From multi-storage buildings, large commercial complexes, malls, housing complexes, etc., this may be collected from the entry gate or any other designated location;
- (c) establish a system to recognise organisations of waste pickers or informal waste collectors and promote and establish a system for integration of these authorised waste-pickers and waste collectors to facilitate their participation in solid waste management including door to door collection of waste;
- (d) facilitate formation of Self Help Groups, provide identity cards and thereafter encourage integration in solid waste management including door to door collection of waste;
- (e) frame bye-laws incorporating the provisions of these rules within one year from the date of notification of these rules and ensure timely implementation;
- (f) prescribe from time to time user fee as deemed appropriate and collect the fee from the waste generators on its own or through authorised agency;
- (g) direct waste generators not to litter i.e throw or dispose of any waste such as paper, water bottles, liquor bottles, soft drink cans, tetra packs, fruit peel, wrappers, etc., or burn or bury waste on streets, open public spaces, drains, waste bodies and to segregate the waste at source as prescribed under these rules and hand over the segregated waste to authorised the waste pickers or waste collectors authorised by the local body;
- (h) setup material recovery facilities or secondary storage facilities with sufficient space for sorting of recyclable materials to enable informal or authorised waste pickers and waste collectors to separate recyclables from the waste and provide easy access to waste pickers and recyclers for collection of segregated recyclable waste such as paper, plastic, metal, glass, textile from the source of generation or from material recovery facilities; Bins for storage of bio-degradable wastes shall be painted green, those for storage of recyclable wastes shall be printed white and those for storage of other wastes shall be printed black;

- (i) establish waste deposition centres for domestic hazardous waste and give direction for waste generators to deposit domestic hazardous wastes at this centre for its safe disposal. Such facility shall be established in a city or town in a manner that one centre is set up for the area of twenty square kilometers or part thereof and notify the timings of receiving domestic hazardous waste at such centres;
- (j) ensure safe storage and transportation of the domestic hazardous waste to the hazardous waste disposal facility or as may be directed by the State Pollution Control Board or the Pollution Control Committee;
- (k) direct street sweepers not to burn tree leaves collected from street sweeping and store them separately and handover to the waste collectors or agency authorised by local body;
- (l) provide training on solid waste management to waste-pickers and waste collectors;
- (m) collect waste from vegetable, fruit, flower, meat, poultry and fish market on day to day basis and promote setting up of decentralised compost plant or bio-methanation plant at suitable locations in the markets or in the vicinity of markets ensuring hygienic conditions;
- (n) collect separately waste from sweeping of streets, lanes and by-lanes daily, or on alternate days or twice a week depending on the density of population, commercial activity and local situation;
- (o) set up covered secondary storage facility for temporary storage of street sweepings and silt removed from surface drains in cases where direct collection of such waste into transport vehicles is not convenient. Waste so collected shall be collected and disposed of at regular intervals as decided by the local body;
- (p) collect horticulture, parks and garden waste separately and process in the parks and gardens, as far as possible;
- (q) transport segregated bio-degradable waste to the processing facilities like compost plant, bio-methanation plant or any such facility. Preference shall be given for on site processing of such waste;
- (r) transport non-bio-degradable waste to the respective processing facility or material recovery facilities or secondary storage facility;
- (s) transport construction and demolition waste as per the provisions of the Construction and Demolition Waste management Rules, 2016;
- (t) involve communities in waste management and promotion of home composting, bio-gas generation, decentralised processing of waste at community level subject to control of odour and maintenance of hygienic conditions around the facility;
- (u) phase out the use of chemical fertilizer in two years and use compost in all parks, gardens maintained by the local body and wherever possible in other places under its jurisdiction. Incentives may be provided to recycling initiatives by informal waste recycling sector.
- (v) facilitate construction, operation and maintenance of solid waste processing facilities and associated infrastructure on their own or with private sector participation or through any agency for optimum utilisation of various components of solid waste adopting suitable technology including the following technologies and adhering to the guidelines issued by the Ministry of Urban Development from time to time and standards prescribed by the Central Pollution Control Board. Preference shall be given to decentralised processing to minimize transportation cost and environmental impacts such as-
- a) bio-methanation, microbial composting, vermi-composting, anaerobic digestion or any other appropriate processing for bio-stabilisation of biodegradable wastes;
 - b) waste to energy processes including refused derived fuel for combustible fraction of waste or supply as feedstock to solid waste based power plants or cement kilns;
- (w) undertake on their own or through any other agency construction, operation and maintenance of sanitary landfill and associated infrastructure as per Schedule 1 for disposal of residual wastes in a manner prescribed under these rules;
- (x) make adequate provision of funds for capital investments as well as operation and maintenance of solid waste management services in the annual budget ensuring that funds for discretionary functions of the local body have been allocated only after meeting the requirement of necessary funds for solid waste management and other obligatory functions of the local body as per these rules;
- (y) make an application in Form-I for grant of authorisation for setting up waste processing, treatment or disposal facility, if the volume of waste is exceeding five metric tones per day including sanitary landfills from the State Pollution Control Board or the Pollution Control Committee, as the case may be;
- (z) submit application for renewal of authorisation at least sixty days before the expiry of the validity of authorisation;

- (za) prepare and submit annual report in Form IV on or before the 30th April of the succeeding year to the Commissioner or Director, Municipal Administration or designated Officer;
- (zb) the annual report shall then be sent to the Secretary -in-Charge of the State Urban Development Department or village panchayat or rural development department and to the respective State Pollution Control Board or Pollution Control Committee by the 31st May of every year;
- (zc) educate workers including contract workers and supervisors for door to door collection of segregated waste and transporting the unmixed waste during primary and secondary transportation to processing or disposal facility;
- (zd) ensure that the operator of a facility provides personal protection equipment including uniform, fluorescent jacket, hand gloves, raincoats, appropriate foot wear and masks to all workers handling solid waste and the same are used by the workforce;
- (ze) ensure that provisions for setting up of centers for collection, segregation and storage of segregated wastes, are incorporated in building plan while granting approval of building plan of a group housing society or market complex; and
- (zf) frame bye-laws and prescribe criteria for levying of spot fine for persons who litters or fails to comply with the provisions of these rules and delegate powers to officers or local bodies to levy spot fines as per the bye laws framed; and
- (zg) create public awareness through information, education and communication campaign and educate the waste generators on the following; namely:-
- (i) not to litter;
 - (ii) minimise generation of waste;
 - (iii) reuse the waste to the extent possible;
 - (iv) practice segregation of waste into bio-degradable, non-biodegradable (recyclable and combustible), sanitary waste and domestic hazardous wastes at source;
 - (v) practice home composting, vermi-composting, bio-gas generation or community level composting;
 - (vi) wrap securely used sanitary waste as and when generated in the pouches provided by the brand owners or a suitable wrapping as prescribed by the local body and place the same in the bin meant for non-biodegradable waste;
 - (vii) storage of segregated waste at source in different bins;
 - (viii) handover segregated waste to waste pickers, waste collectors, recyclers or waste collection agencies; and
 - (ix) pay monthly user fee or charges to waste collectors or local bodies or any other person authorised by the local body for sustainability of solid waste management.
- (zh) stop land filling or dumping of mixed waste soon after the timeline as specified in rule 23 for setting up and operationalisation of sanitary landfill is over;
- (zi) allow only the non-usable, non-recyclable, non-biodegradable, non-combustible and non-reactive inert waste and pre-processing rejects and residues from waste processing facilities to go to sanitary landfill and the sanitary landfill sites shall meet the specifications as given in Schedule-I, however, every effort shall be made to recycle or reuse the rejects to achieve the desired objective of zero waste going to landfill;
- (zj) investigate and analyse all old open dumpsites and existing operational dumpsites for their potential of bio-mining and bio-remediation and wheresoever feasible, take necessary actions to bio-mine or bio-remediate the sites;
- (zk) in absence of the potential of bio-mining and bio-remediation of dumpsite, it shall be scientifically capped as per landfill capping norms to prevent further damage to the environment.

16. Duties of State Pollution Control Board or Pollution Control Committee.- (1) The State Pollution Control Board or Pollution Control Committee shall,-

- (a) enforce these rules in their State through local bodies in their respective jurisdiction and review implementation of these rules at least twice a year in close coordination with concerned Directorate of Municipal Administration or Secretary-in-charge of State Urban Development Department;
- (b) monitor environmental standards and adherence to conditions as specified under the Schedule I and Schedule II for waste processing and disposal sites;
- (c) examine the proposal for authorisation and make such inquiries as deemed fit, after the receipt of the application for the same in Form I from the local body or any other agency authorised by the local body;

- (d) while examining the proposal for authorisation, the requirement of consents under respective enactments and views of other agencies like the State Urban Development Department, the Town and Country Planning Department, District Planning Committee or Metropolitan Area Planning Committee, as may be applicable, Airport or Airbase Authority, the Ground Water Board, Railways, power distribution companies, highway department and other relevant agencies shall be taken into consideration and they shall be given four weeks time to give their views, if any;
- (e) issue authorisation within a period of sixty days in Form II to the local body or an operator of a facility or any other agency authorised by local body stipulating compliance criteria and environmental standards as specified in Schedules I and II including other conditions, as may be necessary;
- (f) synchronise the validity of said authorisation with the validity of the consents;
- (g) suspend or cancel the authorization issued under clause (a) any time, if the local body or operator of the facility fails to operate the facility as per the conditions stipulated:
provided that no such authorization shall be suspended or cancelled without giving notice to the local body or operator, as the case may be; and
- (h) on receipt of application for renewal, renew the authorisation for next five years, after examining every application on merit and subject to the condition that the operator of the facility has fulfilled all the provisions of the rules, standards or conditions specified in the authorisation, consents or environment clearance.
- (2) The State Pollution Control Board or Pollution Control Committee shall, after giving reasonable opportunity of being heard to the applicant and for reasons thereof to be recorded in writing, refuse to grant or renew an authorisation.
- (3) In case of new technologies, where no standards have been prescribed by the Central Pollution Control Board, State Pollution Control Board or Pollution Control Committee, as the case may be, shall approach Central Pollution Control Board for getting standards specified.
- (4) The State Pollution Control Board or the Pollution Control Committee, as the case may be, shall monitor the compliance of the standards as prescribed or laid down and treatment technology as approved and the conditions stipulated in the authorisation and the standards specified in Schedules I and II under these rules as and when deemed appropriate but not less than once in a year.
- (5) The State Pollution Control Board or the Pollution Control Committee may give directions to local bodies for safe handling and disposal of domestic hazardous waste deposited by the waste generators at hazardous waste deposition facilities.
- (6) The State Pollution Control Board or the Pollution Control Committee shall regulate Inter-State movement of waste.

17. Duty of manufacturers or brand owners of disposable products and sanitary napkins and diapers.- (1) All manufacturers of disposable products such as tin, glass, plastics packaging, etc., or brand owners who introduce such products in the market shall provide necessary financial assistance to local authorities for establishment of waste management system.

- (2) All such brand owners who sell or market their products in such packaging material which are non-biodegradable shall put in place a system to collect back the packaging waste generated due to their production.
- (3) Manufacturers or brand owners or marketing companies of sanitary napkins and diapers shall explore the possibility of using all recyclable materials in their products or they shall provide a pouch or wrapper for disposal of each napkin or diapers along with the packet of their sanitary products.
- (4) All such manufacturers, brand owners or marketing companies shall educate the masses for wrapping and disposal of their products.

18. Duties of the industrial units located within one hundred km from the refused derived fuel and waste to energy plants based on solid waste- All industrial units using fuel and located within one hundred km from a solid waste based refused derived fuel plant shall make arrangements within six months from the date of notification of these rules to replace at least five percent of their fuel requirement by refused derived fuel so produced.

19. Criteria for Duties regarding setting-up solid waste processing and treatment facility.- (1) The department in-charge of the allocation of land assignment shall be responsible for providing suitable land for setting up of the solid waste processing and treatment facilities and notify such sites by the State Government or Union territory Administration.

- (2) The operator of the facility shall design and set up the facility as per the technical guidelines issued by the Central Pollution Control Board in this regard from time to time and the manual on solid waste management prepared by the Ministry of Urban Development.

- (3) The operator of the facility shall obtain necessary approvals from the State Pollution Control Board or Pollution Control Committee.
- (4) The State Pollution Control Board or Pollution Control Committee shall monitor the environment standards of the operation of the solid waste processing and treatment facilities.
- (5) The operator of the facility shall be responsible for the safe and environmentally sound operations of the solid waste processing and or treatment facilities as per the guidelines issued by the Central Pollution Control Board from time to time and the Manual on Municipal Solid Waste Management published by the Ministry of Urban Development and updated from time to time:-
- (6) The operator of the solid waste processing and treatment facility shall submit annual report in Form III each year by 30th April to the State Pollution Control Board or Pollution Committee and concerned local body.

20. Criteria and actions to be taken for solid waste management in hilly areas.- In the hilly areas, the duties and responsibilities of the local authorities shall be the same as mentioned in rule 15 with additional clauses as under:

- (a) Construction of landfill on the hill shall be avoided. A transfer station at a suitable enclosed location shall be setup to collect residual waste from the processing facility and inert waste. A suitable land shall be identified in the plain areas down the hill within 25 kilometers for setting up sanitary landfill. The residual waste from the transfer station shall be disposed of at this sanitary landfill.
- (b) In case of non-availability of such land, efforts shall be made to set up regional sanitary landfill for the inert and residual waste.
- (c) Local body shall frame Bye-laws and prohibit citizen from littering wastes on the streets and give strict direction to the tourists not to dispose any waste such as paper, water bottles, liquor bottles, soft drink canes, tetra packs, any other plastic or paper waste on the streets or down the hills and instead direct to deposit such waste in the litter bins that shall be placed by the local body at all tourist destinations.
- (d) Local body shall arrange to convey the provisions of solid waste management under the bye-laws to all tourists visiting the hilly areas at the entry point in the town as well as through the hotels, guest houses or like where they stay and by putting suitable hoardings at tourist destinations.
- (e) Local body may levy solid waste management charge from the tourist at the entry point to make the solid waste management services sustainable.
- (f) The department in-charge of the allocation of land assignment shall identify and allot suitable space on the hills for setting up decentralised waste processing facilities. Local body shall set up such facilities. Step garden system may be adopted for optimum utilisation of hill space.

21. Criteria for waste to energy process.- (1) Non recyclable waste having calorific value of 1500 K/cal/kg or more shall not be disposed of on landfills and shall only be utilised for generating energy either or through refuse derived fuel or by giving away as feed stock for preparing refuse derived fuel.

- (2) High calorific wastes shall be used for co-processing in cement or thermal power plants.
- (3) The local body or an operator of facility or an agency designated by them proposing to set up waste to energy plant of more than five tones per day processing capacity shall submit an application in Form-I to the State Pollution Control Board or Pollution Control Committee, as the case may be, for authorisation.
- (4) The State Pollution Control Board or Pollution Control Committee, on receiving such application for setting up waste to energy facility, shall examine the same and grant permission within sixty days.

22. Time frame for implementation.- Necessary infrastructure for implementation of these rules shall be created by the local bodies and other concerned authorities, as the case may be, on their own, by directly or engaging agencies within the time frame specified below:

Sl. No.	Activity	Time limit from the date of notification of rules
(1)	(2)	(3)
1.	identification of suitable sites for setting up solid waste processing facilities	1 year

2.	identification of suitable sites for setting up common regional sanitary landfill facilities for suitable clusters of local authorities under 0.5 million population and for setting up common regional sanitary landfill facilities or stand alone sanitary landfill facilities by all local authorities having a population of 0.5 million or more .	1 year
3.	procurement of suitable sites for setting up solid waste processing facility and sanitary landfill facilities	2 years
4.	enforcing waste generators to practice segregation of bio degradable, recyclable, combustible, sanitary waste domestic hazardous and inert solid wastes at source ,	2 years
5.	Ensure door to door collection of segregated waste and its transportation in covered vehicles to processing or disposal facilities.	2 years
6.	ensure separate storage, collection and transportation of construction and demolition wastes	2 years
7.	setting up solid waste processing facilities by all local bodies having 100000 or more population	2 years
8.	Setting up solid waste processing facilities by local bodies and census towns below 100000 population.	3 years
9.	setting up common or stand alone sanitary landfills by or for all local bodies having 0.5 million or more population for the disposal of only such residual wastes from the processing facilities as well as untreatable inert wastes as permitted under the Rules	3 years
10.	setting up common or regional sanitary landfills by all local bodies and census towns under 0.5 million population for the disposal of permitted waste under the rules	3years
11.	bio-remediation or capping of old and abandoned dump sites	5years

23. State Level Advisory Body. – (1) Every Department in-charge of local bodies of the concerned State Government or Union territory administration shall constitute a State Level Advisory Body within six months from the date of notification of these rules comprising the following members, namely:-

Sl. No	Designation	Member
(1)	(2)	(3)
1.	Secretary, Department of Urban Development or Local self government department of the State	Chairperson, ex-officio
2.	One representative of Panchayats or Rural development Department not below the rank of Joint Secretary to State Government	Member, ex-officio
3.	one representative of Revenue Department of State Government	Member, ex-officio
4.	One representative from Ministry of Environment, Forest and Climate Change Government of India	Member, ex-officio

5.	One representative from Ministry of Urban Development, Government of India	Member, ex-officio
6.	One representative from Ministry of Rural Development, Government of India	Member, ex-officio
7.	One representative from the Central Pollution Control Board	Member, ex-officio
8.	One representative from the State Pollution Control Board or Pollution Control Committee	Member, ex-officio
9.	One representative from Indian Institute of Technology or National Institute of Technology	Member, Ex-officio
10.	Chief town planner of the state	Member
11.	Three representatives from the local bodies by rotation	Member
12.	Two representatives from census towns or urban agglomerations by rotation.	Member
13.	One representative from reputed Non-Governmental Organisation or Civil Society working for the waste pickers or informal recycler or solid waste management	Member
14.	One representative from a body representing Industries at the State or Central level	Member
15.	one representative from waste recycling industry	member
16.	Two subject experts	Member
17.	Co-opt one representative each from agriculture department, and labour department of State Government.	Member

(2) The State Level Advisory Body shall meet at least one in every six months to review the matters related to implementation of these rules, state policy and strategy on solid waste management and give advice to state government for taking measures that are necessary for expeditious and appropriate implementation of these rules.

(3) The copies of the review report shall be forwarded to the State Pollution Control Board or Pollution Control Committee for necessary action.

24. Annual report.- (1) The operator of facility shall submit the annual report to the local body in Form-III on or before the 30th day of April every year.

(2) The local body shall submit its annual report in Form-IV to State P Control Board or P Committee and the Secretary-in-Charge of the Department of Urban Development of the concerned State or Union Territory in case of metropolitan city and to the Director of Municipal Administration or Commissioner of Municipal Administration or Officer in -Charge of Urban local bodies in the state in case of all other local bodies of state on or before the 30th day of June every year

(3) Each State Pollution Control Board or Pollution Control Committee as the case may be, shall prepare and submit the consolidated annual report to the Central Pollution Control Board and Ministry of Urban Development on the implementation of these rules and action taken against non complying local body by the 31st day of July of each year in Form-V.

(4) The Central Pollution Control Board shall prepare a consolidated annual review report on the status of implementation of these rules by local bodies in the country and forward the same to the Ministry of Urban Development

and Ministry of Environment, Forest and Climate Change, along with its recommendations before the 31st day of August each year.

(5) The annual report shall be reviewed by the Ministry of Environment, Forest and Climate Change during the meeting of Central Monitoring Committee.

25. Accident reporting- In case of an accident at any solid waste processing or treatment or disposal facility or landfill site, the Officer- in- charge of the facility shall report to the local body in Form-VI and the local body shall review and issue instructions if any, to the in- charge of the facility.

SCHEDULE I

[see rule 15 (w),(zi), 16 (1) (b) (e), 16 (4)]

Specifications for Sanitary Landfills

(A) Criteria for site selection.-

- (i) The department in the business allocation of land assignment shall provide suitable site for setting up of the solid waste processing and treatment facilities and notify such sites.
- (ii) The sanitary landfill site shall be planned, designed and developed with proper documentation of construction plan as well as a closure plan in a phased manner. In case a new landfill facility is being established adjoining an existing landfill site, the closure plan of existing landfill should form a part of the proposal of such new landfill.
- (iii) The landfill sites shall be selected to make use of nearby wastes processing facilities. Otherwise, wastes processing facility shall be planned as an integral part of the landfill site.
- (iv) Landfill sites shall be set up as per the guidelines of the Ministry of Urban Development, Government of India and Central Pollution Control Board.
- (v) The existing landfill sites which are in use for more than five years shall be improved in accordance with the specifications given in this Schedule.
- (vi) The landfill site shall be large enough to last for at least 20-25 years and shall develop 'landfill cells' in a phased manner to avoid water logging and misuse.
- (vii) The landfill site shall be 100 meter away from river, 200 meter from a pond, 200 meter from Highways, Habitations, Public Parks and water supply wells and 20 km away from Airports or Airbase. However in a special case, landfill site may be set up within a distance of 10 and 20 km away from the Airport/Airbase after obtaining no objection certificate from the civil aviation authority/ Air force as the case may be. The Landfill site shall not be permitted within the flood plains as recorded for the last 100 years, zone of coastal regulation, wetland, Critical habitat areas, sensitive eco-fragile areas..
- (viii) The sites for landfill and processing and disposal of solid waste shall be incorporated in the Town Planning Department's land-use plans.
- (ix) A buffer zone of no development shall be maintained around solid waste processing and disposal facility, exceeding five Tonnes per day of installed capacity. This will be maintained within the total area of the solid waste processing and disposal facility. The buffer zone shall be prescribed on case to case basis by the local body in consultation with concerned State Pollution Control Board.
- (x) The biomedical waste shall be disposed of in accordance with the Bio-medical Waste Management Rules, 2016, as amended from time to time . The hazardous waste shall be managed in accordance with the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, as amended from time to time. The E-waste shall be managed in accordance with the e-Waste (Management) Rules, 2016 as amended from time to time.
- (xi) Temporary storage facility for solid waste shall be established in each landfill site to accommodate the waste in case of non- operation of waste processing and during emergency or natural calamities.

(B) Criteria for development of facilities at the sanitary landfills.-

- (i) Landfill site shall be fenced or hedged and provided with proper gate to monitor incoming vehicles, to prevent entry of unauthorised persons and stray animals
- (ii) The approach and / internal roads shall be concreted or paved so as to avoid generation of dust particles due to vehicular movement and shall be so designed to ensure free movement of vehicles and other machinery.
- (iii) The landfill site shall have waste inspection facility to monitor waste brought in for landfilling h, office facility for record keeping and shelter for keeping equipment and machinery including pollution monitoring equipment. The operator of the facility shall maintain record of waste received, processed and disposed.

- (iv) Provisions like weigh bridge to measure quantity of waste brought at landfill site, fire protection equipment and other facilities as may be required shall be provided.
- (v) Utilities such as drinking water and sanitary facilities (preferably washing/bathing facilities for workers) and lighting arrangements for easy landfill operations during night hours shall be provided.
- (vi) Safety provisions including health inspections of workers at landfill sites shall be carried out made.
- (vii) Provisions for parking, cleaning, washing of transport vehicles carrying solid waste shall be provided. The wastewater so generated shall be treated to meet the prescribed standards.

(C) Criteria for specifications for land filling operations and closure on completion of land filling.-

- (i) Waste for land filling shall be compacted in thin layers using heavy compactors to achieve high density of the waste. In high rainfall areas where heavy compactors cannot be used, alternative measures shall be adopted.
- (ii) Till the time waste processing facilities for composting or recycling or energy recovery are set up, the waste shall be sent to the sanitary landfill. The landfill cell shall be covered at the end of each working day with minimum 10 cm of soil, inert debris or construction material..
- (iii) Prior to the commencement of monsoon season, an intermediate cover of 40-65 cm thickness of soil shall be placed on the landfill with proper compaction and grading to prevent infiltration during monsoon. Proper drainage shall be constructed to divert run-off away from the active cell of the landfill.
- (iv) After completion of landfill, a final cover shall be designed to minimise infiltration and erosion. The final cover shall meet the following specifications, namely :--
 - a) The final cover shall have a barrier soil layer comprising of 60 cm of clay or amended soil with permeability coefficient less than 1×10^{-7} cm/sec.
 - b) On top of the barrier soil layer, there shall be a drainage layer of 15 cm.
 - c) On top of the drainage layer, there shall be a vegetative layer of 45 cm to support natural plant growth and to minimise erosion.

(D) Criteria for pollution prevention.-In order to prevent pollution from landfill operations, the following provisions shall be made, namely:-

- (i) The storm water drain shall be designed and constructed in such a way that the surface runoff water is diverted from the landfilling site and leachates from solid waste locations do not get mixed with the surface runoff water. Provisions for diversion of storm water discharge drains shall be made to minimise leachate generation and prevent pollution of surface water and also for avoiding flooding and creation of marshy conditions.
- (ii) Non-permeable lining system at the base and walls of waste disposal area. For landfill receiving residues of waste processing facilities or mixed waste or waste having contamination of hazardous materials (such as aerosols, bleaches, polishes, batteries, waste oils, paint products and pesticides) shall have liner of composite barrier of 1.5 mm thick high density polyethylene (HDPE) geo-membrane or geo-synthetic liners, or equivalent, overlying 90 cm of soil (clay or amended soil) having permeability coefficient not greater than 1×10^{-7} cm/sec. The highest level of water table shall be at least two meter below the base of clay or amended soil barrier layer provided at the bottom of landfills.
- (iii) Provisions for management of leachates including its collection and treatment shall be made. The treated leachate shall be recycled or utilized as permitted, otherwise shall be released into the sewerage line, after meeting the standards specified in Schedule- II.. In no case, leachate shall be released into open environment.
- (iv) Arrangement shall be made to prevent leachate runoff from landfill area entering any drain, stream, river, lake or pond. In case of mixing of runoff water with leachate or solid waste, the entire mixed water shall be treated by the concern authority.

(E) Criteria for water quality monitoring.-

- (i) Before establishing any landfill site, baseline data of ground water quality in the area shall be collected and kept in record for future reference. The ground water quality within 50 meter of the periphery of landfill site shall be periodically monitored covering different seasons in a year that is, summer, monsoon and post-monsoon period to ensure that the ground water is not contaminated.
- (ii) Usage of groundwater in and around landfill sites for any purpose (including drinking and irrigation) shall be considered only after ensuring its quality. The following specifications for drinking water quality shall apply for monitoring purpose, namely :-

S. No.	Parameters	IS 10500:2012, Edition 2.2(2003-09) Desirable limit (mg/l except for pH)
(1)	(2)	(3)
	Arsenic	0.01
	Cadmium	0.01
	Chromium(as Cr ⁶⁺)	0.05
	Copper	0.05
	Cyanide	0.05
	Lead	0.05
	Mercury	0.001
	Nickel	-
	Nitrate as NO ₃	45.0
	pH	6.5-8.5
	Iron	0.3
	Total hardness (as CaCO ₃)	300.0
	Chlorides	250
	Dissolved solids	500
	Phenolic compounds (as C ₆ H ₅ OH)	0.001
	Zinc	5.0
	Sulphate (as SO ₄)	200

(F) Criteria for ambient air quality monitoring.-

- (i) Landfill gas control system including gas collection system shall be installed at landfill site to minimize odour, prevent off-site migration of gases, to protect vegetation planted on the rehabilitated landfill surface. For enhancing landfill gas recovery, use of geomembranes in cover systems along with gas collection wells should be considered.
- (ii) The concentration of methane gas generated at landfill site shall not exceed 25 per cent of the lower explosive limit (LEL).
- (iii) The landfill gas from the collection facility at a landfill site shall be utilized for either direct thermal applications or power generation, as per viability. Otherwise, landfill gas shall be burnt (flared) and shall not be allowed to escape directly to the atmosphere or for illegal tapping. Passive venting shall be allowed in case if its utilisation or flaring is not possible.
- (iv) Ambient air quality at the landfill site and at the vicinity shall be regularly monitored. Ambient air quality shall

meet the standards prescribed by the Central Pollution Control Board for Industrial area.

G. Criteria for plantation at landfill Site.- A vegetative cover shall be provided over the completed site in accordance with the following specifications, namely:-

- (a) Locally adopted non-edible perennial plants that are resistant to drought and extreme temperatures shall be planted;
- (b) The selection of plants should be of such variety that their roots do not penetrate more than 30 cms. This condition shall apply till the landfill is stabilized;
- (c) Selected plants shall have ability to thrive on low-nutrient soil with minimum nutrient addition;
- (d) Plantation to be made in sufficient density to minimise soil erosion.
- (e) Green belts shall be developed all around the boundary of the landfill in consultation with State Pollution Control Boards or Pollution Control Committees .

H. Criteria for post-care of landfill site.- (1) The post-closure care of landfill site shall be conducted for at least fifteen years and long term monitoring or care plan shall consist of the following, namely :-⁴

- (a) Maintaining the integrity and effectiveness of final cover, making repairs and preventing run-on and run-off from eroding or otherwise damaging the final cover;
 - (b) Monitoring leachate collection system in accordance with the requirement;
 - (c) Monitoring of ground water in and around landfill;
 - (d) Maintaining and operating the landfill gas collection system to meet the standards.
- (2) Use of closed landfill sites after fifteen years of post-closure monitoring can be considered for human settlement or otherwise only after ensuring that gaseous emission and leachate quality analysis complies with the specified standards and the soil stability is ensured.

I. Criteria for special provisions for hilly areas.-Cities and towns located on hills shall have location-specific methods evolved for final disposal of solid waste by the local body with the approval of the concerned State Pollution Control Board or the Pollution Control Committee. The local body shall set up processing facilities for utilisation of biodegradable organic waste. The non-biodegradable recyclable materials shall be stored and sent for recycling periodically. The inert and non-biodegradable waste shall be used for building roads or filling-up of appropriate areas on hills. In case of constraints in finding adequate land in hilly areas, waste not suitable for road-laying or filling up shall be disposed of in regional landfills in plain areas.

J. Closure and Rehabilitation of Old Dumps- Solid waste dumps which have reached their full capacity or those which will not receive additional waste after setting up of new and properly designed landfills should be closed and rehabilitated by examining the following options:

- (i) Reduction of waste by bio mining and waste processing followed by placement of residues in new landfills or capping as in (ii) below.
- (i). Capping with solid waste cover or solid waste cover enhanced with geomembrane to enable collection and flaring / utilisation of greenhouse gases.
- (iii) Capping as in (ii) above with additional measures (in alluvial and other coarse grained soils) such as cut-off walls and extraction wells for pumping and treating contaminated ground water.
- (iv) Any other method suitable for reducing environmental impact to acceptable level.

SCHEDULE II

[see rule 16 (1), (b), (e), 16 (4)]

Standards of processing and treatment of solid waste

A. Standards for composting.- The waste processing facilities shall include composting as one of the technologies for processing of bio degradable waste. In order to prevent pollution from compost plant, the following shall be complied with namely :-

- (a) The incoming organic waste at site shall be stored properly prior to further processing. To the extent possible, the waste storage area should be covered. If, such storage is done in an open area, it shall be provided with impermeable base with facility for collection of leachate and surface water run-off into lined drains leading to a leachate treatment and disposal facility;
- (b) Necessary precaution shall be taken to minimise nuisance of odour, flies, rodents, bird menace and fire hazard;

- (c) In case of breakdown or maintenance of plant, waste intake shall be stopped and arrangements be worked out for diversion of waste to the temporary processing site or temporary landfill sites which will be again reprocessed when plant is in order;
- (d) Pre-process and post-process rejects shall be removed from the processing facility on regular basis and shall not be allowed to pile at the site. Recyclables shall be routed through appropriate vendors. The non-recyclable high calorific fractions to be segregated and sent to waste to energy or for RDF production, co-processing in cement plants or to thermal power plants. Only rejects from all processes shall be sent for sanitary landfill site(s).
- (e) The windrow area shall be provided with impermeable base. Such a base shall be made of concrete or compacted clay of 50 cm thick having permeability coefficient less than 10^{-7} cm/sec. The base shall be provided with 1 to 2 per cent slope and circled by lined drains for collection of leachate or surface run-off;
- (f) Ambient air quality monitoring shall be regularly carried out. Odour nuisance at down-wind direction on the boundary of processing plant shall also be checked regularly.
- (g) Leachate shall be re-circulated in compost plant for moisture maintenance.
- (h) The end product compost shall meet the standards prescribed under Fertilizer Control Order notified from time to time.
- (i) In order to ensure safe application of compost, the following specifications for compost quality shall be met, namely:-

Parameters	Organic Compost (FCO 2009)	Phosphate Rich Organic Manure (FCO 2013)
(1)	(2)	(3)
Arsenic (mg/Kg)	10.00	10.00
Cadmium (mg/Kg)	5.00	5.00
Chromium (mg/Kg)	50.00	50.00
Copper (mg/Kg)	300.00	300.00
Lead (mg/Kg)	100.00	100.00
Mercury (mg/Kg)	0.15	0.15
Nickel (mg/Kg)	50.00	50.00
Zinc (mg/Kg)	1000.00	1000.00
C/N ratio	<20	Less than 20:1
pH	6.5-7.5	(1:5 solution) maximum 6.7
Moisture, percent by weight, maximum	15.0-25.0	25.0
Bulk density (g/cm ³)	<1.0	Less than 1.6
Total Organic Carbon, per cent by weight, minimum	12.0	7.9

Total Nitrogen (as N), per cent by weight, minimum	0.8	0.4
Total Phosphate (as P ₂ O ₅) percent by weight, minimum	0.4	10.4
Total Potassium (as K ₂ O), percent by weight, minimum	0.4	-
Colour	Dark brown to black	-
Odour	Absence of foul Odor	-
Particle size	Minimum 90% material should pass through 4.0 mm IS sieve	Minimum 90% material should pass through 4.0 mm IS sieve
Conductivity (as dsm-1), not more than	4.0	8.2

* Compost (final product) exceeding the above stated concentration limits shall not be used for food crops. However, it may be utilized for purposes other than growing food crops.

B. Standards for treated leachates.-The disposal of treated leachates shall meet the following standards, namely:-

S. No	Parameter	Standards (Mode of Disposal)		
		Inland surface water	Public sewers	Land disposal
(1)	(2)	(3)	(4)	(5)
1.	Suspended solids, mg/l, max	100	600	200
2.	Dissolved solids (inorganic) mg/l, max.	2100	2100	2100
3	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
4	Ammonical nitrogen (as N), mg/l, max.	50	50	-
5	Total Kjeldahl nitrogen (as N), mg/l, max.	100	-	-
6	Biochemical oxygen demand (3 days at 27 ⁰ C) max.(mg/l)	30	350	100
7	Chemical oxygen demand, mg/l, max.	250	-	-
8	Arsenic (as As), mg/l, max	0.2	0.2	0.2
9	Mercury (as Hg), mg/l, max	0.01	0.01	-
10	Lead (as Pb), mg/l, max	0.1	1.0	-
11	Cadmium (as Cd), mg/l, max	2.0	1.0	-

12	Total Chromium (as Cr), mg/l, max.	2.0	2.0	-
13	Copper (as Cu), mg/l, max.	3.0	3.0	-
14	Zinc (as Zn), mg/l, max.	5.0	15	-
15	Nickel (as Ni), mg/l, max	3.0	3.0	-
16	Cyanide (as CN), mg/l, max.	0.2	2.0	0.2
17	Chloride (as Cl), mg/l, max.	1000	1000	600
18	Fluoride (as F), mg/l, max	2.0	1.5	-
19	Phenolic compounds (as C ₆ H ₅ OH) mg/l, max.	1.0	5.0	-

Note : While discharging treated leachates into inland surface waters, quantity of leachates being discharged and the quantity of dilution water available in the receiving water body shall be given due consideration.

C. Standards for incineration: The Emission from incinerators /thermal technologies in Solid Waste treatment/disposal facility shall meet the following standards, namely:-

Parameter	Emission standard		
	(1)	(2)	(3)
Particulates	50 mg/Nm ³	Standard refers to half hourly average value	
HCl	50 mg/Nm ³	Standard refers to half hourly average value	
SO₂	200 mg/Nm ³	Standard refers to half hourly average value	
CO	100 mg/Nm ³	Standard refers to half hourly average value	
	50 mg/Nm ³	Standard refers to daily average value	
Total Organic Carbon	20 mg/Nm ³	Standard refers to half hourly average value	
HF	4 mg/Nm ³	Standard refers to half hourly average value	
NO_x (NO and NO₂ expressed as NO₂)	400 mg/Nm ³	Standard refers to half hourly average value	
Total dioxins and furans	0.1 ng TEQ/Nm ³	Standard refers to 6-8 hours sampling. Please refer guidelines for 17 concerned congeners for toxic equivalence values to arrive at total toxic equivalence.	
Cd + Th + their compounds	0.05 mg/Nm ³	Standard refers to sampling time anywhere between 30 minutes and 8 hours.	
Hg and its compounds	0.05 mg/Nm ³	Standard refers to sampling time anywhere between 30 minutes and 8 hours.	

Sb + As + Pb + Cr + Co + Cu + Mn + Ni + V + their compounds	0.5 mg/Nm ³	Standard refers to sampling time anywhere between 30 minutes and 8 hours.
<i>Note.- All values corrected to 11% oxygen on a dry basis.</i>		

Note:

- (a) Suitably designed pollution control devices shall be installed or retrofitted with the incinerator to achieve the above emission limits..
- (b) Waste to be incinerated shall not be chemically treated with any chlorinated disinfectants.
- (c) Incineration of chlorinated plastics shall be phased out within two years.
- (d) if the concentration of toxic metals in incineration ash exceeds the limits specified in the Hazardous Waste (Management, Handling and Trans boundary Movement) Rules, 2008, as amended from time to time, the ash shall be sent to the hazardous waste treatment, storage and disposal facility.
- (e) Only low sulphur fuel like LDO, LSHS, Diesel, bio-mass, coal, LNG, CNG, RDF and bio-gas shall be used as fuel in the incinerator.
- (f) The CO₂ concentration in tail gas shall not be more than 7%.
- (g) All the facilities in twin chamber incinerators shall be designed to achieve a minimum temperature of 950^oC in secondary combustion chamber and with a gas residence time in secondary combustion chamber not less than 2 (two) seconds.
- (h) Incineration plants shall be operated (combustion chambers) with such temperature, retention time and turbulence, as to achieve total Organic Carbon (TOC) content in the slag and bottom ash less than 3%, or the loss on ignition is less than 5% of the dry weight.
- (i) Odour from sites shall be managed as per guidelines of CPCB issued from time to time

FORM – I**[see rule 15 (v) 16 (1) (c), 21(3)]**

**Application for obtaining authorisation under solid waste management rules
for processing/recycling/treatment and disposal of solid waste**

To,

The Member Secretary,

State Pollution Control Board or Pollution Control Committee,

of.....

Sir,

I/We hereby apply for authorisation under the Solid Waste Management Rules, 2016 for processing, recycling, treatment and disposal of solid waste.

1.	Name of the local body/agency appointed by them/ operator of facility	
2.	Correspondence address Telephone No. Fax No. ,e-mail:	

3.	Nodal Officer & designation(Officer authorised by the local body or agency responsible for operation of processing/ treatment or disposal facility)	
4.	Authorisation required for setting up and operation of the facility (Please tick mark)	waste processing recycling treatment disposal at landfill
5.	Attach copies of the Documents Site clearance (local body) Proof of Environmental Clearance Consent for establishment Agreement between municipal authority and operating agency Investment on the project and expected return	
6.	Processing/recycling/treatment of solid waste (i) Total Quantity of waste to be processed per day Quantity of waste to be recycled Quantity of waste to be treated Quantity of waste to be disposed into landfill (ii) Utilisation programme for waste processed (Product utilisation) (iii) Methodology for disposal (attach details) Quantity of leachate Treatment technology for leachate (iv) Measures to be taken for prevention and control of environmental pollution (v) Measures to be taken for safety of workers working in the plant (vi) Details on solid waste processing/recycling/ treatment/disposal facility (to be attached)	
7.	Disposal of solid waste Number of sites identified Quantity of waste to be disposed per day Details of methodology or criteria followed for site selection (attach) Details of existing site under operation Methodology and operational details of landfilling Measures taken to check environmental pollution	
8	Any other information.	

Date:

Signature:

Place:

Designation

Form- II

[see rule 16 (1) (e)]

Format for issue of authorisation

File No.: _____

Dated: _____

Authorisation No

To _____

Ref: Your application number _____ dt. _____

The _____ State Pollution Control Board/Pollution Control Committee after examining the proposal hereby authorises _____ having administrative office at _____ to set up and operate waste processing/recycling/ treatment/disposal facility at _____

The authorisation is hereby granted to operate the facility for processing, recycling, treatment and disposal of solid waste.

The authorisation is subject to the terms and conditions stated below and such conditions as may be otherwise specified in these rules and the standards laid down in Schedules I and II under these rules.

The _____ State Pollution Control Board/Pollution Control Committees of the UT _____ may, at any time, revoke any of the conditions applicable under the authorisation and shall communicate the same in writing.

Any violation of the provision of the Solid Waste Management Rules, 2016 will attract the penal provision of the Environment (Protection) Act, 1986 (29 of 1986).

(Member Secretary)

State Pollution Control Board/Pollution Control Committee of the UT

(Signature and designation)

Date: _____

Place: _____

Form – III

[see rule 19 (6), 24 (1)]

Format of annual report to be submitted by the operator of facility to the local body

1	Name of the City/Town and State	
2	Population	
3	Area in sq. kilometers	
4	Name & Address of the local body Telephone No. Fax No. E-mail:	
5	Name and address of operator of the facility	
6	Name of officer in-charge of the facility Phone No: Fax No: E-mail:	

7	Number of households in the city/town , Number of non-residential premises in the city Number of election/ administrative wards in the city/town	
8	Quantity of Solid waste	
	Estimated Quantity of solid waste generated in the local body area per day in metric tones	/tpd
	Quantity of solid waste collected per day	/tpd
	Per capita waste collected per day	/gm/day
	Quantity of solid waste processed	/tpd
	Quantity of solid waste disposed at landfill	/tpd
9	Status of Solid Waste Management (SWM) service	
	Segregation and storage of waste at source Whether solid waste is stored at source in domestic/commercial/ institutional bins If yes, Percentage of households practice storage of waste at source in domestic bins Percentage of non-residential premises practice storage of waste at source in commercial /institutional bins Percentage of households dispose of throw solid waste on the streets Percentage of non-residential premises dispose of throw solid waste on the streets Whether solid waste is stored at source in a segregated form If yes, Percentage of premises segregating the waste at source	Yes/No % % % % Yes/No %
	Door to Door Collection of solid waste	
	Whether door to door collection (D2D) of solid waste is being done in the city/town	Yes/No
	if yes	
	Number of wards covered in D2D collection of waste	
	No. of households covered	
	No. of non-residential premises including commercial establishments ,hotels, restaurants educational institutions/ offices etc covered	

	Percentage of residential and non-residential premises covered in door to door collection through : Motorized vehicle Containerized tricycle/handcart Other device	% % %				
	If not, method of primary collection adopted					
	Sweeping of streets					
	Length of roads, streets, lanes, bye-lanes in the city that need to be cleaned	km				
	Frequency of street sweepings and percentage of population covered	frequency	Daily	Alternate days	Twice a week	Occasionally
		% of population covered				
	Tools used Manual sweeping Mechanical sweeping Whether long handle broom used by sanitation workers Whether each sanitation worker is given handcart/tricycle for collection of waste Whether handcart / tricycle is containerized Whether the collection tool synchronizes with collection/ waste storage containers utilized	% % Yes/No Yes/No Yes/No Yes/No				
	Secondary Waste Storage facilities					
	No. and type of waste storage depots in the city/town Open waste storage sites Masonry bins Cement concrete cylinder bins Dhalao/covered rooms/space Covered metal/plastic containers Upto 1.1 m ³ bins 2 to 5 m ³ bins Above 5m ³ containers Bin-less city	No.	Capacity in m ³			
	Bin/ population ratio					

	Ward wise details of waste storage depots (attach) : Ward No: Area: Population: No. of bins placed Total volume of bins placed		
	Total storage capacity of waste storage facilities in cubic meters		
	Total waste actually stored at the waste storage depots daily		
	Give frequency of collection of waste from the depots Number of bins cleared	Frequency	No. of bins
		Daily	
		Alternate day	
		Twice a week	
		Once a week	
		Occasionally	
	Whether storage depots have facility for storage of segregated waste in green, blue and black bins	Yes/ No (if yes, add details) No. of green bins: No. of blue bins: No. of black bins:	
	Whether lifting of solid waste from storage depots is manual or mechanical. Give percentage	(%) of Manual Lifting of SOLID WASTE	%
		(%) of Mechanical lifting	%
	If mechanical – specify the method used	front-end loaders/ Top loaders	
	Whether solid waste is lifted from door to door and transported to treatment plant directly in a segregated form	Yes/ No (if yes, specify)	

	Waste Transportation per day Type and Number of vehicles used (pl tick or add)	No. Trips made waste transported
	Animal cart Tractors Non tipping Truck Tipping Truck Dumper Placers Refuse collectors Compactors Others JCB/loader	
	Frequency of transportation of waste	Frequency (%) of waste transported Daily Alternate day Twice a week Once a week Occasionally
	Quantity of waste transported each day	/tpd
	Percentage of total waste transported daily	%
	Waste Treatment Technologies used	
	Whether solid waste is processed	Yes/No
	If yes, Quantity of waste processed daily	/tpd
	Land(s) available with the local body for waste processing (in Hectares)	
	Land currently utilized for waste processing	
	Solid waste processing facilities in operation	
	Solid waste processing facilities under construction	
	Distance of processing facilities from city/town boundary	
	Details of technologies adopted	

	Composting ,	Qty. raw material processed Qty. final product produced Qty. sold Qty. of residual waste landfilled
	vermi composting	Qty. raw material processed Qty. final product produced Qty. sold Quantity of residual waste landfilled
	Bio-methanation	Qty. raw material processed Qty. final product produced Qty. sold Quantity of residual waste landfilled
	Refuse Derived Fuel	Qty. raw material processed Qty. final product produced Qty. sold Quantity of residual waste landfilled
	Waste to Energy technology such as incineration, gasification, pyrolysis or any other technology (give detail)	Qty. raw material processed Qty. final product produced Qty. sold Quantity of residual waste landfilled
	Co-processing	Qty. raw material processed
	Combustible waste supplied to cement plant	
	Combustible waste supplied to solid waste based power plants	
	Others	Qty.
	Solid waste disposal facilities	
	No. of dumpsites sites available with the local body	
	No. of sanitary landfill sites available with the local body	
	Area of each such sites available for waste disposal	
	Area of land currently used for waste disposal	
	Distance of dumpsite/landfill facility from city/town	kms
	Distance from the nearest habitation	kms
	Distance from water body	kms

	Distance from state/national highway	kms
	Distance from Airport	kms
	Distance from important religious places or historical monument	kms
	Whether it falls in flood prone area	Yes/No
	Whether it falls in earthquake fault line area	Yes/No
	Quantity of waste landfilled each day	tpd
	Whether landfill site is fenced	Yes / No
	Whether Lighting facility is available on site	Yes / No
	Whether Weigh bridge facility available	Yes / No
	Vehicles and equipments used at landfill (specify)	Bulldozer, Compacters etc. available
	Manpower deployed at landfill site	Yes/No (if yes, attach details)
	Whether covering is done on daily basis	Yes/No
	If not, Frequency of covering the waste deposited at the landfill	
	Cover material used	
	Whether adequate covering material is available	Yes/No
	Provisions for gas venting provided	Yes/No, (if yes, attach technical data sheet)
	Provision for leachate collection	Yes/No, (if yes, attach technical data sheet)
10	Whether an Action Plan has been prepared for improving solid waste management practices in the city	Yes/No (if Yes attach Action Plan details)
11	What separate provisions are made for : Dairy related activities : Slaughter houses waste : C&D waste (construction debris) :	Attach details on Proposals, Steps taken, Yes/No Yes/No Yes/No
12	Details of Post Closure Plan	Attach Plan
13	How many slums are identified and whether these are provided with Solid Waste Management facilities :	Yes/ No (if Yes, attach details)
14	Give details of manpower deployed for collection including street sweeping, secondary storage, transportation, processing and disposal of waste	

15	Mention briefly, the difficulties being experienced by the local body in complying with provisions of these rules	
16	Mention briefly, if any innovative idea is implemented to tackle a problem related to solid waste, which could be replicated by other local bodies.	

Signature of Operator

Dated :

Place:

Form – IV

[see rules 15(za), 24(2)]

Format for annual report on solid waste management to be submitted by the local body

CALENDAR YEAR:	DATE OF SUBMISSION OF REPORT:

1	Name of the City/Town and State	
2	Population	
3	Area in sq. kilometers	
4	Name & Address of local body Telephone No. Fax No. E-mail:	
5	Name of officer in-charge dealing with solid waste management (SOLID WASTEM)Phone No: Fax No: E-mail:	
6	Number of households in the city/town Number of non-residential premises in the city Number of election/ administrative wards in the city/town	
7	Quantity of Solid waste (solid waste)	
	Estimated Quantity of solid waste generated in the local body area per day in metric tones	/tpd
	Quantity of solid waste collected per day	/tpd

	Per capita waste collected per day	/gm/day
	Quantity of solid waste processed	/tpd
	Quantity of solid waste disposed at dumpsite/ landfill	/tpd
8	Status of Solid Waste Management service	
	Segregation and storage of waste at source Whether SOLID WASTE is stored at source in domestic/commercial/ institutional bins, If yes, Percentage of households practice storage of waste at source in domestic bins Percentage of non-residential premises practice storage of waste at source in commercial /institutional bins Percentage of households dispose or throw solid waste on the streets Percentage of non-residential premises dispose of throw solid waste on the streets Whether solid waste is stored at source in a segregated form, If yes, Percentage of premises segregating the waste at source	Yes/No % % % % Yes/No %
	Door to Door Collection of solid waste	
	Whether door to door collection (D2D) of solid waste is being done in the city/town	Yes/No
	if yes	
	Number of wards covered in D2D collection of waste	
	No. of households covered	
	No. of non-residential premises including commercial establishments ,hotels, restaurants educational institutions/ offices etc covered	
	Percentage of residential and non-residential premises covered in door to door collection through : Motorized vehicle Containerized tricycle/handcart Other device	 % % %
	If not, method of primary collection adopted	
	Sweeping of streets	
	Length of roads, streets, lanes, bye-lanes in the city that need to be cleaned	km

	Frequency of street sweepings and percentage of population covered	frequency	Daily	Alternate days	Twice a week	Occasionally
		% of population covered				
	Tools used					
	Manual sweeping			%		
	Mechanical sweeping			%		
	Whether long handle broom used by sanitation workers			Yes/No		
	Whether each sanitation worker is given handcart/tricycle for collection of waste			Yes/No		
	Whether handcart / tricycle is containerized			Yes/No		
	Whether the collection tool synchronizes with collection/ waste storage containers utilized			Yes/No		
	Secondary Waste Storage facilities					
	No. and type of waste storage depots in the city/town	No.	Capacity in m ³			
	Open waste storage sites					
	Masonry bins					
	Cement concrete cylinder bins					
	Dhalao/covered rooms/space					
	Covered metal/plastic containers					
	Upto 1.1 m ³ bins					
	2 to 5 m ³ bins					
	Above 5m ³ containers					
	Bin-less city					
	Bin/ population ratio					
	Ward wise details of waste storage depots (attach) :					
	Ward No:					
	Area:					
	Population:					
	No. of bins placed					
	Total volume of bins placed					
	Total storage capacity of waste storage facilities in cubic meters					
	Total waste actually stored at the waste storage depots daily					

	Give frequency of collection of waste from the depots Number of bins cleared	Frequency	No. of bins
		Daily	
		Alternate day	
		Twice a week	
		Once a week	
		Occasionally	
	Whether storage depots have facility for storage of segregated waste in green, blue and black bins	Yes/ No (if yes, add details) No. of green bins: No. of blue bins: No. of black bins:	
	Whether lifting of solid waste from storage depots is manual or mechanical. Give percentage (%) of Manual Lifting of solid waste (%) of Mechanical lifting	% %	
	If mechanical – specify the method used	front-end loaders/ Top loaders	
	Whether solid waste is lifted from door to door and transported to treatment plant directly in a segregated form	Yes/ No (if yes, specify)	
	Waste transportation per day Type and Number of vehicles used	No. Trips made waste transported	
	Animal cart Tractors Non tipping Truck Tipping Truck Dumper Placers Refuse collectors Compactors Others JCB/loader		

Frequency of transportation of waste	Frequency (%) of waste transported Daily Alternate day Twice a week Once a week Occasionally
Quantity of waste transported each day	/tpd
Percentage of total waste transported daily	%
Waste Treatment Technologies used	
Whether solid waste is processed	Yes/No
If yes, Quantity of waste processed daily	/tpd
Whether treatment is done by local body or through an agency	
Land(s) available with the local body for waste processing (in Hectares)	
Land currently utilized for waste processing	
Solid waste processing facilities in operation	
Solid waste processing facilities under construction	
Distance of processing facilities from city/town boundary	
Details of technologies adopted	
Composting ,	Qty. raw material processed Qty. final product produced Qty. sold Quantity of residual waste landfilled
Vermi composting	Qty. raw material processed Qty. final product produced Qty. sold Quantity of residual waste landfilled
Bio-methanation	Qty. raw material processed Qty. final product produced Qty. sold Quantity of residual waste landfilled

	Refuse Derived Fuel	Qty. raw material processed Qty. final product produced Qty. sold Quantity of residual waste landfilled
	Waste to Energy technology such as incineration, gasification, pyrolysis or any other technology (give detail)	Qty. raw material processed Qty. final product produced Qty. sold Quantity of residual waste landfilled
	Co-processing	Qty. raw material processed
	Combustible waste supplied to cement plant	
	Combustible waste supplied to solid waste based power plants	
	Others	Qty.
	Solid waste disposal facilities	
	No. of dumpsites sites available with the local body	
	No. of sanitary landfill sites available with the local body	
	Area of each such sites available for waste disposal	
	Area of land currently used for waste disposal	
	Distance of dumpsite/landfill facility from city/town	kms
	Distance from the nearest habitation	kms
	Distance from water body	kms
	Distance from state/national highway	kms
	Distance from Airport	kms
	Distance from important religious places or historical monument	kms
	Whether it falls in flood prone area	Yes/No
	Whether it falls in earthquake fault line area	Yes/No
	Quantity of waste landfilled each day	tpd
	Whether landfill site is fenced	Yes / No
	Whether Lighting facility is available on site	Yes / No

	Whether Weigh bridge facility available	Yes / No
	Vehicles and equipments used at landfill (specify)	Bulldozer, Compacters etc. available
	Manpower deployed at landfill site	Yes/No (if yes, attach details)
	Whether covering is done on daily basis	Yes/No
	If not, Frequency of covering the waste deposited at the landfill	
	Cover material used	
	Whether adequate covering material is available	Yes/No
	Provisions for gas venting provided	Yes/No (if yes, attach technical data sheet)
	Provision for leachate collection	Yes/No (if yes, attach technical data sheet)
9	Whether an Action Plan has been prepared for improving solid waste management practices in the city	Yes/No (if Yes attach Action Plan details)
10	What separate provisions are made for : Dairy related activities : Slaughter houses waste : C&D waste (construction debris) :	Attach details on Proposals,Steps taken, Yes/No Yes/No Yes/No
11	Details of Post Closure Plan	Attach Plan
12	How many slums are identified and whether these are provided with Solid Waste Management facilities :	Yes/ No (if Yes, attach details)
13	Give details of: Local body's own manpower deployed for collection including street sweeping, secondary storage, transportation, processing and disposal of waste	
14	Give details of: Contractor/ concessionaire's manpower deployed for collection including street sweeping, secondary storage, transportation, processing and disposal of waste	
15	Mention briefly, the difficulties being experienced by the local body in complying with provisions of these rules	

16	Mention briefly, if any innovative idea is implemented to tackle a problem related to solid waste, which could be replicated by other local bodies	
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Signature of CEO/Municipal Commissioner/
Executive Officer/Chief Officer

Date:

Place:

Form – V

[see rule 24(3)]

Format of annual report to be submitted by the state pollution control board or pollution control committee committees to the central pollution control board

PART A

To,

The Chairman
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar
DELHI- 110 0032

1.	Name of the State/Union territory	:	
2.	Name & address of the State Pollution Control	:	
3.	Number of local bodies responsible for management of solid waste in the State/Union territory under these rules	:	
4.	No. of authorisation application Received	:	
5.	A Summary Statement on progress made by local body in respect of solid waste management	:	Please attach as Annexure-I
6.	A Summary Statement on progress made by local bodies in respect of waste collection, segregation, transportation and disposal	:	Please attach as Annexure-II
7.	A summary statement on progress made by local bodies in respect of implementation of Schedule II	:	Please attach as Annexure-III

Date:	Chairman or the Member Secretary State Pollution Control Board/ Pollution Control Committee
Place:	

PART B**Towns/cities**

Total number of towns/cities

Total number of ULBs

Number of class I & class II cities/towns

Authorisation status (names/number)

Number of applications received

Number of authorisations granted

Authorisations under scrutiny

SOLID WASTE Generation status

Solid waste generation in the state (TPD)

collected

treated

landfilled

Compliance to Schedule I of SW Rules (Number/names of towns/capacity)

Good practices in cities/towns

House-to-house collection

Segregation

Storage

Covered transportation

Processing of SW (Number/names of towns/capacity)

Solid Waste processing facilities setup:

Sl. No.	Composting	Vermi-composting	Biogas	RDF/Pelletization

Processing facility operational:

Sl. No.	Composting	Vermi-composting	Biogas	RDF/Pelletization

Processing facility under installation/planned:

Sl. No.	Composting	Vermi-composting	Biogas	RDF/Pelletisation

Waste-to-Energy Plants: (Number/names of towns/capacity)

Sl. No.	Plant Location	Status of operation	Power generation (MW)	Remarks

Disposal of solid waste (number/names of towns/capacity):

Landfill sites identified

Landfill constructed

Landfill under construction

Landfill in operation

Landfill exhausted

Landfilled capped

Solid Waste Dumpsites (number/names of towns/capacity):

Total number of existing dumpsites

Dumpsites reclaimed/capped

Dumpsites converted to sanitary landfill

Monitoring at Waste processing/Landfills sites

Sl. No.	Name of facilities	Ambient air	Groundwater	Leachate quality	Compost quality	VOCs
1.						
2.						
3.						

Status of Action Plan prepared by Municipalities

Total number of municipalities:

Number of Action Plan submitted:

Form – VI

[see rule 25]

Accident Reporting

1.	Date and time of accident	:	
2.	Sequence of events leading to accident	:	
3.	The waste involved in accident	:	

Central Pollution Control Board**UPC-II**

Date: 15-04-2019

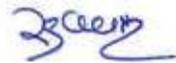
OFFICE MEMORANDUM**SUBJECT: - " Clarification on Buffer Zone Guidelines " issued by CPCB.**

CPCB issued guidelines on Buffer Zone around waste processing and disposal facilities in April, 2017.

Subsequently, Central Monitoring Committee constituted under Solid Waste Management Rules, 2016 suggested MOEF & CC to revisit the buffer zone in respect of distance. The Central Pollution Control Board in its 182nd meeting agreed for revisiting of Guidelines.

It is decided that following changes have been made as mentioned at page no.13 of aforesaid Guidelines;

1. Land of 200-500 m from the boundary of the processing unit is excluded for setting up the facilities but it is mandatory outside the project site as "No development area" for 30 years.
2. "No development area" can be utilized for agriculture purpose.



(A. Sudhakar)
Member Secretary

To,
(As per list attached)
All SPCBs/PCCs

**AMENDED GUIDELINES ON THE
PROVISION OF BUFFER ZONE
AROUND WASTE
PROCESSING AND DISPOSAL
FACILITIES**



Central Pollution Control Board
March, 2019

Contents

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1. Introduction

Indian cities are expanding with the increase in population, economic activities and the resulting urbanization. Whereas population residing in urban areas was 11.4% of total population in 1901, it increased to 28.53% in the 2001 census and crossed 30% as per 2011 census, standing at 31.16%. There are 53 urban agglomerations in India with a population of 1 million or more as of 2011 against 35 in 2001. About 43 percent of the urban population of India lives in these cities. The unprecedented growth of these cities has posed several challenges for municipal authorities. Identification of suitable sites for waste management infrastructure in cities is one of the toughest challenges municipal authorities are facing at present. Lack of proper/ updated land use plan with urban authorities is a stumbling block in implementing solid waste management projects.

Most of the existing solid waste management facilities are practicing crude dumping of solid waste. In some cases where solid waste is processed, the situation is still alarming due to use of conventional treatment technologies coupled with poor operation and maintenance by the fund starved ULB. This situation is giving rise to numerous environmental and public health concerns in and around urban areas. "Not in My Back Yard (NIMBY) syndrome" and litigations are common as public at large do not trust ULBs in providing credible waste management services. Majority of existing solid waste treatment plants and dumping sites, though initially away from habitation but now have no adequate buffer zone from these habitations. Buffer even where available have come under illegal encroachment in many cities and settling societies demand shifting the waste treatment facility itself. Thus there is a general public resistance to the location of waste management facility in any area. Lack of identified sites for municipal solid waste management in master plan compounds the problem.

Disposal of waste in landfills/ dumpsites without any treatment is still practiced even as it impacts on the surrounding environment. Waste management sites encompass waste processing/disposal facilities, which become sources of pollution in terms of air, water, land and noise besides emitting foul smell. Therefore, provision of buffer zone around these facilities is essentially required to protect people living in the surroundings from

exposure/impacts of such pollutants but also to ensure continued safe operations in the waste management facility by maintaining its "island character". Buffer zone also acts as barrier, absorber and to some extent as remedial measure against the fugitive emissions. Fugitive emissions of pollutants emitted during handling of waste, storage, transportation and movements of traffics.

Currently, no scientific basis is available for making provisions for buffer zone around waste processing/disposal facilities. The provisions recommended in the "Municipal Solid Waste Management Manual, 2016" were broadly drawn from the "Report of the Committee constituted by the Hon. Supreme Court of India in March 1999" on Solid Waste Management in Class 1 Cities in India.

In this context, the Government of India through CPCB has framed these guidelines on maintaining Buffer zone including green belt around waste management facilities. These guidelines will not only facilitate the ULBs in meeting the regulatory requirements, reduce the aforesaid nuisance value of the waste management facilities but also make an effort to enhance their aesthetic appeal. In addition to above, the siting criteria for setting up these facilities for waste processing/ landfill is adopted as mentioned in SWM Rules, 2016 at tailing part of these guidelines.

In some instances, the actual separation distance may vary from those recommended in these Guideline, due to site-specific constraints. In such cases, variations to the recommended separation distances may be acceptable, subject to detailed assessment by concerned authorities and to the satisfaction of the State Pollution Control Board/Committee.

2. Objective of the Guidelines

The purpose of this Guideline is to specify adequate separation distances between solid waste management facility and its surrounding area having different land usage characteristics.

To achieve the purpose, these Guidelines aim to:

- minimize the risk of adverse impacts on the environment (land, air, water, noise pollution) and the impacts on the Public Health
- inform and support strategic land use planning decisions and prevent encroachment of controlled areas
- Generate/ develop public acceptance for solid waste treatment and disposal infrastructure
- Encourage new technological innovations for processing facilities with minimal land requirement

3. Regulatory Framework

The buffer zone was first envisaged in 1982 after Indian task force developed the 'Core-Buffer-Multiple Use Zone' strategy. This strategy aimed at separating incompatible land uses, particularly in relation to wildlife. In this approach, the buffer zone would be under the wildlife park authorities' administration and controlled use of forest produce would be allowed. The multiple-use zone was located outside the park boundaries designated for rural development. With similar analogy, these buffer zone guidelines are framed for waste processing and disposal facilities. The existing regulatory provisions for these guidelines are given as under:

- i. Provisions related to Buffer Zone specified in the **Solid Waste Management Rules, 2016** mentioned as under;
 - **Rule 11 Section (l)- Duties of the Secretary-in-charge, Urban Development in the States and Union territories-** Notify buffer zone for the solid waste processing and disposal facilities of more than five tonnes per day in consultation with the State Pollution Control Board
 - **Rule 12 Section (h)- Duties of Central Pollution Control Board-** Publish guidelines for maintaining buffer zone restricting any residential, commercial or any other construction activity from the outer boundary of the waste processing and disposal facilities for different sizes of facilities handling more than five tonnes per day of solid waste;

- The **distance/siting criteria's for setting up waste management facilities** as specified in Solid Waste Management Rules, 2016 at **Schedule I (A)(vii)**
 - **Schedule I (A) (viii)**-The sites for landfill and processing and disposal of solid waste shall be incorporated in the Town Planning Department's land-use plans.
 - **Schedule I (A) (ix)**-A buffer zone of no development shall be maintained around solid waste processing and disposal facility, exceeding five tonnes per day of installed capacity. This will be maintained within the total area of the solid waste processing and disposal facility. **The buffer zone shall be prescribed on case to case basis by the local body in consultation with concerned State Pollution Control Board.**
 - **Schedule I (F)**-Criteria for ambient air quality monitoring
- ii. The **Coastal Zone Regulation** notified by Ministry of Environment Forest And Climate Change also prohibits setting up and expansion of units or mechanism for disposal of wastes in High Tide Line (hereinafter referred to as the HTL) to 500 mts on the landward side along the sea front. Also dumping of city or town wastes including construction debris, industrial solid wastes, fly ash for the purpose of land filling and the like with high tide line shall be regulated by the concerned authority, where shall implement schemes for phasing out any existing practice, if any.
 - iii. The buffer zone guidelines for setting up processing and disposal facility also come under the purview of The Water (Prevention and Control of Pollution) Act, 1974, The Air (Prevention and Control of Pollution) Act, 1981.
 - iv. For setting up solid waste processing and disposal facilities, The Environment (Protection) Act, 1986 also need to be adhered to particularly from the angle of Environmental Clearances. Authorities concerned need to deliberate on the number of issues and criteria when siting a buffer zone as broadly categorized below:

a) *Environmental considerations*

- Distance from the flood plains, coastal regulation, wetland, Critical habitat areas, sensitive eco-fragile areas, highways, habitations, public parks and water sources

- Topography- Hilly areas, land availability and also the slope's landslide potential.
- Wind Speed and Direction- Wind direction is one of the important consideration as to the area that can be affected due to dust and odour.

b) *Proximity and access considerations*

- Transportation Network
- Utilities and Services

c) *Land-use considerations*

- Land Usage and Activities on Adjacent Sites
- Allowable Land Uses and Zoning
- Proximity to Airports
- Proximity to Other Waste Management Facilities

4. Existing Norms for Buffer Zone in India and Abroad

A.) Buffer Zone

The buffer zone, particularly in context of NIMBY syndrome in India, is one of the limiting conditions for obtaining Environmental Clearance for setting up solid waste processing and disposal facilities. At present, there are no published norms for buffer zone for solid waste management facilities by MoEFCC/ CPCB.

However, the "Manual on Municipal Solid Waste Management, 2016" published by CPHEEO, Ministry of Urban Development recommends certain provisions for buffer zone particularly the one of maintaining 500 m buffer zone around the waste processing facilities. In the given pace of urbanization in the country, getting such large piece of land is becoming increasingly difficult and costly. ULBs in setting up waste processing and disposal facilities expeditiously.

The provisions made for Buffer zone for solid waste processing and disposal facilities in various countries are tabulated below:

i. Landfill

International Solid Waste Association	500 m should be provided depending on the size of landfill, height, wind direction
South Australia	500m buffer distance shall be maintained between areas dedicated for waste disposal and the nearest surface water
Ontario, Canada	Buffer area shall be at least 100 m wide at every point, if that does not apply to a buffer area, if the buffer area is at least 30 metres wide at every point and a written report confirms that; <ul style="list-style-type: none"> (a) the buffer area provides adequate space for vehicle entry, exit, turning, access to all areas of the site and parking; (b) the buffer area provides adequate space on the surface of the site for all anticipated structures, equipment and activities; and (c) the buffer area is sufficient to ensure that potential effects of the landfilling operation do not have any unacceptable impact outside the site.
Malaysia	500m
South Africa	Buffer zone min 200m to 500m
Bangladesh	250m from the habitat
Hong Kong	250 m away from the edge of the waste (landfill boundary)

ii. Waste processing facilities

Canada	minimum buffer strip between composting facility boundary and adjacent property. For in-vessel Composting distance between active area and the nearest residential or institutional building shall be min 500m, nearest commercial or industrial building 250 m and nearest property boundary will be min 100m .
--------	---

CANADA-Nova Scotia	In case of in-vessel composting facilities, where it can be demonstrated that particular equipment will not release odours generated from the composting process into the surrounding environment, the distance between the equipment and the nearest property boundary shall be a minimum of 30 metres
Malaysia	production of compost from organic waste- 500m
Devon city Council (UK)	buffer distance 500m
China	300m buffer zone between incineration plants and local residents

From above, it is observed that the minimum buffer area varies from 100 m to 500 m in case of both waste processing and disposal facilities.

B.) Facility Siting Criteria

In addition to the suitable provisions of the buffer zone, the SWM Rules, 2016 provides norms for siting criteria for landfills. The same is reproduced below for adoption while setting up landfill facilities.

Table 1. Criteria specified for identifying Suitable Land for Sanitary Landfill Sites (Not a treatment facility)

S. No.	Place	Minimum Siting Distance
1.	Rivers	100 m away
2.	Ponds, Lakes, water bodies	200 m
3.	Highway, Habitations, Public Parks and water supply wells	200 m from center line
4.	Flood Plains as recorded for the last 100 years , zone of coastal regulation, wetland, Critical habitat areas, and sensitive eco-fragile	Sanitary landfill site not permitted

	areas	
5.	Airport/ Airbase	20 km**

****In a special case, landfill site may be set up within a distance of 10 and 20 km away from the Airport/Airbase after obtaining no objection certificate from the civil aviation authority/ Air force as the case may be.**

However, there is no such siting criteria applicable for setting up waste processing facilities.

5. Recommended Provisions for Buffer Zone

The Solid Waste Management Rules, 2016 specified the terminology of **Buffer Zone**, as ***"no development zone to be maintained around solid waste processing and disposal facility, exceeding 5 TPD of installed capacity. This will be maintained within total land area allotted for the solid waste processing and disposal facility."***

Buffer Zone around the core waste processing area consists of utility area, open parks and green belts etc. Further, depending on feasibility of planning, the interface land use between the boundary of waste processing facility and sensitive receptors, can also be developed as an additional measure. The layout of buffer zone (utility area, open parks and green belts) including core waste processing area and optional interface land use is shown in the figure below:

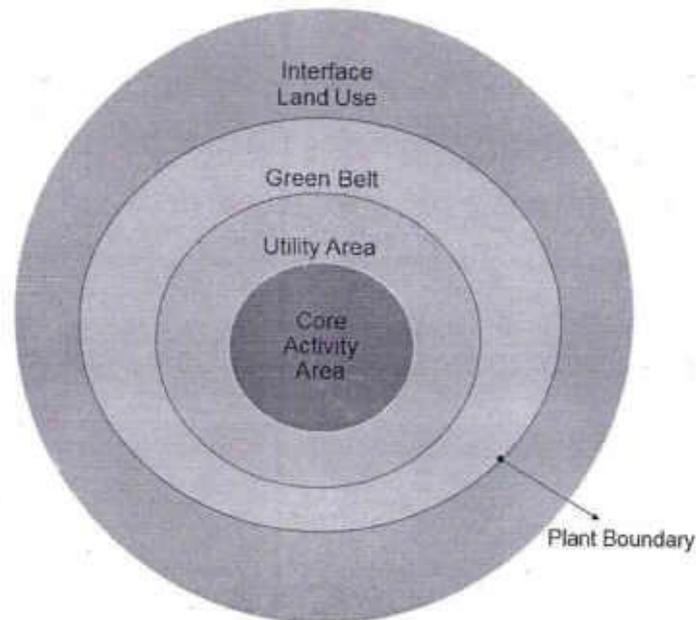


Figure 1 Depicts activity boundary, green belt and separation distance

For the purpose of these guidelines, the Buffer Zone, Separation Distance, Utility Area, Green belt and Interface Land use shall have the meanings set out below, unless otherwise provided, hereafter, for the exclusive interpretation of these Guidelines.

- a) The **Buffer Zone** is generally defined as an area of restricted activities, depending on the activity in adjacent land uses. It also ensures long-term continuous availability of disposal sites by avoiding potential conflicts between waste disposal sites and adjacent lands with different users.
- b) **Buffer Distance or Separation distance** is measured as the areal distance between the source of emission and sensitive receptors. For the purpose of these guidelines and addressing the required protection from adverse impacts, separation distance is measured from the tip of core SWM facility processing boundary, as the source of emission, to the nearest boundary of the property of sensitive receptors as shown in figure 1.

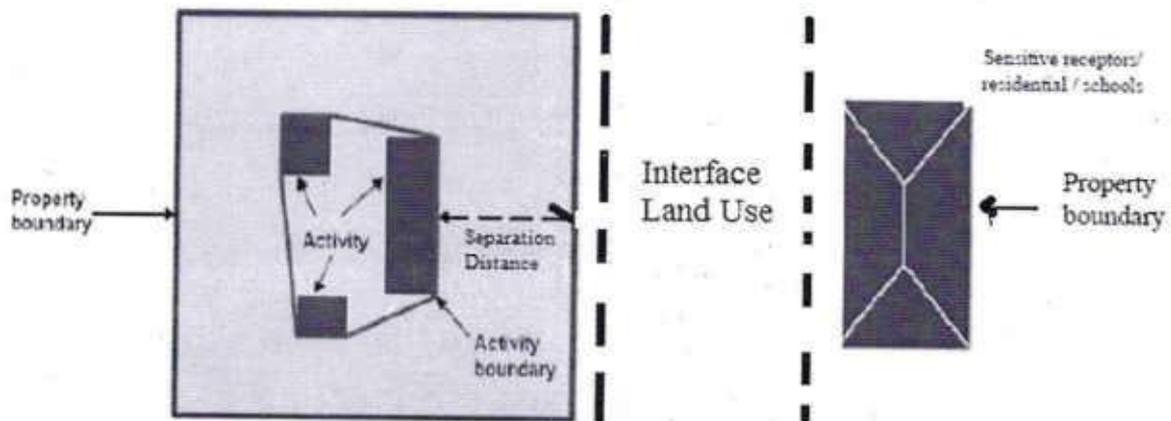


Figure 2. Core Plant activity area, buffer Zone and interface land use

- c) **Core Waste Processing/Landfilling Area** typically requires space for receiving waste, storing waste, segregation of waste and treatment units within the facility. Similarly, for Landfilling it is the area of cell which is receiving the waste/inert.
- d) **Utility Area** within the facility is designated area for the facility operations other than the core activities like. Weigh bridge, parking, vehicle cleaning, laboratory, emergency services etc.
- e) **Green Belt** for the purpose of these guidelines shall refer to an area that is kept in reserve within the allotted land for setting up facility, around the core SWM processing area, for the purpose of plantation and landscaping to reduce the adverse effects from pollutants like air & noise, soil erosion control etc. It also works as a natural shield to protect people around the facility from these pollutants.
- f) **Interface Land Use:** The buffer zone could be further augmented with interface land use area, where above beneficial and feasible as an additional optional measure, after due approval of the concerned authorities. The interface land use shall not generate significant emissions, nor warrants protection from them. The activities in the interface land use are **vehicle**

showrooms, service stations, warehouses, display homes, emergency services facilities, funeral, veterinary clinic and parks etc.

i. Separation Distances for Solid Waste Processing and Disposal Facilities

Ideally, a distance of 500 meter from the boundary of the Solid Waste Processing and Disposal Facility (sanitary landfill) should be maintained. However, on case to case basis a distance of minimum 200 meter from the Solid Waste Processing and Disposal Facility (sanitary landfill) can be considered subject to the condition that such facility meets the stipulated standards prescribed by State Pollution Control Board with respect to ambient air as well as for stack emissions.

The above provisions have been made keeping in view of high population density in urban areas, scarcity of land to set up such facilities and protest from local inhabitants in the area of processing/ disposal facility and is in line with those being adopted at international level. Besides, the following three conditions need to be ensured:

- (a) the buffer area provides adequate space for vehicle entry, exit, turning, access to all areas of the site and parking;
- (b) the buffer area provides adequate space on the surface of the site for all anticipated structures, equipment and activities; and
- (c) the buffer area coupled with technological interventions is sufficient to ensure that potential effects of the processing/ landfilling operation do not have any unacceptable impact outside the site.

Note:

- 1. Land of 200-500 m from the boundary of the processing unit is excluded for setting up the facilities but it is mandatory outside the project site as "No development area" for 30 years.**
- 2. No Development area can be utilized for agriculture purpose.**

6. Green Belt

The buffer zone effectiveness is reinforced by the green belt within the solid waste processing and disposal boundaries. An important aspect of a green belt sometimes overlooked is that the plants constituting green belts are living organisms with limits to their tolerance towards air pollutants. For the purpose of these guidelines, the green belt shall refer to an area that is kept in reserve within and around the SWM facility for the plantation and landscaping to reduce the adverse effects from the activity area like air & noise pollution, soil erosion etc. The green belt is an effective pollution sink only within the tolerance limits of constituent plants. The philosophy is that when primary pollutants are taken care of, formation of secondary pollutants will not reach menacing proportions. Primary pollutants of concern are – SO₂, HF, NO₂, CO, CO₂, NH₃, H₂S, Cl, SPM and organics. **Annexure- 1** attached to these guidelines shows the selection criteria for plants near the processing facility.

These guidelines recommend minimum 10 metres green belt within and all around the facility along the boundary. Vegetation, shrubs, trees, and berms with high density greenery can be incorporated into green belt within facility limits to serve as visual barriers and to reduce noise levels. Depending on the monitoring of level of pollutants in ambient air after the boundary of facility, on case to case basis, suitable technological measures/ barriers to check pollutants need to be resorted. The important factors for developing green belt for agro-climatic conditions are stated below:

a) Criteria for Selection for Plant Species

- The plant species should be fast growing
- They should have thick canopy cover
- They should be perennial and evergreen
- They should have high carbon – CO₂ sink potential
- They should be effective in absorbing pollutants without significantly affecting their growth

b) Recommended plant species:

Keeping in view the nature of pollutants expected from the disposal site, a green belt of minimum 10 metre width is recommended and the following plant species can be selected for plantation:

- Acacia nilotica (Babul)
- Deldergia Sissoo (Shishum)
- Acacia auriculiformis (Australian Babul).
- Azadirachta Indica (Neem)
- Lagerstroemia speciosa (jamun)
- Prongamia pinnata (Karanji)

c) Recommended plant species Density around Processing & Disposal/ Landfill site:

These guidelines recommend the green belt width of minimum 10 meters within and all around processing and disposal facilities. The recommended minimum density of the green belt should be as discussed in the green belt model provided in the CPCB guidelines for developing green belts in 2000. These guidelines introduce the concept of a pollution attenuation coefficient for estimating the removal of pollutant while passing through the green belt. The formulation of pollution attenuation coefficient makes use of parameters such as leaf area, density of the tree plantation, deposition velocity of the pollutant on leaf surface and wind speed to the green belt. The model gives the dependence of the pollution attenuation factor of a green belt on various physical parameters of the green belt such as its height, width, distance from the pollution source and on atmospheric stability conditions and hence the model can be used to optimize the design of the green belt in obtaining the desired degree of attenuation of the pollution around an industry. The case to case basis CPCB guidelines for developing green belts (March, 2000) to be referred for optimal density applications.

7. Operationalization Framework

Solid Waste Management Rules, 2016 has empowered Central Pollution Control Board for maintaining buffer zones restricting any residential, commercial or any other construction activity from the outer boundary of the waste processing and disposal facilities for different sizes of facilities handling more than five tonnes per day of solid waste. The guidelines will be updated, from time to time, and address environmental aspects of processing and disposal of solid waste to enable local bodies to comply with the provisions of SWM Rules, 2016.

i. Role of State Pollution Control Board

- a) The SPCB shall link the buffer zone achievement with grant of Consent to operate and establish under stipulated norms;
- b) The SPCB shall conduct periodic environmental monitoring around buffer zone and assess the impact on the sensitive receptors;
- c) The SPCB shall bi-annually review the Green Belt condition within the facility premises and give suggestions to the ULBs for further improvements. Stringent measures and penalties as per the stipulated norms to be imposed in case of default;
- d) The SPCB shall extend all necessary support to local authority for the site selection for the newly proposed waste processing and disposal facility;

ii. Role of Local Body/ Facility Operator

- a) The ULB shall be responsible for the selection of site in close coordination with SPCB;
- b) The ULB/ operator shall be responsible for green belt development and maintenance in the buffer zone;
- c) The ULB shall direct the operator concerned, in case it outsources facility to comply with these guidelines

iii. Role of Town and Country Planning Department

- a) Town and Country Planning Department shall allocate adequate land for waste

management facilities in the Master Land Use Plan;

- b) Town and Country Planning Department shall make all efforts to restrict/ prohibit peri-urban growth near such facility;
- c) Town and Country Planning Department shall be responsible for making provisions of Green Area development around such existing/ exhausted facilities to the extent feasible to minimize the impact of pollution to sensitive receptors.

8. Annexure-1- Selection criteria for plants near the processing facility

Table 2.6 Compilation of research in India indicating sensitive and tolerant species, with reference to industrial pollutants

Name of Plant	Sensitive	Tolerant	Reference
<u>Mangifera indica</u>	Coal dust		
<u>Citrus limon</u> <u>Phaseolus aubius</u> (Green gram) <u>Zea mays</u>	Petro cake	Coal dust	Rao, 1971 Prasad and Rao (1981) Sree Rangaswamy et al. (1973)
<u>Syzgium cumini</u> <u>Pellium guyana</u>	Cement dust		Jain et al. (1979) Yunus and Ahmed (1980)
<u>Triticum aestivum</u>	Cement dust		Singh and Rao (1980 a)
<u>Calotropis procera</u> <u>Cassia fistula</u> <u>Dalbergia sissoo</u> <u>Withania somnifera</u> <u>Glycine max</u>	Cement dust Cement dust Cement dust Cement dust Cement dust		Yusu and Vyas (1982)
<u>Hordium vulgare</u> <u>Portulaca sp</u> <u>Triticum aestivum</u>		5% fly ash	Singh and Rao (1978 a) Bhatia (1978)
<u>Triticum aestivum</u>	above 20% fly ash		Pawar and Dubey (1982) Dubey et al. (1982)
<u>Dolichos birlah</u>		6g/m ² /day fly ash 4g/m ² /day fly ash 4g/m ² /day fly ash fly ash	Pawar et al. (1983) Pawar et al. (1982)
<u>Azadirachta indica</u> Var Pusa savari <u>Coronilla benghalensis</u>	Cement and Coal dust Air borne dust		Chaphekar et al. (1990) Garg and Varshney (1980)
<u>Brassica oleracea</u> <u>Chenopodium album</u> <u>Cicer arietinum</u> <u>Dolichos birlah</u> <u>Sorghum asper</u> <u>Withania somnifera</u> <u>Tabeaemontana cordata</u>	Urban Soil		
<u>Calotropis procera</u>	Polluted environment		Swastava et al. (1980)
		Polluted conditions	Yunus and Ahmed (1981)

(Contd...)

Table 2.6 (Contd. ...)

Name of Plant	Sensitive	Tolerant	Reference
<u>Calotropis gigantea</u>	Polluted areas		Bhirava Murthy and Kumar (1983)
Baro paddy, Var. Ratna	Urban dust		Das and Pattnayak (1976)
<u>Mangifera indica</u>		Dust Collector	Shetye and
<u>Thespesia populnea</u>			Chaphekar (1980)
<u>Erythrina indica</u>	Poor dust Collector		...
<u>Polyalthia longifolia</u>		Dust Collector	Das 1981 and Das et al. (1981)
<u>Ficus benghalensis</u>			
<u>Ficus infectoria</u>			
<u>Ficus religiosa</u>			
<u>Mangifera indica</u>			
<u>Tectona grandis</u>			
<u>Polyalthia longifolia</u>			
<u>Shorea robusta</u>			
<u>Terminalia arjuna</u>			
<u>Cassia fistula</u>	Poor dust Collector		Das (1981) and Das et al. (1981)
<u>Poinciana regia</u>			
<u>Sesbania sp.</u>			
<u>Pithecolobium dulce</u>		Better dust collector	Rao (1971)
<u>Azadirachta indica</u>			
<u>Leucaena leucocephala</u>			
<u>Melilotus alba</u>	Polluted area		Ghouse and Khan (1983)
Banana Crop.	SO ₂ and dust		Bedi et al. (1982)
<u>Lycopersicon esculentum</u>	From brick Kiln		Bell and Bedi (1981)
<u>Mangifera indica</u>	SO ₂ and dust from brick Kiln		Rao 1972
	SO ₂		Shetye 1979
			Grudic (unpublished data)
			Pawar and Dubey (1983)
			Chaphekar et al. (1980 a)
<u>Helianthus annuus</u>	To pollute areas		Dubey et al. (1982)
<u>Crotalaria juncea</u>			
<u>Commelina benghalensis</u>			
<u>Cynopsis tetragonoloba</u>			
<u>Cicer arietinum</u>	Fly ash		
	SO ₂		

(Contd. ...)

Table 2.6 (Contd...)

Name of Plant	Sensitive	Tolerant	Reference
<u>Medicago sativa</u> (Alfa-alfa)	SO ₂		Singh and Rao (1975, 1980)
<u>Sorghum vulgare</u> var CSH-1	SO ₂		Boralkar and Chaphekar (1978)
<u>Glycine max</u>	SO ₂		Pandey and Rao (1979), Prasad and Rao (1982)
<u>Phaseolus aureus</u>	SO ₂		Singh and Rao (1980)
<u>Arachis hypogea</u>	SO ₂		Mishra (1980)
<u>Dalichos balfourii</u>	SO ₂		Banerjee and Chaphekar (1978)
<u>Phaseolus aureus</u> Var. Vashalkeer	SO ₂		Boralkar and Chaphekar (1980)
<u>Trigonella foenum- gratum</u>	SO ₂		Boralkar and Chaphekar (1983)
<u>Psium sativum</u>	SO ₂		Vashistha and Vashistha (1978)
<u>Crossandra undulata</u>	SO ₂		Chaphekar and Kathari (1974)
<u>Mirabilis jalapa</u>	SO ₂		Boralkar and Chaphekar (1980)
<u>Amaranthus spinosus</u>	SO ₂		Banerjee and Chaphekar (1978)
<u>Spinacea oleracea</u>	SO ₂		Banerjee and Chaphekar (1978)
<u>Raphanus sativus</u>	SO ₂		Banerjee and Chaphekar (1978)
<u>Commelina benghalensis</u>	SO ₂		Banerjee and Chaphekar (1978)
<u>Erythrina indica</u>	SO ₂		Banerjee and Chaphekar (1978)
Barley, Cotton, Wheat, Aster, Cosmos, Verbena, Zinnia, Sweet Pea, Ipomoea purpurea, 4 o'clock plant, Bear, Beet, Carrot, Chik, Pumpkin, Raddi Bhendi, Sontowar etc. Most trees		SO ₂	Pandey and Vedya (1979)
<u>Mangrove indica</u>	SO ₂		Pandey and Vedya (1979)
<u>Yerminalia coccinea</u>	SO ₂		Chaphekar (1972)
<u>Machaera capitata</u> Datta	SO ₂		Chaphekar (1972)
<u>Croton, Plumeria</u>		SO ₂	Chaphekar (1972)
Opuntia, Nerium, Datura, Petunia, Alfalfa, cotton Barley	SO ₂		Vashistha (1978)

(Contd...)

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Table 2.6 (Contd...)

Name of Plant	Sensitive	Tolerant	Reference
<u>Dalbergia sissoo</u> <u>Terminalia arjuna</u> <u>Cassia fistula</u> <u>Cordia alliodora</u> <u>Syzygium cumini</u> - Oat, Pea, Brinjal, Potato, Cucumber <u>Azadirachta indica</u> <u>Ficus religiosa</u> <u>Pithecolobium dulce</u> <u>Calotropis procera</u> Trees, Bushes, crops of these areas	SO ₂		Yunus and Ahmed (1979)
<u>Phaseolus aureus</u> <u>Cicer arietinum</u> <u>Oryza sativa</u> <u>Panicum milaceum</u> <u>Solanum melongena</u> <u>Vicia faba</u> <u>Abelmoschus esculentus</u> Var. Pusa cavari <u>Abelmoschus esculentus</u>	SO ₂ , O ₃ , SO ₂ +O ₃ SO ₂ , O ₃ , SO ₂ +O ₃ SO ₂ , O ₃ , SO ₂ +O ₃ SO ₂ , O ₃ , SO ₂ +O ₃ SO ₂ , O ₃ , SO ₂ +O ₃ SO ₂ , O ₃ , SO ₂ +O ₃	SO ₂ SO ₂ , O ₃ , SO ₂ +O ₃ SO ₂ , O ₃ , SO ₂ +O ₃	Yunus and Ahmed (1979) Agrawal and Rao (1983)
<u>Phaseolus aureus</u> <u>Triticum aestivum</u> <u>Brassica juncea</u> <u>Triticum aestivum</u>	SO ₂ , O ₃ , SO ₂ +O ₃ , SO ₂ , HF, SO ₂ +HF		Botalkar and Shinde (1983) Sharma (1981)
<u>Triticum aestivum</u> <u>Dalbergia sissoo</u> <u>Madhuca indica</u> <u>Pisum sativum</u> var. Bonnevile, <u>Pisum sativum</u> var. T183 <u>Hordeum vulgare</u> <u>Zea mays</u> <u>Lycopersicon esculentum</u> <u>Terminalia tomentosa</u> <u>Euchanania lanata</u> <u>Zea mays</u>	NO ₂ NO ₂ +SO ₂ SO ₂ NaF		Prasad and Rao (1979) Prasad (1980) Rao <i>et al.</i> (1983)
<u>Gladiolus</u> sp.	HF		Rao and Pa (1978 b) Pandey and Rao (1980 a)

(Contd...)

Table 2.6 (Contd...)

Name of Plant	Sensitive	Tolerant	Reference
<u>Spinacia oleracea</u>	Gasoline Vapour		Prasad (1980)
<u>Abelmoschus esculentus</u> <u>Cyamopsis tetragonoloba</u> <u>Crotalaria juncea</u> <u>Trigonella foenum-graecum</u> <u>Nerium indicum</u>	Ammonia SO ₂		Chaphkar and Boralkar (1979) Varshney, (Unpublished)
<u>Cynodon dactylon</u>	HF		Meenakshy et al (1981)
<u>Cissampelos</u> <u>Nasturtium indicum</u> <u>Pitunia alba</u> <u>Tradescantia axillaris</u> <u>Madhuca indica</u>	 SO ₂ SO ₂ , fly-ash		Varshney and Varshney (1981) Agrawal M (1989)
<u>Cassia sphenon</u> <u>Delonix regia</u> <u>Shorea robusta</u> <u>Acacia arabica</u>		SO ₂ , fly-ash	
<u>Acacia parvula</u> <u>Zizyphus sp</u>			
<u>Mangifera indica</u>		Dust	Agrawal & Khanam (1989)
<u>Ficus benghalensis</u> L. <u>Ficus infectiosa</u> Roxb <u>Holoptelia integrifolia</u> Planch <u>Inonosea fistulosa</u> Mart ex Choisy <u>Lagarstroemia</u> sp <u>Nyctanthes arborata</u> L. <u>Peltophorum pterocarpum</u> (DC) K Heyne		Dust	Ahmad Yunus et al (1991)
<u>Tectona grandis</u> L. <u>Terminalia arjuna</u> W & A <u>Thevetia perfolia</u> Juss <u>Acacia arabica</u> Willd <u>Bougainvillea spectabilis</u> Willd <u>Hibiscus rosa sinensis</u> Willd <u>Morus alba</u>		Dust	Ahmad Yunus et al (1991)

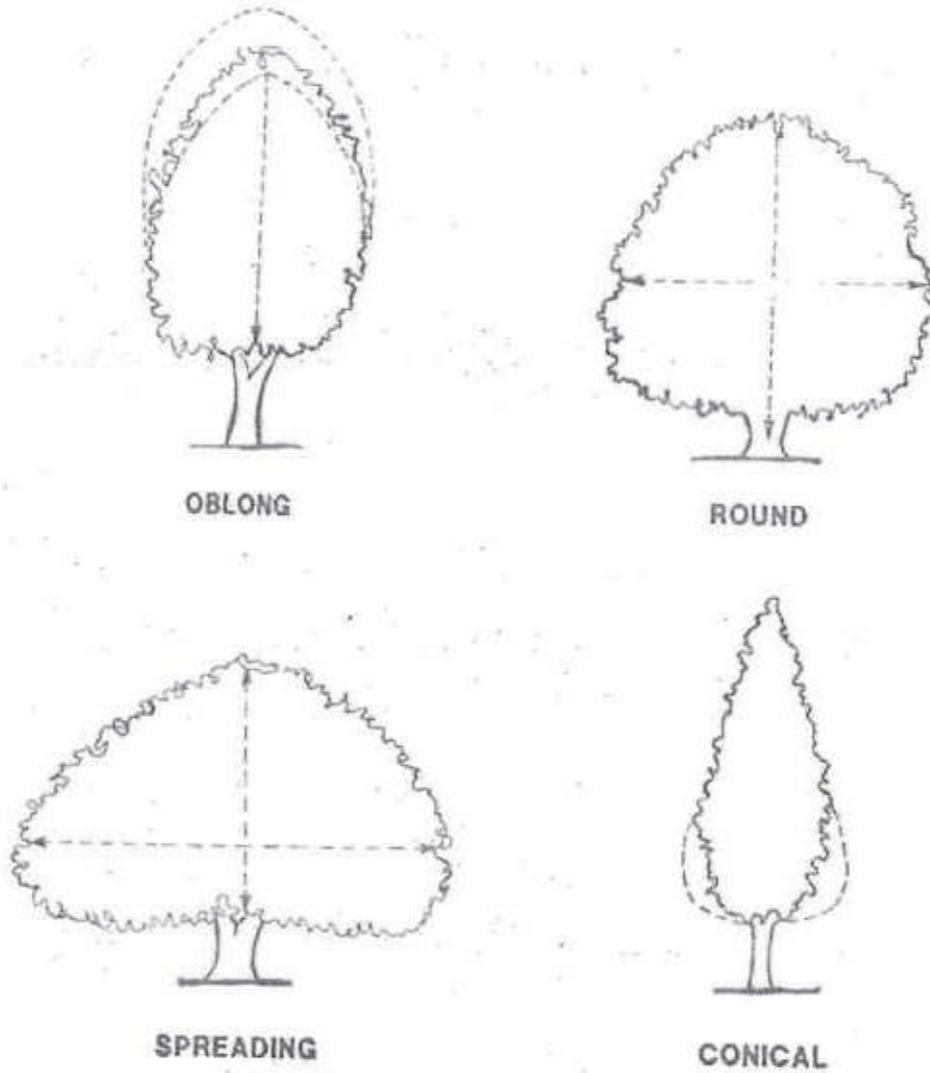
(Contd...)

Table 2.6 (Contd. . .)

Name of Plant	Sensitive	Tolerant	Reference
<i>Nerium indicum</i> Mill <i>Ipomoea pesifolia</i> Juss <i>Dalbergia sissoo</i> Roxb		Cement dust	
<i>Azadirachta indica</i> A. Juss <i>Brassica campestris</i> L <i>Citrus aurantium</i> L <i>Delonix regia</i> Rafin <i>Strygium cumini</i> (L) Skeel <i>Mangifera indica</i> L <i>Pisum sativum</i> L <i>Tabernaemontana coronata</i> Willd <i>Tillium aestivum</i> L <i>Zizyphus maurandia</i> Lamk <i>Hibiscus arnis</i> L	Cement dust		Pandey, Misra et al (1994)
<i>Orania monocantha</i> <i>Courtia discolor</i> <i>Kalanchoe pinnatifida</i> <i>Cassia</i> <i>Bryophyllum</i> <i>Aloe</i> <i>Bryophyllum tubiflorum</i> <i>Euphorbia cataractifera</i>	SO ₂	by ash SO ₂	Raza S.H., Shyaja G. (1992)
<i>Caesalpinia pulcherrima</i> <i>Eugenia jambolana</i> <i>Polyalthia longifolia</i> <i>Pongamia pinnata</i> <i>Caesalpinia pulcherrima</i> <i>Pithecolobium dulce</i> <i>Cassia fistula</i> <i>Pongamia glabra</i> <i>Polyalthia longifolia</i>	SO ₂	SO ₂ Dust	Murthy M.S.R. et al (1990) Raza S.H. et al (1991)
<i>Pithecolobium dulce</i> <i>Caesalpinia pulcherrima</i> <i>Polyalthia longifolia</i> <i>Pongamia pinnata</i>	SO ₂	SO ₂	Raza S.H. et al (1990)

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Fig.5.1 TREE CANOPY SHAPES



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The shapes given here are for convenience only. Many crown shapes range between those identified following viz. Oblong-Round, Round-Spreading, Conical-Oblong, etc. Some shapes also change with age or environmental stresses.

FIG. 5.1 TREE CANOPY SHAPES

ENVIS Centre, CPCB (www.cpcbervis.nic.in)



FIG. 5.2 TYPICAL ROAD-SIDE PLANTATION

**BEFORE THE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE) CHENNAI**

ORIGINAL APPLICATION No. 93 OF 2025

In the matter of:

Pyaranagar Welfare and Development
Association, Hyderabad & Ors

..... Applicant (s)

Versus

Greater Hyderabad Municipal Corporation
and Ors.

.....Respondent(s)

REPLY ON BEHALF OF RESPONDENT No. 11
CENTRAL POLLUTION CONTROL BOARD

Advocate D.S Ekambaram

Counsel for the 11th Respondent

M-9445158274